

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION No. 577 of 2025

Jeevan Singh

Applicant

Versus

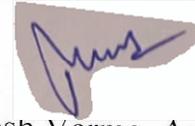
State of Uttarakhand & ors.

Respondents

INDEX

SL. No.	Particulars	Pg. No.
1.	Index	1
2.	Response Affidavit	2-6
3.	Annexure no.1: copy of the letter dated 10.12.2025	7
4.	Annexure no.2: copy of the letter dated 12.12.2025	8
5.	Annexure no.3: copy of the letter dated 03.01.2026 along with the inspection report	9-147

Dated: 6 January, 2026



Mukesh Verma, Advocate
(Counsel for Respondent)

Chamber No. 50,

Supreme Court of India, New Delhi

9810108098

mvermadv@gmail.com

2

168

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION No. 577 of 2025

Jeevan Singh

Applicant

Versus

State of Uttarakhand & ors.

Respondents

**RESPONSE AFFIDAVIT ON BEHALF OF MEMBER SECRETARY,
UTTARAKHAND POLLUTION CONTROL BOARD**

(RESPONDENT NO.4)

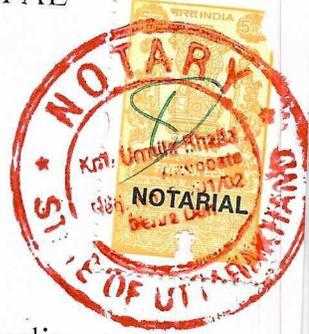
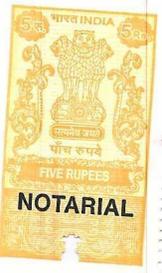
Affidavit of Dr. Parag Madhukar Dhakate, aged about 51 years S/o Shri. M.B Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Uttarakhand.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on as under:-

1. That the deponent is presently posted as the Member Secretary and is duly authorized to sign and file the instant affidavit and as he is well acquainted with the facts and circumstances of the case.

§



2. That the above-mentioned matter was listed for hearing on 24.11.2025 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

“ ...

5. 5. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttarakhand through Principal Secretary, Environment, Forest and Climate Change, Government of Uttarakhand. (2) District Magistrate, Champawat (3) Central Pollution Control Board through Member Secretary and (4) Uttarakhand Pollution Control Board (UKPCB) through Member Secretary and (5) Nagar Panchayat Banbasa through Executive Officer who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses within one month.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Champawat and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The UKPCB will be the nodal agency for coordination and compliance.

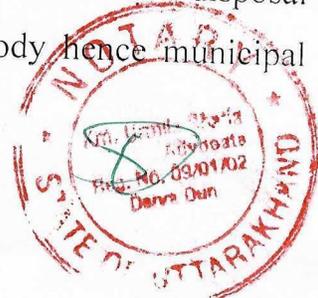
... ”

2



3. That in compliance with the aforementioned directions, it is humbly submitted that the Member Secretary, Uttarakhand Pollution Control Board, vide letter dated 10.12.2025 nominated the Regional Officer, UKPCB, Haldwani for inspection of the site and further directed him to coordinate with the other members of the Committee. In this connection, a copy of the letter dated 10.12.2025 is being filed and marked as **Annexure no.1** to this affidavit.
4. That thereafter, the Regional Officer, UKPCB, Haldwani, vide letter dated 12.12.2025, requested the representatives nominated by the District Magistrate, Champawat, the Regional Director, Central Pollution Control Board, Lucknow, and the Regional Office, Ministry of Environment, Forest and Climate Change, to participate in the joint inspection by remaining present at the site on 24.12.2025 at 12:30 PM. In this connection, a copy of the letter dated 12.12.2025 is being filed and marked as **Annexure no.2** to this affidavit.
5. That in compliance with the directions of the Hon'ble Tribunal, a Joint Committee was duly constituted to carry out an inspection of the above-mentioned site, i.e., Nagar Panchayat Banbasa MSW Dumping Site.
6. That the Regional Officer, UKPCB, Haldwani, vide letter dated 03.01.2026, submitted the Joint Inspection Report to the Member Secretary, UKPCB. The report furnishes that the Municipal Solid Waste of the Nagar Panchayat, Banbasa is continuously being dumped unscientifically in the open land and arrangements for segregation, processing of waste and sanitary landfills are not adequate and effective available at the site for the disposal of Solid waste as mentioned in the SWM Rule-2016 as amended. The report further furnishes the following recommendations:
 - a) According to the Solid Waste Management-2016, the responsibility of collection, segregation, storage, transportation, treatment and disposal of municipal solid waste lies with the local body hence municipal

4

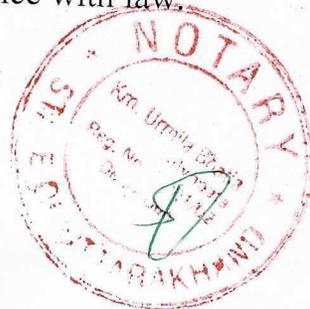


- committee Banbasa should comply with the Solid Waste Management-2016.
- b) District Administration should instruct to Irrigation Dept. First Subdivision, Banbasa Head Works, Sharda Canal Bareilly U.P. to permit the Nagar Panchayat Banbasa regarding immediately fencing of the presence site to restrict the moment of animals at the dumping site & the developed necessary arrangement of MSW site as per Solid Waste Management Rule-2016 till allotment and development of new land.
 - c) Nagar Panchayat Banbasa, should take immediate initiation with district administration for the allotment of the new landfill site and shall comply with the all provisions of Solid Waste Management Rule-2016 as amended for the disposal of municipal solid waste.
 - d) The material recovered from the bio-mining process i.e RDF, C&D waste, inert material, bio-compost and other recyclable material should be disposed off as per CPCB guidelines.
 - e) Nagar Panchayat Banbasa take immediate action to prevent any unregulated burning of dump waste at any point of time.
 - f) Nagar Panchayat Banbasa shall do dense plantation all around the dumping site to prevent the odor nuisance.

In this connection, a copy of the letter dated 03.01.2026 along with the inspection report are collectively being filed and marked as **Annexure no. 3** to this affidavit.

7. That the Uttarakhand Pollution Control Board is currently scrutinizing the joint committee report received from the Regional Officer, Haldwani and necessary action shall be taken in accordance with law.

[Handwritten signature]



8. That the deponent is a responsible government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in response.


Deponent

Verification:-

Dr. Parag Madhukar Dhakate
Member Secretary
Uttarakhand Pollution Control Board

Verified at Dehradun on the 06. day of January 2026, that the contents of the accompanying response affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false and no material has been concealed therein.


Deponent
Dr. Parag Madhukar Dhakate
Member Secretary
Uttarakhand Pollution Control Board

Dated:



This affidavit is made before me on
in... Dr. Parag Madhukar Dhakate
who is identified by Shri Priyanka Jena
at Dehradun on 06/01/2026
KM. URMILA BHATIA
Advocate & NOTARY, Dehradun

Identified by


Priyanka Jena
Advocate
UK/1475/2022


05/01/2026



मुख्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

"गौरा देवी पर्यावरण भवन"

46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून

E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0-183-953/2025/1466.

दिनांक 10.12.2025

सेवा में,

क्षेत्रीय अधिकारी
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय,
आवास विकास कॉलोनी, हल्द्वानी।

विषय:- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 577/2025 Jeevan Singh Vs. State of Uttarakhand & Ors. के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 577/2025 Jeevan Singh Vs. State of Uttarakhand & Ors. में पारित आदेश दिनांक 24.11.2025 का सन्दर्भ ग्रहण करना चाहें। मा0 एन0जी0टी0 द्वारा निम्न विभागों की समिति का गठन किया गया है:-

1. क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, देहरादून।
2. केन्द्रीय प्रदूषण नियंत्रण बोर्ड।
3. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड।
4. जिलाधिकारी, चम्पावत।

प्रकरण में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड को समन्वय एवं अनुपालन हेतु नोडल एजेंसी नामित किया गया है। प्रकरण पर वस्तुस्थिति एवं उपचारात्मक कार्यवाही सहित एक माह के अन्तर्गत रिपोर्ट मा0 एन0जी0टी0 में दाखिल की जानी है। प्रकरण पर अगली सुनवाई दिनांक 09.01.2026 को नियत है।

उपरोक्त प्रकरण में निरीक्षण हेतु उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की ओर से श्री अनुराग नेगी, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, हल्द्वानी (मो0 नं0-9897074903 ई-मेल ro.haldwani@gmail.com) को नामित किया जाता है, तथा साथ ही आपको निर्देशित किया जाता है कि समिति के अन्य सदस्यों से समन्वय स्थापित कर स-समय आख्या इस कार्यालय को प्रेषित करना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(डा0 पराग मधुकर धकाते)

सदस्य सचिव

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, देहरादून को मा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में प्रतिनिधि नामित करना चाहें।
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, शाहदरा, दिल्ली-110032 को मा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में प्रतिनिधि नामित करना चाहें।
3. जिलाधिकारी, चम्पावत, को मा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में प्रतिनिधि नामित करना चाहें।

सदस्य सचिव

174



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ph No-05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

पत्रांक-यूकेपीसीबी/आरओएच/12/25/2438-1146

दिनांक:- 12/12/25

एन0जी0टी0 मेटर/शीर्ष प्राथमिकता

सेवा में

1. उप-जिलाधिकारी पूर्णागिरी (टनकपुर) चम्पावत।
2. डॉ0 कमल कुमार, क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय लखनऊ।
3. डॉ0 विपिन गुप्ता, वैज्ञानिक-ग, क्षेत्रीय कार्यालय पर्यावरण वन एवं जलवायु मंत्रालय 25 सुभाष रोड़ देहरादून।

विषय: मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 577/2025 Jeevan Singh Vs. State of Uttarakhand & Ors के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र यूकेपीसीबी/एचओ/सा0-183-953/2025/1466 दिनांक 10.12.2025 के द्वारा मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 577/2025 Jeevan Singh Vs. State of Uttarakhand & Ors में पारित आदेश दिनांक 17.10.2025 के अन्तर्गत विषयगत प्रकरण पर वस्तुस्थिति एवं उपचारात्मक कार्यवाही सहित एक माह के अन्तर्गत रिपोर्ट मा0 एन0जी0टी0 में दाखिल की जानी है। उक्त संदर्भ में संयुक्त समिति का निरीक्षण दिनांक 24.12.2025 को प्रस्तावित है। जिसमें आप गठित समिति के सदस्य नामित है। (छायाप्रति संलग्न)

अतः आपसे अनुरोध है कि उपरोक्त तिथि 24.12.2025 को अपराहनः 12:30 बजे संदर्भित स्थल पर उपस्थित होकर संयुक्त निरीक्षण में प्रतिभाग करने का कष्ट करना चाहेंगे, जिससे संयुक्त निरीक्षण आख्या बोर्ड मुख्यालय एवं मा0 एन0जी0टी0 को यथासमय आवश्यक कार्यवाही हेतु प्रेषित की जा सके।
संलग्नक-यथोपरि।

भवदीय

(अनुराग नेगी)

क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को सूचनार्थ सादर प्रेषित।
2. जिलाधिकारी महोदय, चम्पावत को सूचनार्थ सादर प्रेषित।
3. अधिशासी अधिकारी, नगर पंचायत बनबसा, चम्पावत/सहायक अभियन्ता प्रथम उपखण्ड बनबसा, हैड वर्क्स खण्ड शारदा नगर बरेली (उ0प्र0)/सहायक अभियन्ता सिचाई विभाग टनकपुर को इस अनुरोध के साथ प्रेषित कि जिलाधिकारी महोदय चम्पावत के पत्र के अन्तर्गत में प्रस्तावित निरीक्षण तिथि को संयुक्त निरीक्षण में प्रतिभाग करने का कष्ट करना चाहेंगे।

क्षेत्रीय अधिकारी

175



UKPCB

Ph No- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

पत्रांक-यूकेपीसीबी/आरओएच/12/26/2583-1214

दिनांक:-03/01/26

एनओजीटीओ मॉटर/शीर्ष प्राथमिकता

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषय: माओ एनओजीटीओ में योजित मूल आवेदन संख्या 577/2025 Jeevan Singh Vs. State of Uttarakhand & Ors के संबंध में।

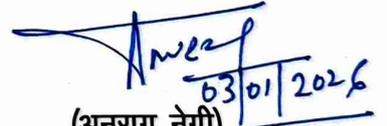
महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र यूकेपीसीबी/एचओओ/साओ-183-953/2025/1466 दिनांक 10.12.2025 का संदर्भ ग्रहण करने का कष्ट करना चाहेंगे। माओ एनओजीटीओ में योजित मूल आवेदन संख्या 577/2025 में दिनांक 24.11.2025 में पारित आदेशों के क्रम में गठित समिति के सदस्यों के द्वारा प्रश्नगत स्थल का निरीक्षण दिनांक 24.12.2025 को किया गया है।

अतः संयुक्त निरीक्षण आख्या मूल रूप से संलग्न कर संलग्नों सहित अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-यथोपरि।

भवदीय


03/01/2026
(अनुराग नेगी)
क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. प्रभारी कोर्ट सैल उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को आवश्यक कार्यवाही हेतु सादर प्रेषित
2. जिलाधिकारी महोदय, चम्पावत को सूचनार्थ सादर प्रेषित।
3. उप-जिलाधिकारी पूर्णागिरी (टनकपुर) चम्पावत।
4. डॉ० कमल कुमार, क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय लखनऊ।
5. डॉ० विपिन गुप्ता, वैज्ञानिक-ग, क्षेत्रीय कार्यालय पर्यावरण वन एवं जलवायु मंत्रालय 25 सुभाष रोड देहरादून।

क्षेत्रीय अधिकारी

Joint Committee Report In The Hon'ble National Green Tribunal Matter
O.A.No.577/2025 Jeevan Singh Vs State of Uttarakhand & Ors On Issue Related
To Illegal Dumping Of Municipal Solid Waste

1. Background-

Hon'ble NGT New Delhi vide its order dated 24.11.2025 in the O.A. No-577/2025 Jeevan Singh Vs State of Uttarakhand & Ors directed in Para 6, 7 as:

6. *In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Champawat and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its 4 report within one month. The UKPCB will be the nodal agency for coordination and compliance.*

7. *List on 09.01.2026 for further consideration.*

Copy of the order passed by Hon'ble NGT is enclosed. (Annexure-01)

2. The Main issue raised in the petition by the applicant :

As contended by the applicant, the potential environmental and health risks posed by this non-treated waste and the dump-site in Nagar Panchyat Banbasa are as under-

- *Nagar Panchayat Banbasa, District Champawat, Uttarakhand, by dumping dirty garbage containing polythene through several garbage carts, four small elephants and tractor trolleys for the last 6 years.*
- *Every day about four garbage vehicles, 10 garbage carts and one and a half garbage trucks are collected by one tractor.*
- *Animals like cows and bulls are also eating the said polythenecontaining garbage every day, due to which the number of their deaths is also increasing.*

- *This garbage also emits a terrible stench, posing a risk of spreading serious infectious diseases.*
- *Citizens of Gudmi, Chandfaram, Devipura, Chunabhata, Bhainsa-Jhala, etc. also commute daily past this garbage dump.*
- *Dirty garbage containing polythene is being thrown in the forest, which is wrong as per the rules. Even after the contractor got the contract, wet and dry garbage is not being separated, whereas machines are installed in Nagar Panchayat Banbasa. You are requested to promptly remove the garbage dumped by the Banbasa Nagar Panchayat, District Champawat, Uttarakhand*

Hon'ble NGT constituted a Joint Committee comprising of representatives of integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand Pollution Control Board, Central Pollution Control Board & District Magistrate, Champawat. In compliance of NGT order, the following nominated joint committee members of concern departments participated in the joint on-site inspection on dated 24.12.2025 as ordered by the Member Secretary, Uttarakhand Pollution Control Board vide letter UKPCB/HO/Gen-183-953/2025/1466 dated 10.12.2025 (*Annexure-02*)

1. Shri Akash Joshi, SDM Purnagiri Tanakpur Distt:-Champawat.
2. Shri Kamal Kumar, Scientist-E, Central Pollution Control Board, Regional Directorate, Lucknow, (U.P.)
3. Dr Vipin Gupta, Scientist-C, Regional Office, MoEF&CC, Dehradun UK.
4. Shri Anurag Negi, Regional Officer, Uttarakhand Pollution Control Board, Haldwani.

The following officers were also present during the field visit

1. Shri Prashnat Kumar Verma, Asstt.Engg. First Sub-Division, Banbasa Head Works, Sharda Canal Bareilly.U.P.
2. Shri Deepak Budhlakoti, Executive Officer, Nagar Panchayat Banbasa, Distt:-Champawat.

During joint visit committee tried to contact the applicant but could not able to contact.

3.Observation During Site Visit-

- a) Population of Nagar Panchayat Banbasa area, as per census 2011 is 6023 & area of Municipal Council is 88.42 Hact.

- b) The site mentioned in the pition is of Nagar Panchayat Banbasa MSW dumping site Banbasa Canal forest. The google map of the site and photographs taken during the inspection are enlosed as *Annexure-03* The geographical coordinates of dumpsite Banbasa canal forest are *Lat.28.990941°*, *Long.80.078713°* and marked on google map.
- c) Said site is located approximatly 300 Meters away from the office of Nagar Panchayat Banbasa. The Executive Officer Nagar Panchayat Banbasa informed that, the Municipal Committee since the formation, municipal waste disposal within the Municipal Committee has been taking place on land owned by the Uttar Pradesh Irrigation Deptt.
- d) As informed by the Excutive Officer Nagar Panchayat Banbasa that total generation of Municipal Solid Waste from 07 wards is about 2.1 MT/Day. Nagar Panchayat Banbasa has adopted door to door collection mechanism. whole quantity is being dumped at the exisiting dumped site with about 40% segregation at source and about 33% plastic & other waste is being segregated at the site. *Annexure.04*
- e) At the time of inspection Municipal Solid Waste was found to be dumped in un-scientific manner without any fencing/ boundary wall, storm water drain, leachate collection system, approach road to reach the end point, fire safety system and security arrangment at Banbasa canal forest. The google map showing the illegal MSW dumped site is enclosed at *Annexure.05*
- f) The deposited waste also not covered or compacted and most cases in these open dump site waste remains susceptible to open burning.
- g) The existing dump site may pose significant health hazards both to the general public living in the neighbourhood and nearby school children, as there was no arragment to the control odour nuisance and pest infection in disputed site.
- h) The Nagar Panchayat Banbasa has stopped the dumping/disposing/storing of Municipal Solid Waste at disputed land from 24.12.2025, as informed by Nagar Panchayat representative. *Annexure.06.*
- i) During inspection, it was also observed that to meetout with the requirement of per day waste generation, the Nagar Panchayat Banbasa started dumping the waste in illegally different site near by the Nagar Panchayat office & Banbasa canal forest. Office of the Jileदार, First Sub-division, Banbasa Head Works, Sharda Canal Bareilly has also given notice for illegal dump of MSW time to time. Copy of notice enclosed as *Annexure.07.*

- j) At the time of inspection burning of solid waste was not observed at the site by the committee members. Executive Officer Nagar Panchayat Banbasa has informed that during the summer season some instances of fire were reported.
- k) Nagar Panchayat Banbasa has provided material recovery facility and compost pits at the near office site, but not found in operational during visit. The compost pits were observed without any waste. At present, there is no storm water and leachate was found accumulated at the site. **Annexure.08.**
- l) There is no mechanism of fire safety arrangement at the MSW site, but Nagar Panchayat Banbasa informed that fire fighting vehicles were used at the time of fire in dump site.
- m) The site is affected by foul odour and several animals and pets were observed in the around which can further act as vectors to the surrounding people.
- n) Moreover, as per EC Meeting held on 21st May 2025 under the Chairmanship of Chief Secretary & Subsequent review meeting held with the District Magistrate of Champawat on 27th July 2025, an integrated solid waste management plan has been proposed to be undertaken as part of the master planning framework and this cluster model will cater the solid waste management of Khatima, Banbasa & Tanakpur also. **(Annexure-09)**
- o) As per Nagar Panchayat Banbasa new site has been also identified at Chandfarm Road, Chuna Bhatta. P.O-Chandani, Banbasa, District-Champawat. Site is about 5.0Km away from the international boundary of Nepal. The total plot area is 8,000sq m the sanitary landfill area is 2,260 sq m 0.80 hect. Land transfer process is currently under process. After the land is transferred to the Nagar Panchayat Banbasa, the Banbasa Municipal Committee will dispose of the municipal waste at the site. Copy of letter enclosed as **Annexure.10.**
- p) As per DPR, the waste spread area to be reclaimed is land of First Subdivision, Banbasa Head Works, Sharda Canal Bareilly and total quantity of waste is about 4037.13 MT. Copy of DPR collected from the Nagar Panchayat Banbasa is enclosed as **Annexure.11**
- q) Executive Officer Nagar Panchayat Banbasa also informed that the DPR for processing and disposal of legacy waste has already prepared and tendering process has been completed and awarded the work to M/s Ayushi Hygiene & Care Pvt Ltd, C-93 Mahaveer Vihar, Sector-1 Dwarka, New Delhi. As per the MOU, the agency has to dispose all the legacy waste by 6 (six) Months from the appointed date. 22 June 2025 Copy of the MOU & work order issued by the Nagar Panchayat Banbasa is enclosed as **Annexure.12**

- r) As per Solid Waste Management-2016, authorization is not required for a waste processing facility that handles less than 5.0 MT of waste per day. More specifically rule-15 (y) of the SWM Rule-2016 stipulates that local authorities or operators need to obtain authorization from the State Pollution Control Board (SPCB) only for facilities exceeding installed capacity of 5.0 TPD. Facilities processing less than this amount do not require this specific authorization though all facilities must still comply with general SWM Rules regarding segregation, storage & disposal.

Annexure.13.

4.Conclusion-

The Municipal Solid Waste of the Nagar Panchayat Banbasa is continuously being dumped unscientifically in the open land and arrangements for segregation, processing of waste and sanitary landfills are not adequate and effective available at the site for the disposal of solid waste as mentioned in the SWM Rule-2016 as amended.

5.Recommendations/Remedial Actions-

1. According to the Solid Waste Management-2016, the responsibility of collection, segregation, storage, transportation, treatment and disposal of municipal solid waste lies with the local body hence municipal committee Banbasa should comply with the Solid Waste Management-2016.
2. District Administration should instruct Irrigation Deptt. First Subdivision, Banbasa Head Works, Sharda Canal Bareilly U.P. to permit the Nagar Panchayat Banbasa regarding immediately fencing of the present site to restrict the movement of animals at the dumping site & the developed necessary arrangement of MSW site as per Solid Waste Management Rule-2016 till allotment and development of new land.
3. Nagar Panchayat Banbasa, should take immediate initiation with district administration for the allotment of the new landfill site and shall comply with the all provisions of Solid Waste Management Rule-2016 as amended for the disposal of municipal solid waste.
4. The material recovered from the bio-mining process i.e RDF, C&D waste, inert material, bio-compost and other recyclable material should be disposed off as per CPCB guidelines.

4. The material recovered from the bio-mining process i.e RDF, C&D waste, inert material, bio-compost and other recyclable material should be disposed off as per CPCB guidelines.
5. Nagar Panchayat Banbasa take immediate action to prevent any unregulated burning of dump waste at any point of time.
6. Nagar Panchayat Banbasa shall do dense plantation all around the dumping site to prevent the odour nuisance.



(Anurag Negi)
Regional Officer
UKPCB, Haldwani.



(Dr Vipin Gupta)
Scientist-C
MoEF&CC Dehradun UK.

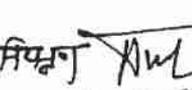
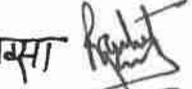


(Kamal Kumar)
Scientist-E
CPCB, Lucknow (U.P.)



(Akash Joshi)
SDM Purnagiri
Distt-Champawat

मा० सन० जी० टी० में योजित मूल आवेदन संख्या. 577/2025 Jeevan Singh vs. State of Uttarakhand and Or. के अनुपालन में तथा उक्त सुभ्यालय के पत्रांक एकेपीसीबी/सच.ओ./सा०-183-353/2025/1466 दिनांक 10.12.2025 के अनुक्रम में आज दिनांक 24.12.2025 को निम्न अधिकारियों द्वारा संयुक्त निरीक्षण में प्रतिभाग किया गया।

क्र.सं.	नाम	पदनाम	हस्ताक्षर:
1.	श्री आनंद जोशी	उपजिलाधिकारी पूर्वांचल	
2.	श्री कमल कुमार	कोषीय निदेशक, सी० पी० सी० बी० लखनऊ	
3.	डा० विपिन गुप्ता	वैज्ञानिक-ग. कोषीय न्यायलय सम. प्रो. डू. रू. सी. पी. देवपुरा	
4.	श्री अमराज नेगी	कोषीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण	
5.	श्री प्रशांत कुमार वर्मा	सहायक अभियंता, प्रथम उपखण्ड, बनसगा वेडि टव्ही	
6.	श्री दीपक चन्द्र तदला मोदी	आधिशाही अधिकारी, नगर पंचायत बनसगा	

Item No.03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 577/2025

Jeevan Singh

Applicant

Versus

State of Uttarakhand & Ors.

Respondents

Date of hearing: 24.11.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

ORDER

1. The Applicant- Jeevan Singh has sent the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 577/2025 for exercise of suo moto jurisdiction in view of law laid down by Supreme Court in **Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.**

2. The relevant part of the letter petition enumerating grievances of the applicants as follows:-

xxx.....xxx.....xxx

“विषय-उत्तर प्रदेश सरकार (सिंचाई विभाग) के रिज़र्व फॉरेस्ट (बहुमूल्य इमारती लकड़ियों के वन) में नगर पंचायत बनबसा जिला चंपावत (उत्तराखंड) द्वारा पॉलिथीन युक्त शहर का गंदा कूड़ा विगत 6 वर्षों से डालने संदर्भित
महोदय

के माध्यम से पॉलिथीन युक्त गंदा कूड़ा विगत 6 वर्षों से बराबर डालकर एक विशाल कूड़े का ढेर इमारती लकड़ियों के वन के बीच में बना दिया गया है
(फोडो पंजाल)

महोदय ज्यादा पॉलिथीन युक्त गंदा कूड़ा होने पर प्रतिवर्ष उक्त गंदे कूड़े को इस जंगल में जेसीबी मशीन से बड़े-बड़े गड्ढे खोदकर 10-15 फीट नीचे दबा दिया जा रहा है और ऊपर से उसके मिट्टी डाल दी जा रही है

महोदय प्रतिदिन लगभग चार-चार कूड़ा गाड़ी, 10 कूड़ा ठेली एवं एक ट्रैक्टर द्वारा डेढ़ टन कूड़ा पूरे शहर का इकट्ठा कर उक्त जमीन पर डालकर बहुमूल्य साल आदि के वृक्षों को तो निशाना बनाया ही जा रहा है साथ ही साथ उक्त जंगल की बेहतरीन उपजाऊ जमीन को भी पॉलिथीन युक्त कूड़े को डालकर आने वाले भविष्य के लिए भी बर्बाद किया जा रहा है।

महोदय उक्त पॉलिथीन युक्त कूड़े को गाय व बैल आदि जानवर भी प्रतिदिन खा रहे हैं जिससे उनकी मृत्यु की संख्या में भी इजाफा हो रहा है

महोदय 15 दिन में एक बार नगर पंचायत बनबसा द्वारा उक्त कूड़े में रात्रि के समय आग लगा दी जाती है जिससे क्षेत्र में भयंकर प्रदूषण हो जाता है।

महोदय उक्त कूड़ा क्षेत्र के सामने अतिरिक्त प्राथमिक स्वास्थ्य केंद्र के अलावा जीजीआईसी कन्या इंटर कॉलेज तथा राजकीय महाविद्यालय के बच्चे भी अध्ययन कर रहे हैं जिससे विद्या अध्ययन कर रहे बच्चों पर भी संक्रमित बीमारी फैलने का खतरा बढ़ता ही जा रहा है।

महोदय उसे विशाल कूड़े के ढेर के सामने हजारों की संख्या में रहने वाली गरीब बस्ती भी है जिसमें सैकड़ों गरीब परिवार भी अपने बच्चों के साथ निवास कर रहे हैं। महोदय इस कूड़े से भीषण दुर्गंध भी निकलती है जिससे भयंकर संक्रमित बीमारी फैलने का खतरा पैदा हो गया है।

महोदय उत्तराखंड सरकार विगत 6 वर्षों से मौन रूप धारण करें बैठी है, तथा किसी भीषण संक्रमित बीमारी के इंतजार में है। महोदय इसी कूड़े के ढेर के आगे से प्रतिदिन गुदमी, चंदफारम, देवीपुरा, चुनाभट्टा, भैंसा-झाला आदि के नागरिक भी आवागमन करते हैं महोदय सरकारों के निर्देशानुसार सुखे व गीले कूड़े को पृथक किया जाना आवश्यक है जिसके लिए नगर पंचायत बनवसा ने भारी भरकम चार वार्डों का ठेका 11 लाख प्रतिमाह में दे रखा है लेकिन नगर पंचायत बनवसा के अधिकारियों और ठेकेदार की मिली भगत से विगत 6 वर्षों से गीला एवं सुखा कूड़ा अलग-अलग नहीं किया जा रहा है पॉलिथीन युक्त गंदा कूड़ा जंगल में फेंका जा रहा है जो नियमानुसार गलत है। ठेकेदार को ठेका मिलने के बाद भी गीला-सूखा कूड़ा अलग-अलग नहीं हो रहा है, जबकि नगर पंचायत बनबसा में मशीनें लगी हुई हैं।

आपसे निवेदन है कि अतिशीघ्र उत्तर प्रदेश सरकार के स्वामित्व वाली जमीन जिस पर नगर पंचायत बनबसा जिला चंपावत उत्तराखंड द्वारा गंदा कूड़ा डाला जा रहा है उसको हटाने की कृपा करें। साथ ही साथ कूड़ा डालने वाली संस्था नगर पंचायत बनवसा जिला चंपावत (उत्तराखंड) पर कड़ी से कड़ी कार्रवाई करने की कृपा करें, ताकि इस जंगल को बर्बाद होने से बचाया जा सके।”

"It is respectfully informed that in the first subdivision Banbasa, District Champawat, in the reserve forest of the Irrigation Department of Uttar Pradesh, which also has trees of precious timber, a huge heap of garbage has been created in the middle of the forest of timber by the Nagar Panchayat Banbasa, District Champawat, Uttarakhand, by dumping dirty garbage containing polythene through several garbage carts, four small elephants and tractor trolleys for the last 6 years.

Sir, due to the presence of dirty garbage containing a lot of polythene, every year the said dirty garbage is buried 10-15 feet deep in this forest by digging big pits with JCB machine and soil is put on top of it. Sir, every day about four garbage vehicles, 10 garbage carts and one and a half garbage trucks are collected by one tractor.

By collecting tons of garbage from the entire city and dumping it on the said land, not only the precious Sal trees etc. are being targeted, but the excellent fertile land of the said forest is also being ruined for the future by dumping garbage containing polythene.

Sir, animals like cows and bulls are also eating the said polythene-containing garbage every day, due to which the number of their deaths is also increasing.

Sir, once in 15 days, the Nagar Panchayat Banbasa sets fire to the said garbage at night, which causes severe pollution in the area.

Sir, apart from the additional primary health centre in front of the said garbage area children of GGIC Girls Inter College and Government College are also studying, due to which the risk of spreading infectious disease among the children studying is increasing.

Sir, in front of that huge garbage dump is a slum inhabited by thousands of poor families with their children. Sir, this garbage also emits a terrible stench, posing a risk of spreading serious infectious diseases.

Sir, the Uttarakhand government has remained silent for the past six years, waiting for a serious infectious disease to emerge. Sir, citizens of Gudmi, Chandfaram, Devipura, Chunabhata, Bhainsa-Jhala, etc. also commute daily past this garbage dump.

Sir, as per the government's instructions, it is necessary to separate dry and wet garbage, for which Nagar Panchayat Banbasa has given a huge contract of four wards for Rs. 11 lakh per month, but due to the collusion between the officials of Nagar Panchayat Banbasa and the contractor, wet and dry garbage is not being separated for the last 6 years. Dirty garbage containing polythene is being thrown in the forest which is owned by the state. Even after the contract is

by the Uttar Pradesh government. Please also take strict action against the Banbasa Nagar Panchayat, District Champawat (Uttarakhand), the garbage dumping organization, to protect this forest, so that it can be saved from destruction.”

4. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.
5. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttarakhand through Principal Secretary, Environment, Forest and Climate Change, Government of Uttarakhand. (2) District Magistrate, Champawat (3) Central Pollution Control Board through Member Secretary and (4) Uttarakhand Pollution Control Board (UKPCB) through Member Secretary and (5) Nagar Panchayat Banbasa through Executive Officer who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses within one month.
6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Champawat and direct the same to meet within two weeks, undertake visits to the site, look into the

report within one month. The UKPCB will be the nodal agency for coordination and compliance.

7. List on 09.01.2026 for further consideration.
8. A copy of this order be sent to the Regional Officer, Integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand, Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate, Champawat by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 24th, 2025
Original Application No. 577/2025
AB

2474-1314
20/12/25
File No.

188

Annexure-02



मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"

46बी, आई.टी. पार्क, सहस्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0-183-953/2025/1466,

दिनांक 10.12.2025

सेवा में,

क्षेत्रीय अधिकारी
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय,
आवास विकास कॉलोनी, हल्द्वानी।

विषय:- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 577/2025 Jeevan Singh Vs. State of Uttarakhand & Ors. के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 577/2025 Jeevan Singh Vs. State of Uttarakhand & Ors. में पारित आदेश दिनांक 24.11.2025 का सन्दर्भ ग्रहण करना चाहिए। मा0 एन0जी0टी0 द्वारा निम्न विभागों की समिति का गठन किया गया है:-

1. क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, देहरादून।
2. केन्द्रीय प्रदूषण नियंत्रण बोर्ड।
3. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड।
4. जिलाधिकारी, चम्पावत।

प्रकरण में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड को समन्वय एवं अनुपालन हेतु नोडल एजेंसी नामित किया गया है। प्रकरण पर वस्तुस्थिति एवं उपचारात्मक कार्यवाही सहित एक माह के अन्तर्गत रिपोर्ट मा0 एन0जी0टी0 में दाखिल की जानी है। प्रकरण पर अगली सुनवाई दिनांक 09.01.2026 को नियत है।

उपरोक्त प्रकरण में निरीक्षण हेतु उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की ओर से श्री अनुराग नेगी, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, हल्द्वानी (मो0 नं0-9897074903 ई-मेल ro.haldwani@gmail.com) को नामित किया जाता है, तथा साथ ही आपको निर्देशित किया जाता है कि समिति के अन्य सदस्यों से समन्वय स्थापित कर स-समय आख्या इस कार्यालय को प्रेषित करना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, देहरादून को मा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में प्रतिनिधि नामित करना चाहिए।
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, शाहदरा, दिल्ली-110032 को मा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में प्रतिनिधि नामित करना चाहिए।
3. जिलाधिकारी, चम्पावत, को मा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में प्रतिनिधि नामित करना चाहिए।

सदस्य सचिव

189

7



GPS Map Camera



Google

Banbasa, Uttarakhand, India 

Banbasa, Chauki Kanal Range, Near Ban Vibag,
Banbasa, Uttarakhand 262310, India

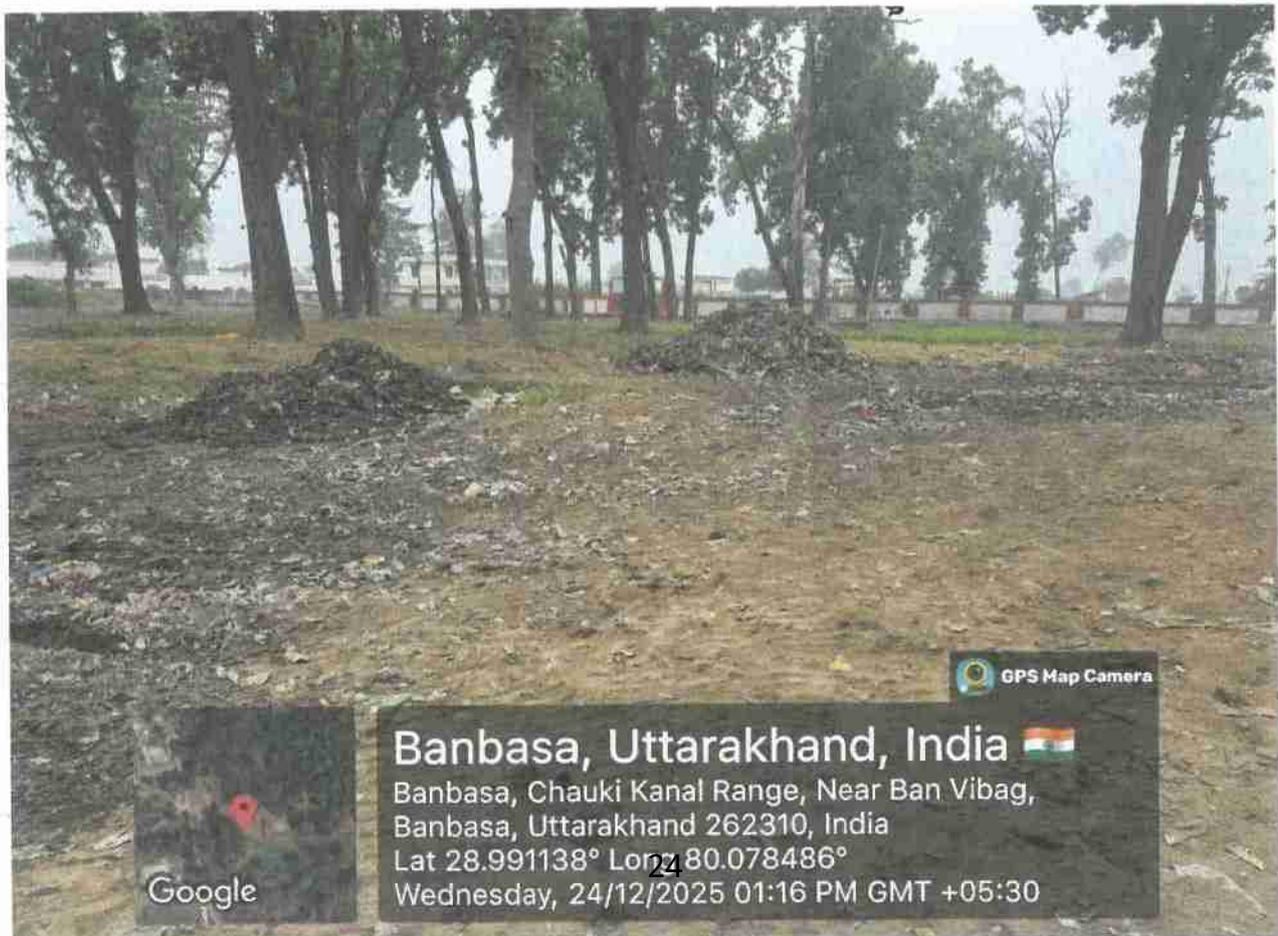
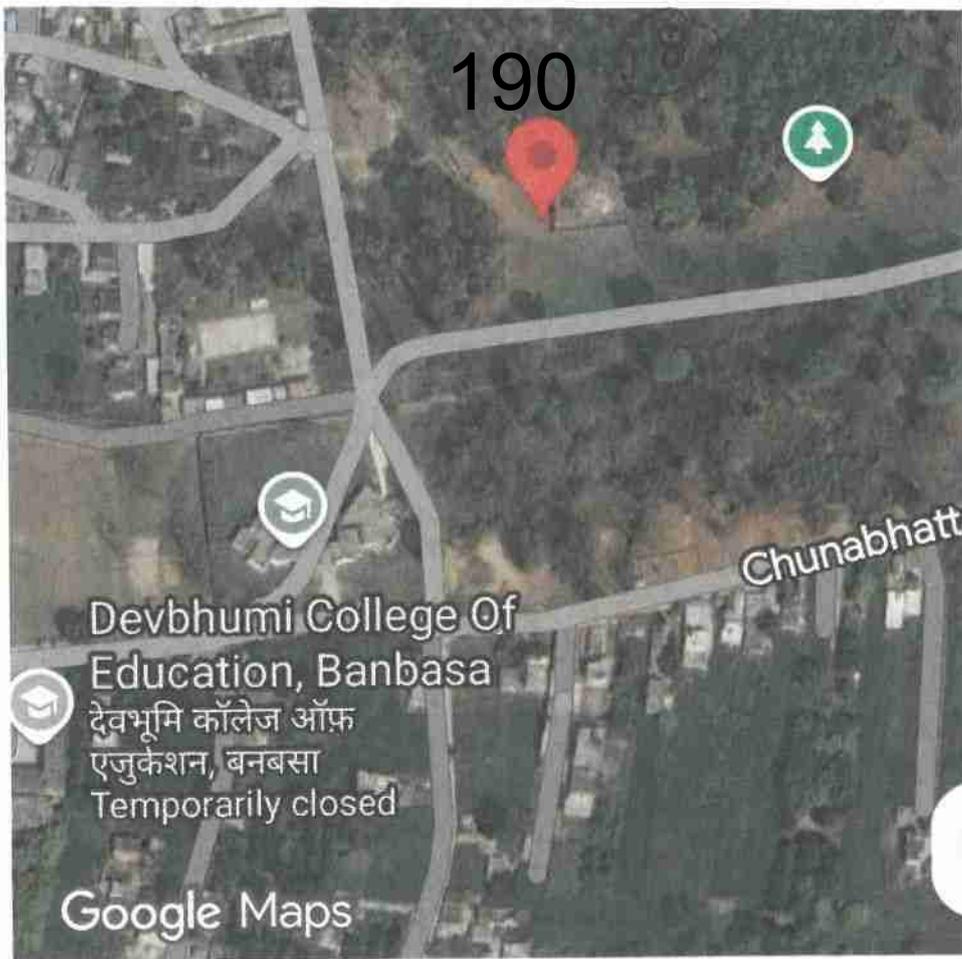
Lat 28.991297° Long 80.077924°

Wednesday, 24/12/2025 01:51 PM GMT +05:30



GPS Map Camera

Banbasa, Uttarakhand, India 



नगर पंचायत बनवरा
ठोस अपशिष्ट प्रबन्धन

1. प्रतिदिन प्राप्त होने वाले कूड़े की मात्रा	—	02 टन
2. प्रतिदिन प्राप्त होने वाले गीले कूड़े की मात्रा	—	1.4 टन
3. प्रतिदिन प्राप्त होने वाले सूखे कूड़े की मात्रा	—	0.6 टन
4. सेग्रीगेट कूड़े का प्रतिशत		
(अ) डोर-टू-डोर	—	40%
(ब) डम्प साईट	—	33%
5. सेग्रीगेट न हो पाने वाले कूड़े का प्रतिशत	—	27%

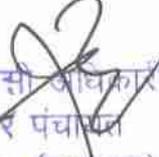

CEnv. Supervisor)


अधीशारी अधीकारी
नगर पंचायत
बनवरा (गम्भावत)

नगर पंचायत बनबसा की कूड़ा गाड़ियों का विवरण

क्र०सं०	गाड़ी का नाम	संख्या
1.	टाटा ऐस छोटा हाथी	03
2.	अशोका लीलैंड हॉपर ट्रीपर	01
3.	टुकटुक	04
4.	आयसर ट्रैक्टर	01
	कुल योग	09


(Snd. Supervisor)


अधिसासी अधिकारी
नगर पंचायत
बनबसा (चम्पावत)



GPS Map Camera



Google

Banbasa, Uttarakhand, India 

Banbasa, Chauki Kanal Range, Near Ban Vibag,
 Banbasa, Uttarakhand 262310, India
 Lat 28.991255° Long 80.078016°
 Wednesday, 24/12/2025 01:16 PM GMT +05:30



GPS Map Camera

Banbasa, Uttarakhand, India 



GPS Map Camera



Google

Banbasa, Uttarakhand, India

Banbasa, Chauki Kanal Range, Near Ban Vibag,
Banbasa, Uttarakhand 262310, India

Lat 28.991287° Long 80.077905°

Wednesday, 24/12/2025 01:15 PM GMT +05:30



GPS Map Camera

Banbasa, Uttarakhand, India

195

18



GPS Map Camera



Banbasa, Uttarakhand, India 
Banbasa, Chauki Kanal Range, Near Ban Vibag,
Banbasa, Uttarakhand 262310, India
Lat 28.991235° Long 80.078174°
Wednesday, 24/12/2025 01:26 PM GMT +05:30



GPS Map Camera

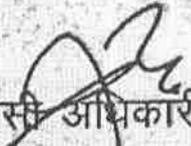


Banbasa, Uttarakhand, India 
Banbasa, Chauki Kanal Range, Near Ban Vibag,
Banbasa, Uttarakhand 262310, India
Lat 28.991235° Long 80.078174°
Wednesday, 24/12/2025 01:26 PM GMT +05:30

कार्यालय नगर पंचायत वनबसा

प्रमाण पत्र

प्रमाणित किया जाता है कि नगर पंचायत वनबसा द्वारा दिनांक 25 दिसम्बर 2025 से नगर पंचायत कार्यालय के सामने सिचाई विभाग उत्तर प्रदेश की भूमि पर अस्थाई डम्पिंग जोन में कूड़ा डालना बन्द कर दिया गया है।


अधिसासी अधिकारी
नगर पंचायत वनबसा

कार्यालय सहायक अभियन्ता,
प्रथम उपखण्ड, बनवसा
हेड वर्क्स खण्ड, शारदा नहर, वरेली

पत्रांक- 1054 / स0310-प्रथम/F-2/

दिनांक- 25/11/2022

विषय-बनवसा कैनल जंगल में एक्सपायरी डेट का कूड़ा डालने के सम्बन्ध में।

अधिसासी अधिकारी, नगर पंचायत बनवसा जिला चम्पावत।

उपरोक्त विषयक मा0 उत्तराखण्ड उच्च न्यायालय, नैनीताल की ई-भेल आई0डी0 Solidwaste-complaint@uk.gov.in से आसारित शिकायत, आयुक्त महोदय, कुमाऊँ मण्डल, नैनीताल के पत्रांक-59/शिकायत-निस्तारण/2021-22 दिनांक 24.11.2022 एवं कार्यालय जिलाधिकारी महोदय चम्पावत के पत्रांक-1005/xxiii-स्था.नि.सहा./मजूल/2022-23, दिनांक 24.11.2022 द्वारा अवगत कराया गया है, कि "बनवसा कैनल जंगल में एक बड़ी कंपनी द्वारा एक्सपायरी डेट का एक ही ब्रॉड का कूड़ा डालने पर जिसे पशुओं द्वारा खाया जा रहा है, जो कि कंपनी को वापस लेकर इसका निस्तारण करना चाहिए था, ऐसा न करते हुए इसे बनवसा जंगल में एक ही स्थान पर फेंका गया है।" एवं इसके अतिरिक्त नगर पंचायत द्वारा कूड़ा एकत्रित कर उसका निस्तारण भी बनवसा कैनल फॉरेस्ट में किया जा रहा है, जो कि उचित नहीं है।

इसके अतिरिक्त जिलेदार-प्रथम, प्रथम उपखण्ड, बनवसा ने अपने नोटिस संख्या-127 / जिलेदार-प्रथम/अतिक्रमण/दिनांक 25.11.2022 द्वारा आपको उक्त स्थल से अवैधानिक रूप से एकत्र किये गये कूड़े को हटाने हेतु आपको कैनल एफ्ट-8 सन् 1073 की धारा-70 के अनुसार नोटिस जारी किया जा चुका है।

अतः उक्त स्थल पर एकत्रित कूड़े को तत्काल बनवसा कैनल से हटवाने एवं भविष्य में कोई भी कूड़े को बनवसा कैनल फॉरेस्ट में न फेंकने हेतु अपने स्तर से आवश्यक कार्यवाही करने का कष्ट करें, अन्यथा आपके विरुद्ध मा0 उच्च न्यायालय, उत्तराखण्ड नैनीताल के Writ Petition (PIL) No.-93 of 2022 "Jitendra Yadav Vs Union of India" में पारित आदेश दिनांक 19.10.2022 के प्रस्त-09 के अनुसार कार्यवाही करने हेतु जिलाधिकारी महोदय को लिख दिया जायेगा, जिसके आप स्वयं उत्तरदायी होंगे।

10/सहायक अभियन्ता,
प्रथम उपखण्ड, बनवसा
हेड वर्क्स खण्ड, शारदा नहर, वरेली

पत्रांक- 1054 / स0310-प्रथम/F-2/

दिनांक- 25/11/2022

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अधिसासी अभियन्ता, हेड वर्क्स खण्ड, शारदा नहर, वरेली।
2. उपजिलाधिकारी, पूर्णागिरि टनकपुर, जिला चम्पावत।
3. उपप्रभागीय वनाधिकारी, तराई पूर्वी वन प्रभाग, खटीमा जिला ऊधमसिंहनगर।
4. श्री रोहित चौधरी, जूनियर इंजीनियर/जिलेदार-प्रथम, प्रथम उपखण्ड, बनवसा को इर निर्देश के साथ प्रेषित है, कि उपरोक्त स्थल से कूड़ा हटवाने हेतु आवश्यक कार्यवाही करना सुनिश्चित करें।

सहायक अभियन्ता,
प्रथम उपखण्ड, बनवसा
हेड वर्क्स खण्ड, शारदा नहर, वरेली

कार्यालय सहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हैड वॉर्स खण्ड, शारदा नहर, बरेली

पत्रांक- 297 /स0310-प्रथम/F-2/ दिनांक- 03/04/2023

विषय-बनबसा कैनल जंगल में एक्सपायरी डेट का कूड़ा डालने के सम्बन्ध में।

संदर्भ-इस कार्यालय का पत्रांक-1051/स0310-प्रथम/F-2/दिनांक 25.11.2022

अधिसासी अधिकारी, नगर पंचायत चम्पावा जिला चम्पावा।

उपरोक्त विषयक संबंधित पत्र का अवलोकन करने का कष्ट करें, जिसके द्वारा मा0 उत्तराखण्ड उच्च न्यायालय, नैनीताल की ई-पेह आई0डी0 Solidwaste-complaint@uk.gov.in से अग्रसारित शिकायत, आयुक्त महोदय, मुगाऊ मण्डल, नैनीताल के पत्रांक-59/शिकायत-निरतारण/2021-22 दिनांक 24.11.2022 एवं कार्यालय जिलाधिकारी महोदय चम्पावा के पत्रांक-1005/XXIII-स्था.नि.सहा./नजूल/2022-23. दिनांक 24.11.2022 द्वारा अवगत कराया गया है, कि "बनबसा कैनल जंगल में एक बड़ी कम्पनी द्वारा एक्सपायरी डेट का एक ही ब्रांड का कूड़ा डालने पर जिसे पशुओं द्वारा खाया जा रहा है, जो कि कम्पनी को वापस लेकर इसका निस्तारण करना चाहिए था, ऐसा न करते हुए इसे बनबसा जंगल में एक ही स्थान पर फेंका गया है।" एवं इसके अतिरिक्त नगर पंचायत द्वारा कूड़ा एकत्रित कर उसका निस्तारण भी बनबसा कैनल फॉरेस्ट में किया जा रहा है, जो कि उचित नहीं है।

इसके अतिरिक्त जिलेदार-प्रथम, प्रथम उपखण्ड, बनबसा ने अपने नोटिस संख्या-127/जिलेदार-प्रथम/अतिक्रमण/दिनांक 25.11.2022 द्वारा आपको उक्त स्थल से अवैधानिक रूप से एकत्र किये गये कूड़े को हटाने हेतु आपको कैनल एक्ट-8 सन् 1873 की धारा-70 के अनुसार नोटिस जारी किया जा चुका है। अतः उक्त स्थल पर एकत्रित कूड़े को तत्काल बनबसा कैनल से हटवाने एवं भ्रुविष्य में कोई भी कूड़े को बनबसा कैनल फॉरेस्ट में न फेंकने हेतु अपने स्तर से आवश्यक कार्यवाही करने का कष्ट करें।

परन्तु 04 माह से अधिक का समय व्यतीत होने के उपरान्त भी नगर पंचायत बनबसा द्वारा बनबसा कैनल फॉरेस्ट से अभी तक कूड़ा नहीं हटाया गया है, तथा लगातार उसी स्थल पर कूड़ा डाला जा रहा है, यह स्थिति ठीक नहीं है। उक्त स्थल पर पड़े कूड़े को गाय अन्य जीव जन्तुओं द्वारा खाया जा रहा है, जो जंगली जीव जन्तुओं के स्वास्थ्य के लिए हानिकारक है।

अतः आपको पुनः निर्देशित किया जाता है, कि बनबसा कैनल फॉरेस्ट से 01 सप्ताह के भीतर उक्त स्थल से कूड़ा हटवाना सुनिश्चित करें।

सहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हैड वॉर्स खण्ड, शारदा नहर, बरेली

पत्रांक- 297 /स0310-प्रथम/F-2/ दिनांक- 03/04/2023

प्रतिलिपि निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अधिसासी अभियन्ता, हैड वॉर्स खण्ड, शारदा नहर, बरेली।
2. उपजिलाधिकारी, पूर्वांगिर टनकपुर, जिला चम्पावा।
3. वन क्षेत्राधिकारी, खटीमा जिला ऊधमसिंहनगर को इस आशय से प्रेषित है, कि नगर पंचायत बनबसा द्वारा यदि 01 सप्ताह के भीतर बनबसा कैनल फॉरेस्ट के वन क्षेत्र में एकत्रित कूड़ा नहीं हटाया जाता है, तो आप अपने स्तर से वन नियमों के अनुसार आवश्यक कार्यवाही करने का कष्ट करें।
4. श्री रोहित चौधरी, जूनिअर इंजीनियर/जिलेदार-प्रथम, प्रथम उपखण्ड, बनबसा को इस निर्देश के साथ प्रेषित है, कि वन विभाग, उत्तराखण्ड से सान्ध्य स्थापित कर नगर पंचायत बनबसा से उक्त स्थल पर एकत्रित कूड़े को हटवाने हेतु आवश्यक कार्यवाही करने का कष्ट करें, तथा वृत्त कार्यवाही से इस कार्यालय को भी अवगत कराये।

सहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हैड वॉर्स खण्ड, शारदा नहर, बरेली

शारदा नगर पापुवाग अभियन्ता,
प्रथम उपखण्ड, बनबसा
पेज नम्बर: १५७३, पापुवा नगर, बरेली

पत्रांक- ३७० /स०३१०-प्रथम/ ११-२/

दिनांक- २८/०४/२०२३

विषय-बनबसा कैनल जंगल में एकराग की शेड का गूड़ा उतारने के सम्बन्ध में।

संदर्भ-आपका पत्रांक-१०१/विशिष्ट/२०२२-२३/दिनांक १०.०४.२०२३

अधिशारी अधिकारी, नगर प्रोद्योग बनबसा जिला प्रोद्योग।

उपरोक्त विषयक आपके संदर्भित पत्र का अवलोकन करने का फट्ट करे, जिराकं द्वारा टनकपुर-बनबसा ग्लारटर ट्रेडिंग ग्राउण्ड क निर्माण किये जाने की अवधि तक अस्थाई रूप से उक्त स्थान का उपयोग किये जाने की अनुमति देने का अनुरोध किया ग. है, के सम्बन्ध में अवगत कराना है. कि बनबसा कैनल फॉरेस्ट में वर्तमान वन विभाग में प्रचलित नियमों एवं कैनल एक्ट-८ सन् १८७३ के अनुसार किसी भी संस्था/व्यक्ति को रिचाई विभाग की सम्पत्ति पर कूड़ा/किसी भी प्रकार अतिचार किये जाने की अनुमति नहीं है।

आपके द्वारा बनबसा कैनल फॉरेस्ट से अभी तक कूड़ा नहीं हटाया गया है, तथा लगातार उसी स्थल पर कूड़ा डाला जा रहा है, यह स्थिति ठीक नहीं है। उक्त स्थल पर पड़े कूड़े को गाय अन्य जीव जन्तुओं द्वारा खाया जा रहा है, जो जंगली जीव जन्तुओं के स्वास्थ्य के लिए हानिकारक है।

अतः उक्त के सम्बन्ध में आपको निर्देशित किया जाता है, कि बनबसा कैनल फॉरेस्ट से शीघ्रता शीघ्र उक्त कूड़े को हटाने के साथ-साथ अस्थाई टीन चादरों को भी हटाना सुनिश्चित करें।

सहायक अभियन्ता,

प्रथम उपखण्ड, बनबसा

हेड वर्क्स खण्ड, शारदा नगर, बरेली

दिनांक- २८/०४/२०२३

पत्रांक- ३७० /स०३१०-प्रथम/ ११-२/

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अधिशारी अभियन्ता, हेड वर्क्स खण्ड, शारदा नगर, बरेली।
2. वन क्षेत्राधिकारी, खटीमा जिला रुधगसिंहनगर।
3. श्री रोहित चौधरी, जूनियर इंजीनियर/जिलेदार-प्रथम, प्रथम उपखण्ड, बनबसा

सहायक अभियन्ता,

प्रथम उपखण्ड, बनबसा

हेड वर्क्स खण्ड, शारदा नगर, बरेली

कार्यालय सहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हेड क्वार्टर खण्ड, शारदा नहर, बरेली

पत्रांक:- 56 / स0310-प्रथम/ए-2/

दिनांक:- 20/06/2023

विषय:- बनबसा कैनल जंगल में एकाधिकारी डेट का कूड़ा डालने के सम्बन्ध में।

संदर्भ:- इस कार्यालय का पत्रांक-1054 / स0310-प्रथम/ए-2/ दिनांक 25.11.2022

इस कार्यालय का पत्रांक-297 / स0310-प्रथम/ए-2/ दिनांक 03.04.2023 एवं

इस कार्यालय का पत्रांक-370 / स0310-प्रथम/ए-2/ दिनांक 28.04.2023

अधिसासी अधिकारी, नगर पंचायत बनबसा जिला चम्पावत।

उपरोक्त विषयक इस कार्यालय के संदर्भित पत्रों का अवलोकन करने का कष्ट करें, जिनके द्वारा बनबसा कैनल फॉरेस्ट में नगर पंचायत बनबसा द्वारा बिना अनुमति के मनमाने तरीके से कूड़ा डाला जा रहा है, को हटाने हेतु कई बार संदर्भित पत्रों द्वारा सूचित किया जा चुका है, फिर भी आपके द्वारा आज तक उपरोक्त स्थल पर कूड़ा डालना बन्द नहीं किया गया है। वन क्षेत्र में कूड़ा डालने से पर्यावरण एवं जैव-विविधता पर विपरीत प्रभाव पड़ रहा, तथा उक्त अवैध कूड़े से पशु-पक्षियों के जीवन को भी नुकसान पहुंच रहा है। बनबसा कैनल फॉरेस्ट में वर्तमान वन विभाग में प्रचलित नियमों एवं-कैनल एक्ट-8 सन् 1873 के अनुसार किसी भी संस्था/व्यक्ति को सिंचाई विभाग की सम्पत्ति पर कूड़ा/किसी भी प्रकार अतिचार किये जाने की अनुमति नहीं है।

अतः उक्त के सम्बन्ध में आपको पुनः निर्देशित किया जाता है, कि बनबसा कैनल फॉरेस्ट से शीघ्रता शीघ्र उक्त कूड़े को हटाने के साथ-साथ अस्थाई टीन चादरों को भी हटाना सुनिश्चित करें, अन्यथा विभाग द्वारा कैनल एक्ट-8 सन् 1873 के अनुसार आपके विरुद्ध विधिक कार्यवाही की जायेगी, जिसके आप स्वयं उत्तरदायी होंगे।

सहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हेड क्वार्टर खण्ड, शारदा नहर, बरेली

पत्रांक:- 56 / स0310-प्रथम/ए-2/ दिनांक:- 20/06/2023

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अधिसासी अभियन्ता, हेड क्वार्टर खण्ड, शारदा नहर, बरेली।
2. उपजिलाधिकारी महोदय, पूर्णागिरि टनकपुर जिला चम्पावत।
3. वन क्षेत्राधिकारी, खटीगा जिला कुधमसिंहनगर।
4. श्री रोहित चौधरी, जूनियर इंजीनियर/जिलेदार-प्रथम, प्रथम उपखण्ड, बनबसा को इस आशय से प्रेषित है, कि यदि नगर पंचायत बनबसा द्वारा उपरोक्त स्थल से कूड़ा तथा अस्थाई टीन चादरों को नहीं हटाया जाता है, तो नगर पंचायत बनबसा के विरुद्ध कैनल एक्ट के अनुसार डी0आर0ओ0 कोर्ट, पीपीपी0 से आवश्यक विधिक कार्यवाही किये जाने हेतु आवश्यक कार्यवाही करना सुनिश्चित करें।

सहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हेड क्वार्टर खण्ड, शारदा नहर, बरेली

कार्यालय साहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हैड वर्क्स खण्ड, शारदा नगर, बरेली

पत्रांक:- 127 /स0310-प्रथम/F-2/

दिनांक:- 27/12/2024

विषय:- बनबसा कैनल जंगल में एकरापायरी डेट का कूड़ा डालने के सम्बन्ध में।

संदर्भ:- इस कार्यालय का पत्रांक-1014/स0310-प्रथम/F-2/दिनांक 25.11.2022

इस कार्यालय का पत्रांक-217/स0310-प्रथम/F-2/दिनांक 03.04.2023

इस कार्यालय का पत्रांक-371/स0310-प्रथम/F-2/दिनांक 20.04.2023 एवं

इस कार्यालय का पत्रांक-580/स0310-प्रथम/F-2/दिनांक 20.08.2023

अधिशारी अधिकारी, नगर पंचायत बनबसा जिला चम्पावत।

उपरोक्त विषयक इस कार्यालय के संदर्भित पत्रों का अधलोकन करने का कष्ट करें, जिनके द्वारा बनबसा कैनल फॉरेस्ट में नगर पंचायत बनबसा द्वारा बिना अनुमति के मगाने तरीके से कूड़ा डाला जा रहा है, जो हटवाने हेतु कई बार संदर्भित पत्रों द्वारा सूचित किया जा चुका है, फिर भी आपके द्वारा आज तक उपरोक्त स्थल पर कूड़ा डालना बन्द नहीं किया गया है। वन क्षेत्र में कूड़ा डालने से पर्यावरण एवं जैव-विविधता पर विपरीत प्रभाव पड़ रहा, तथा उक्त अवैध कूड़े से पशु-पक्षियों के जीवन को भी नुकसान पहुंच रहा है। बनबसा कैनल फॉरेस्ट में वर्तमान वन विभाग में प्रचलित नियमों एवं कैनल एक्ट-8 सन् 1873 के अनुसार किसी भी संस्था/व्यक्ति को सिंचाई विभाग की सम्पत्ति पर कूड़ा/किसी भी प्रकार अतिचार किये जाने की अनुमति नहीं है।

उपरोक्त प्रकरण के सम्बन्ध में श्री विकास सागर, निवासी गूलरभोज गदरपुर, ऊधमसिंहनगर ने अपने पत्र दिनांक 14.02.2024 द्वारा अंगगत कराया है, कि नगर पंचायत बनबसा के टैकेदार (डोरा कापट) द्वारा नगर का सारा कचरा विभाग की भूमि पर डम्प किया जा रहा लगभग 4000 टन कचरा गड़ड़े-कर दबाकर मिट्टी डाली जा रही है, इसमें सिंचाई विभाग के किसी कर्मचारी की संलिप्तता नजर आ रही है, तथा विभाग द्वारा संस्था के विरुद्ध कोई कार्यवाही नहीं की जा रही है, अगर फर्म/संस्था के विरुद्ध मुकदमा पंजीकृत कराकर सारा जमीन में दबा कचरा फर्म द्वारा हटाने को नहीं कहा गया तो उनके द्वारा उच्चाधिकारियों को सूचित कर मा0 न्यायालय की शरण में जाने को मजबूर होगा। सूचित किया गया है।

उपखण्ड द्वारा आपको उक्त स्थल पर डम्प किये जा रहे कचरे को हटाने हेतु कई बार लिखा जा चुका है, परन्तु आपके द्वारा आज तक कचरा नहीं हटाया गया है, अपितु उसी स्थान पर कचरा डम्प किया जा रहा है। ऐसी स्थिति में विभाग की छवि धूमिल हो रही है, जिस पर उच्चाधिकारियों द्वारा अत्यधिक रोष व्यक्त किया जा रहा है।

अतः उक्त के सम्बन्ध में आपको पुनः निर्देशित किया जाता है, कि बनबसा कैनल फॉरेस्ट से शीघ्रता शीघ्र उक्त कूड़े को हटाने के साथ-साथ अस्थाई टीन चादरों को भी हटाना सुनिश्चित करें, अन्यथा विभाग द्वारा कैनल एक्ट-8 सन् 1873 के अनुसार आपके विरुद्ध विधिक कार्यवाही की जायेगी, जिसके आप स्वयं उत्तरदायी होंगे।

सहायक अभियन्ता,

प्रथम उपखण्ड, बनबसा

हैड वर्क्स खण्ड, शारदा नगर, बरेली

पत्रांक:- 127 /स0310-प्रथम/F-2/दिनांक:- 27/12/2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अधिशारी अभियन्ता, हैड वर्क्स खण्ड, शारदा नगर, बरेली।
2. उपजिलाधिकारी महोदय, पूर्णागिरि टनकपुर जिला चम्पावत।
3. वन क्षेत्राधिकारी, खटीमा जिला ऊधमसिंहनगर।
4. श्री रोहित चौधरी, जूनियर इंजीनियर/जिलेदार-प्रथम, प्रथम उपखण्ड, बनबसा को इस आशय से प्रेषित है, कि यदि नगर पंचायत बनबसा द्वारा उपरोक्त स्थल से कूड़ा तथा अस्थाई टीन चादर को नहीं हटाया जाता है, तो नगर पंचायत बनबसा के विरुद्ध कैनल एक्ट के अनुसार डी0आर0ओ0 कोर्ट, पीलीभीत से आवश्यक विधिक कार्यवाही किये जाने हेतु आवश्यक कार्यवाही करना सुनिश्चित करें।
5. श्री विकास सागर, निवासी गूलरभोज गदरपुर, ऊधमसिंहनगर।

सहायक अभियन्ता,

प्रथम उपखण्ड, बनबसा

हैड वर्क्स खण्ड, शारदा नगर, बरेली

कार्यालय सहायक अभियन्ता,
प्रथम उपखण्ड, बनवसा
हेड कार्यालय, शारदा नहर, बरेली

पत्रांक:- 646 / 10310-प्रथम/11-2/ दिनांक:- 04/06/2025
विषय:- बनवसा कैनल जंगल में एक्सपाथरी गेट का कूड़ा डालने को सम्बन्ध में।
संदर्भ:- इस कार्यालय का पत्रांक-1064 / 10310-प्रथम/11-2/ दिनांक 26.11.2022
इस कार्यालय का पत्रांक-207 / 10310-प्रथम/11-2/ दिनांक 03.04.2023
इस कार्यालय का पत्रांक-370 / 10310-प्रथम/11-2/ दिनांक 20.04.2023
इस कार्यालय का पत्रांक-300 / 10310-प्रथम/11-2/ दिनांक 20.03.2023 एवं
इस कार्यालय का पत्रांक-127 / 10310-प्रथम/11-2/ दिनांक 27.02.2024

अधिशारी अधिकारी, नगर पंचायत बनवसा जिला चम्पावत।

उपरोक्त विषयक इस कार्यालय को संदर्भित पत्रों का अवलोकन करने का कष्ट करें, जिनके द्वारा बनवसा कैनल फॉरेस्ट में नगर पंचायत बनवसा द्वारा बिना अनुमति को मनगाने तरीके से कूड़ा डाला जा रहा है, को हटवाने हेतु कई बार संदर्भित पत्रों द्वारा सूचित किया जा चुका है, फिर भी आपके द्वारा आज तक उपरोक्त स्थल पर कूड़ा डालना बन्द नहीं किया गया है। वन क्षेत्र में कूड़ा डालने से पर्यावरण एवं जैव-विविधता पर विपरीत प्रभाव पड़ रहा, तथा उक्त अवैध कूड़े से पशु-पक्षियों के जीवन को भी नुकसान पहुंच रहा है। बनवसा कैनल फॉरेस्ट में वर्तमान वन विभाग में प्रचलित नियमों एवं कैनल एक्ट-8 सन् 1873 के अनुसार किसी भी संस्था/व्यक्ति को रिंचार्ज विभाग की सम्पत्ति पर कूड़ा/किसी भी प्रकार अतिचार किये जाने की अनुमति नहीं है। उपरोक्त प्रकरण को सम्बन्ध में कई स्थानीय निवासियों द्वारा बनवसा कैनल फॉरेस्ट में डम्प किये जा कचरे को हटवाने हेतु अघोहस्ताक्षरी से अनुरोध भी किया जा चुका है, तथा उत्तर उजाला समाचार पत्र में भी उपरोक्त प्रकरण का संज्ञान लेते हुए "खुले में फेंका जा रहा कूड़ा, नगर प्रशासन गौन" शीर्षक से खबर प्रकाशित की गयी है। (समाचार पत्र की प्रति संलग्न)

उपखण्ड द्वारा आपको उक्त स्थल पर डम्प किये जा रहे कचरे को हटाने हेतु कई बार लिखा जा चुका है, परन्तु आपके द्वारा आज तक कचरा नहीं हटाया गया है, अपितु उसी स्थान पर कचरा डम्प किया जा रहा है। (स्थल के फोटोग्राफ्स संलग्न) जो कि अत्यन्त ही खेद का विषय है। ऐसी स्थिति में विभाग की छवि धूमिल हो रही है, जिस पर उच्चाधिकारियों द्वारा अत्यधिक रोष व्यक्त किया जा रहा है।

अतः उक्त को सम्बन्ध में आपको पुनः निर्देशित किया जाता है, कि बनवसा कैनल फॉरेस्ट से शीघ्रता शीघ्र उक्त कूड़े को तत्काल हटाना सुनिश्चित करें, अन्यथा विभाग द्वारा कैनल एक्ट-8 सन् 1873 के अनुसार आपके विरुद्ध विधिक कार्यवाही की जायेगी, जिसके आम स्वयं उत्तरदायी होंगे।
संलग्नक:- उपरोक्तानुसार।

सहायक अभियन्ता,
प्रथम उपखण्ड, बनवसा
हेड कार्यालय, शारदा नहर, बरेली
04/06/2025

पत्रांक:- 646 / 10310-प्रथम/11-2/ दिनांक:- 04/06/2025

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अधिशारी अभियन्ता, हेड कार्यालय, शारदा नहर, बरेली।
2. उपजिलाधिकारी, पूर्वांगिरस टनकपुर जिला चम्पावत।
3. वन क्षेत्राधिकारी, खटीमा जिला ऊधमसिंहनगर।
4. श्री संजय सिंह, जूनियर इंजीनियर/जिलेदार-प्रथम, प्रथम उपखण्ड, बनवसा को इस आशय से प्रेषित है, कि यदि नगर पंचायत बनवसा द्वारा उपरोक्त स्थल से कूड़ा हटाया जाता है, तो नगर पंचायत बनवसा अथवा कूड़े का निस्तारण करने वाली संस्था के विरुद्ध कैनल एक्ट के अनुसार डी0आर0ओ0 कोर्ट, पीलीभीत से आवश्यक विधिक कार्यवाही किये जाने हेतु आवश्यक कार्यवाही करना सुनिश्चित करें, तथा कृत कार्यवाही से अघोहस्ताक्षरी को भी अवगत कराये।

सहायक अभियन्ता,
प्रथम उपखण्ड, बनवसा
हेड कार्यालय, शारदा नहर, बरेली
04/06/2025

कार्य सहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हैड वर्क्स एण्ड, शारदा नहर, बरेली

पत्रांक- 776 /स0310-प्रथम/11-2/

दिनांक:- 10/07/2025

विषय-बहुमूल्य कीमती लकड़ी के वन (रिजर्व फॉरेस्ट) उत्तर प्रदेश सिंचाई विभाग के वनों में शहर का गंदा कूड़ा विगत 7 वर्षों से डालने का मत।

अधिशारी अधिकारी, नगर पंचायत बनबसा जिला घापालत।

उपरोक्त विषय के काम में अवगत करना है, कि आई0जी0आर0एस0 पोर्टल मा0 मुख्यमंत्री जी, उत्तर प्रदेश को बनबसा कैनल फॉरेस्ट में नगर पंचायत बनबसा द्वारा शहर का गंदा कूड़ा विगत 7 वर्षों से डालने के सम्बन्ध में शिकायत दर्ज की गयी है, तथा एन0जी0टी0 नई दिल्ली को भी उपरोक्त प्रकरण पर कार्यवाही किये जाने हेतु सूचित किया जा चुका है। आपके द्वारा बिना अनुमति के मनमाने तरीके से बनबसा कैनल फॉरेस्ट में कूड़ा डाला जा रहा है, को हटवाने हेतु इस कार्यालय द्वारा कई बार लिखित रूप से सूचित किया जा चुका है, फिर भी आपके द्वारा आज तक उपरोक्त स्थल पर कूड़ा डालना बन्द नहीं किया गया है। वन क्षेत्र में कूड़ा डालने से पर्यावरण एवं जैव-विविधता पर विपरीत प्रभाव पड़ रहा, तथा उक्त अवैध कूड़े से पशु-पक्षियों के जीवन को भी नुकसान पहुंच रहा है। बनबसा कैनल फॉरेस्ट में वर्तमान वन विभाग में प्रचलित नियमों एवं कैनल एक्ट-8 सन् 1873 के अनुसार किसी भी संस्था/व्यक्ति को सिंचाई विभाग की सम्पत्ति पर कूड़ा/किसी भी प्रकार अतिचार किये जाने की अनुमति नहीं है। उपरोक्त प्रकरण के सम्बन्ध में कई स्थानीय निवासियों द्वारा बनबसा कैनल फॉरेस्ट में डम्प किये जा कचरे को हटवाने हेतु अघोहस्ताक्षरी से अनुरोध भी किया जा चुका है, तथा इस सम्बन्ध में समाचार पत्रों में भी खबरें प्रकाशित होती रहती हैं, जिससे सिंचाई एवं जल संसाधन विभाग की छवि धूमिल हो रही है, तथा स्थानीय जनता में अत्यधिक रोष व्याप्त है।

नगर पंचायत बनबसा द्वारा जिस संस्था को कूड़ा सेग्रीगेट करने हेतु अनुबन्ध किया गया है, उसके द्वारा बिना कूड़ा सेग्रीगेट किये बनबसा कैनल फॉरेस्ट में डम्प किया जा रहा है, जो उचित नहीं है।

अतः उक्त के सम्बन्ध में आपको पुनः निर्देशित किया जाता है, कि बनबसा कैनल फॉरेस्ट से 02 दिवस में कूड़े को हटाना सुनिश्चित करें, अन्यथा विभाग द्वारा कैनल एक्ट-8 सन् 1873 के अनुसार आपके एवं कूड़ा डिस्पोज करने वाली संस्था के विरुद्ध विधिक कार्यवाही की जायेगी, जिसके आप स्वयं उत्तरदायी होंगे।

सहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हैड वर्क्स एण्ड, शारदा नहर, बरेली
10/07/2025

पत्रांक- 776 /स0310-प्रथम/11-2/दिनांक:- 10/07/2025

प्रतिलिपि श्री संजय सिंह, जूनियर इंजीनियर/शिलोदार-प्रथम, प्रथम उपखण्ड, बनबसा को इस आशय से प्रेषित है, कि नगर पंचायत बनबसा से उक्त स्थल कूड़े हटवाने हेतु कार्यवाही कराने के साथ-साथ नगर पंचायत बनबसा द्वारा मरिच्य में उक्त स्थल पर तत्काल प्रभाव से कूड़े डालने पर रोक लगवाना सुनिश्चित करें।

सहायक अभियन्ता,
प्रथम उपखण्ड, बनबसा
हैड वर्क्स एण्ड, शारदा नहर, बरेली
10/07/2025

!!कार्यालय नगर पंचायत बनबसा (चम्पावत)!!

(सयच्छरा पी सेवा)

Email- eo.nagarpanchayatbanbasa@gmail.com



दिनांक- 10-07-2025

पत्रांक - १०१४ / ००अप०प्रच० / 2025-28

सेवा में,

अधिशारी अभियन्ता,
प्रथम उपखण्ड, बनबसा, हेड वर्क्स खण्ड,
शारदा नहर, बरेली
सिंचाई विभाग, उत्तर प्रदेश।

विषय:- अस्थाई डम्पिंग जोन से लीगैसी वेस्ट निस्तारण के सम्बन्ध में।

महोदय,

उपरोक्त विषयक सादर अवगत कराना है कि इस निकाय द्वारा अपने गठन वर्ष 2014 से नगर पंचायत बनबसा के पास अपने स्वामित्व की भूमि तथा राजस्व विभाग की भी कोई भूमि न होने के कारण अस्थाई रूप से सेग्रीगेशन के पश्चात अवशेष कूड़े को आपके स्वामित्व की भूमि पर एकत्रित किया जाता है। उक्त लीगैसी वेस्ट के निस्तारण हेतु इस कार्यालय द्वारा डी.पी.आर. तैयार कर शासन से धनराशि की मांग की गई थी, शासन द्वारा इस निकाय को धनराशि अवमुक्त कर दी गई है। वर्तमान समय में नगर-पंचायत बनबसा द्वारा उक्त कूड़े के निस्तारण हेतु निविदा प्रक्रिया पूर्ण की जा चुकी है तथा शीघ्र ही कूड़े के निस्तारण की प्रक्रिया प्रारम्भ की जायेगी। प्रारम्भ में बैक्टीरिया को सक्रिय किये जाने हेतु छिड़काव किया जायेगा, तत्पश्चात उक्त कूड़े के ढिंङ्गे तैयार किये जायेंगे। उक्त कार्य होने के पश्चात कूड़े को छोटने हेतु उक्त स्थल पर ट्रामल तथा श्रेडर मशीनें लगवाई जायेंगी तथा अवशेष आर०डी०एफ० को सिडकुल में पहुँचाया जायेगा। उक्त प्रक्रिया में लगभग 03 माह का समय लगने की सम्भावना है। महोदय साथ ही अवगत कराना है कि नगर पंचायत बनबसा द्वारा अपशिष्ट प्रबन्धन हेतु चन्द्रफार्म रोड पर वन विभाग की 0.80 हे० भूमि का सखन किया गया है, जिसका वर्तमान में भूमि हस्तान्तरण की प्रक्रिया गतिमान है। उक्त भूमि नगर पंचायत बनबसा के नाम पर हस्तान्तरण होने के पश्चात नगर पंचायत बनबसा द्वारा कूड़े का निस्तारण उक्त स्थल पर किया जायेगा।

अतः आपसे अनुरोध है कि अस्थाई डम्पिंग जोन से लीगैसी वेस्ट के निस्तारण हेतु अपने स्तर से इस निकाय को सहयोग करने का कष्ट करेंगे।

भवदीय

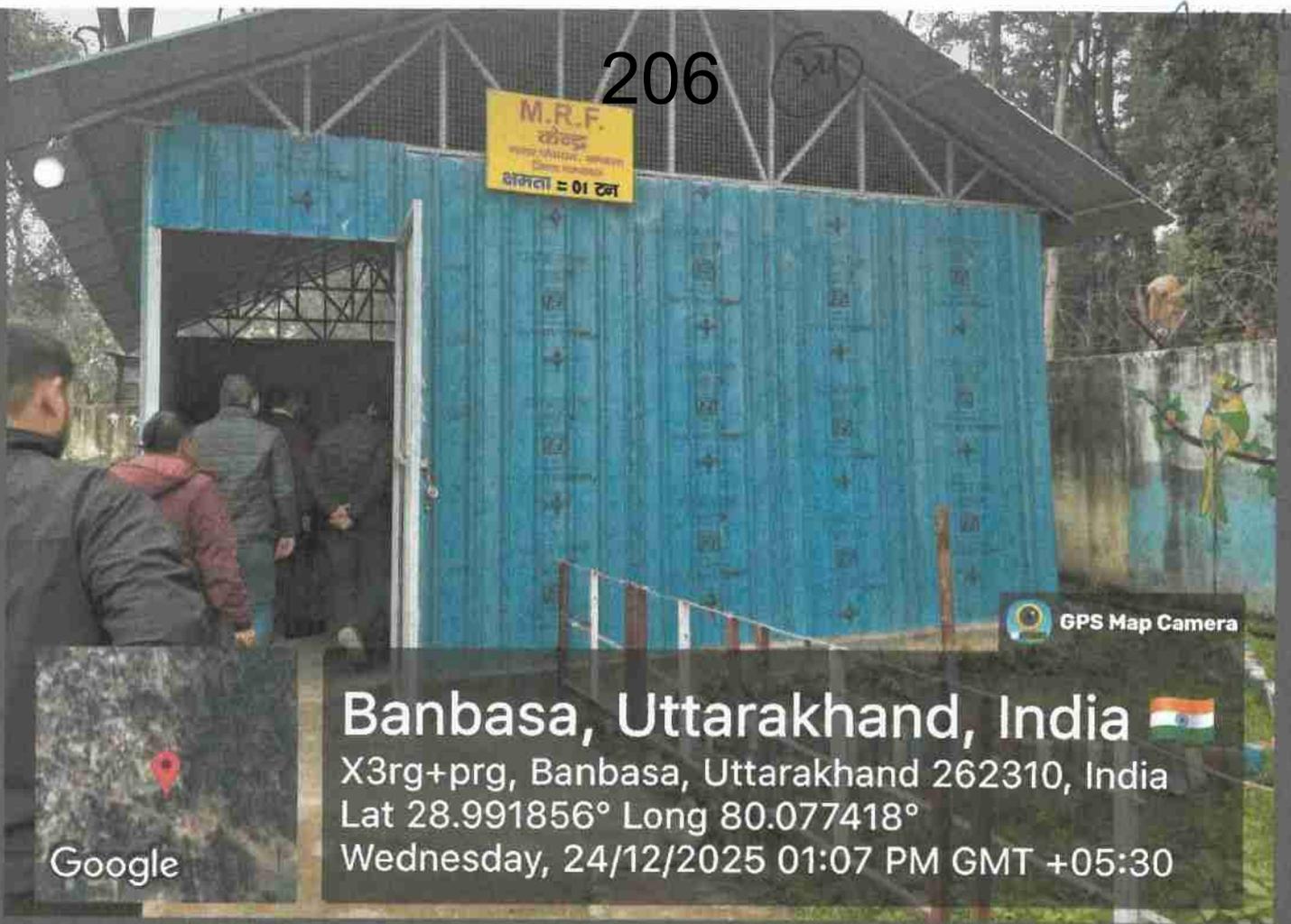
अधिशारी अधिकारी
नगर पंचायत बनबसा
चम्पावत।

प्रतिलिपि :-

- 1-जिलाधिकारी महोदय चम्पावत को सादर सूचनार्थ प्रेषित।
- 2-उपजिलाधिकारी महोदय टनकपुर को सादर सूचनार्थ प्रेषित।

अधिशारी अधिकारी
नगर पंचायत बनबसा
चम्पावत।

206



M.R.F.
केंद्र
दोमता = 01 टन

GPS Map Camera

Banbasa, Uttarakhand, India 

X3rg+prg, Banbasa, Uttarakhand 262310, India

Lat 28.991856° Long 80.077418°

Wednesday, 24/12/2025 01:07 PM GMT +05:30



Google

(Fig of MRF Centre)



लोहा
टिन

GPS Map Camera

Banbasa, Uttarakhand, India 

207

25



GPS Map Camera

Banbasa, Uttarakhand, India 

X3rg+prg, Banbasa, Uttarakhand 262310, India

Lat 28.991916° Long 80.077424°

Wednesday, 24/12/2025 01:07 PM GMT +05:30



Google



GPS Map Camera

Banbasa, Uttarakhand, India 

208



GPS Map Camera

Banbasa, Uttarakhand, India 

X3rg+prg, Banbasa, Uttarakhand 262310, India

Lat 28.991927° Long 80.076904°

Wednesday, 24/12/2025 01:11 PM GMT +05:30



Google



GPS Map Camera

Banbasa, Uttarakhand, India 

210

28

GPS Map Camera

Banbasa, Uttarakhand, India 

X3rg+prg, Banbasa, Uttarakhand 262310, India

Lat 28.991959° Long 80.076851°

Wednesday, 24/12/2025 01:13 PM GMT +05:30

Google

Banbasa, Uttarakhand, India 

GPS Map Camera

29

Letter No. 612/19/M.P.S.C/UIIDB/2024-25
Dehradun, Date: 18 July, 2025

From, **R. Meenakshi Sundaram,**
Managing Director,
UIIDB, Uttarakhand.

To, **The District Magistrate,**
Udham Singh Nagar,
Uttarakhand.

Sub: Request for Allotment of Land in Khatima for Development of Integrated Solid Waste Management Plan.

Dear Sir,

The Uttarakhand Infrastructure and Investment Development Board (UIIDB) has initiated the project for Preparation of "Vision, detailed design, integrated infrastructure development plan, and implementation strategy; and to provide construction management support for development of Sharda Riverfront and adjoining areas in Tanakpur, Distt Champawat, Uttarakhand".

For this purpose, M/s Egis India Consulting Engineers Pvt. Ltd. (EGIS) in joint venture with Aesthetic Designs LLP have been engaged for consultancy assistance to UIIDB for preparation of the master plan of the above mentioned corridor.

As per the EC meeting held on 21st May 2025 under the Chairmanship of Chief Secretary & subsequent review meeting held with the District Magistrate of Champawat on 27th July 2025, an Integrated Solid Waste Management Plan has been proposed to be undertaken as part of the above mentioned master planning framework. And this Cluster model will cater the Solid Waste Management of Khatima, Banbasa and Tanakpur.

In this regard, your office may kindly undertake the process for identification and allotment of Suitable land in Khatima for setting up this Integrated Waste Management Plant. The identified parcel should ideally meet the technical and environmental criteria for waste processing and be accessible to all three towns.

We request your support and cooperation in enabling this initiative, which holds significant value for improving urban sanitation, environmental quality, and energy generation in the region.

Sincerely,

(R. Meenakshi Sundaram)
Managing Director.

Copy to:

- 1) District Magistrate, Champawat, for Information.
- 2) SDM Tanakpur, for Information.
- 3) Nodal Officer, UIIDB
- 4) Shri. Rajeev R. Singh, SPOC- Sharda Corridor project.
- 5) Team Leader, Sharda Corridor Project for Information.

(R. Meenakshi Sundaram)
Managing Director.

212

31

वच्छ बनबसा

रवस्थ बनबसा

E-mail/Speed Post/by Hand

सुन्दर बनबसा

!!कार्यालय नगर पंचायत बनबसा (चम्पावत)!!

(समृद्धता ही रोमा)

Email- eo.nagarpanchayatbanbasa@gmail.com



पत्रांक- 13A / न0प0ब0 / 2023-24

दिनांक- 04/12/23

M/s Delta Consulting Engineer
1/52 Sector 01, Avas Vikas Colony,
Bodla Shikndra,
Agra, Uttar Pradesh, 282007.

विषय- नगर पंचायत बनबसा क्षेत्रान्तर्गत ट्रेडिंग ग्राउण्ड की भूमि हस्तान्तरण हेतु EIA Study & EC (Environment Impact Assessment Study & obtaining Environment clearance) किये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक इस कार्यालय द्वारा नगर पंचायत बनबसा क्षेत्रान्तर्गत ट्रेडिंग ग्राउण्ड की भूमि हस्तान्तरण हेतु EIA Study & EC (Environment Impact Assessment Study & obtaining Environment clearance) किये जाने हेतु द्वि-निविदा प्रणाली के अन्तर्गत निविदाये आमंत्रित कि गई थी, जिसमें आपकी JV Firm (M/s Delta Consulting Engineer and SAGE (Sustainable Approach Green Environment) को निविदा कमेटी द्वारा स्वीकृत कि गई है।

अतः आप अपनी फर्म का नैट वर्थ (Net worth) एवं विगत तीन वित्तीय वर्ष का टर्न ओवर (Turnover) का सी0ए0 द्वारा प्रमाणित प्रमाण पत्र, जमानत के रूप में रु0 75000/ की एफ0डी0आर0/बी0जी0 जो कि अधिशासी अधिकारी, नगर पंचायत के पक्ष में हो तथा 100 रु0 का स्टाम्प पेपर कय कर इस कार्यालय में उपस्थित होना सुनिश्चित करे ताकि अनुबन्ध की कार्यवाही के साथ-साथ उपरोक्त वर्णित कार्य ससमय पूर्ण हो सके।

प्रतिलिपि :- मा0 अध्यक्ष महोदय नगर पंचायत बनबसा को सादर सूचनार्थ प्रेषित।



Shivan
04/12/23

अधिशासी/अधिकारी
नगर पंचायत बनबसा
(चम्पावत)

अधिशासी अधिकारी
नगर पंचायत बनबसा
(चम्पावत)

Approved TOR

For

**Environmental Impact Assessment studies for Common
Municipal Solid Waste Management & disposal facility and
obtain statutory clearances (EIA, TOR & EC) from MoEF & CC**

Banbasa, Champawat

**Consultants: Delta Consulting Engineers &
SAGE (JV)**



214 33
Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(INFRA-2)



Minutes of Agenda for 132nd Meeting of Expert Appraisal Committee (Infra-2), for Projects related to Airports 7(a); Common Hazardous Waste Treatment, Storage and Disposal Facilities 7(d); Common Bio-Medical Waste Treatment Facilities 7(da); Common Effluent Treatment meeting INFRA-2 held from 23/10/2024 to 24/10/2024 Date: 04/11/2024

MoM ID: EC/MOM/EAC/960140/10/2024
Agenda ID: EC/AGENDA/EAC/960140/10/2024
Meeting Venue: N/A
Meeting Mode: Virtual
Date & Time:

23/10/2024	10:01 AM	05:31 PM
24/10/2024	10:00 AM	05:00 PM

1. Opening remarks

The Member Secretary of the Expert Appraisal Committee (Infra-2), hereinafter referred to as EAC (Infra-2) or EAC or committee, welcomed the Chairman / Members and stated briefly the agenda items of the meeting. The Member Secretary also reiterated the decision of the Ministry that all the members are required to declare their conflict of interest and recuse from the meeting if required. In case, it is revealed later that in spite of the conflict of interest, the Member had participated in the meeting the responsibility for the same shall lie with the concerned Member and it may lead to removal from the membership of EAC. In view of this, he requested all the participating members to inform if they have any conflict of interest with regard to any agenda items to be discussed in this meeting. All members accepted that they do not have any conflict of interest with respect to the agenda items to be discussed in this meeting.

The Chairman thereafter requested the Member Secretary to initiate deliberations. The list of participating EAC Members is attached.

2. Confirmation of the minutes of previous meeting

The EAC confirmed the Minutes of the 131st meeting of the EAC held during 10 - 11 of September, 2024. Further, it has been observed that sometimes positioning of texts / contents used to change in the PARIVESH generated Minutes. In view of this limitation of PARIVESH, in case any discrepancy occurs due to displacement of text / content of the Minutes, the pdf copy enclosed at the end of portal generated Minutes shall be considered as the final one and be referred as the Minutes of the Meeting. Typo errors, if any, noticed during the processing of these cases may be corrected appropriately in the light of relevant facts and figures.

Details of proposals considered by the committee

Day 1 -23/10/2024

Agenda Item No 1:

1.1. Details of the proposal

Sanitary Landfill for Common Municipal Solid Waste Management Facility (CMSWMF) by NAGAR PANCHAYAT BANBASA located at CHAMPAWAT, UTTARAKHAND			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/UK/INFRA/246618/2024	21-321/2024-IA-III	20/04/2024	Common Municipal Solid Waste Management Facility (CMSWMF) (7(i))

3.1.2. Project Salient Features

The proposal is of Terms of Reference (ToR) for a Sanitary Landfill for Common Municipal Solid Waste Management Facility (CMSWMF) by M/s Nagar Panchayat Banbasa, Champawat, Uttarakhand.

132.1.2 The project proponent (M/s Nagar Panchayat Banbasa, Champawat, Uttarakhand) along with their EIA Consultant (M/s SAGE Sustainable Approach for Green Environment LLP) presented the project, salient features of the which are as follows:

- i. The project is proposed to be located at Chandfarm Road, Chuna Bhatta, P.O- Chandani, Banbasa, Dist.: Champawat- 262310, Uttarakhand with GPS co-ordinates as latitude: 28°59'23.5"N and longitude: 80°04'59.8"E.
- ii. The proposed project site is 5 km from the International Boundary of Nepal.
- iii. The total plot area is 8,000 sq. m, the sanitary landfill area is 2,260 sq. m. 0.80 Ha of land has been allotted to Nagar Panchayat, Banbasa from the Forest Department of Uttarakhand for proposed landfill project.
- iv. The baseline data is collected according to standard ToR conditions. The monitoring period for baseline data collection is March- May 2024.
- v. The project components (Activities and Facilities to be developed) include: (a) Compositing facility will be developed for organic waste generated in MSW. (b) For inorganic waste, MRF and RDF facilities will be developed. (c) The leachate holding tank and gas and leachate management system are the main components of the landfill facility.
- vi. Waste generation projections and strategy for collection, treatment, and disposal: The projected waste generation in 2039 will be 20 TPD out of which 2.2 TPD will be sent to landfill. It presently generates 11 TPD of waste daily. The waste composition analysis has indicated that city waste has 45% dry waste, 55% wet waste. About 11% of inert/ rejects are estimated to be generated from composting and MRF facilities that shall be disposed of at the landfill
- vii. Habitation in and around the project site: Sanjay Smriti Bal Vidya Mandir at 1.2 Km Prachin, Hanuman Mandir at 1.18 Km, Sanctuaries/ National Parks- Nandhaur Wildlife Sanctuary at 12.2 Km, Archeological monuments- Katyuri king historical place- 10.1 Km, Nearest village Nagar Panchayat Banbasa - 0.8 Km.
- viii. The nearest road proposed site is Chunnabatta Road and is well connected to the landfill site. The nearest railway station is Banbasa Railway station at 1.6 Km from the project site and the nearest airport is Pantnagar airport at 59.93 Km from the project site. The nearest highway NH09 Khatima- Tanakpur Road is 1.5 m from the site.⁴⁹
- ix. The water requirement for the project will be 8 KLD through Water Tanker:

Sl. No.	Particulars	Water Requirement (Kl. D)
1	Process	00
2	Domestic	01
3	Gardening	7
		08

- x. Expected Waste Generation (Liquid and Solid) and proposed management strategy: It presently generates 11 TPD of waste on daily basis. The waste composition analysis has indicated that city's waste has 45 % dry waste, 55% wet waste. About 11% inert /rejects are estimated to be generated from composting and MRF facility that shall be disposed-off at the landfill. The projected waste generation in 2039 will be 20 TPD out of which 2.2 TPD will be sent to landfill.
- xi. The project does not fall within 10 km of an eco-sensitive area.
- xii. The proposed land is Forest land; thus, the Forest clearance is applicable for the proposed project under the Forest Conservation Act, of 1980.
- xiii. Wildlife Protection Act, 1972 is applicable.
- xiv. The land is located outside the industrial area.
- xv. The proposed project is not located in a Critically Polluted area (CPA). No tree cutting is involved for the proposed project.
- xvi. No human settlements are existing in the proposed area and no humans will be displaced from the area so the proposed project does not involve any rehabilitation and resettlement.
- xvii. No court cases are pending against the proposed project.
- xviii. 5 KW of power requirements for the project will be met through Uttarakhand Power Corporation Ltd.
- xix. It is estimated that project cost shall be around Rs.4.8515 Cr.
- xx. The Coastal Regulation Zone Notification, 2019 is not applicable for the proposed project.
- xxi. Total Manpower required will be 55.

Tanakpur			
Sl. No.	Designation	Assigned Post	Availability
1.	Sweeper	32	32
2.	Drivers	7	7
3.	Supervisor	6	6
Total		55	55

Benefits of the project: The project will bring economic benefits to the state by the ways of direct and indirect taxes to export/import of various goods. During various stages of the development of the proposed projects there will be generation of direct and indirect employment in the auxiliary and other industries will benefit to State and National Economy. Increase in business activity will bring in prosperity in hinterland, which consequently would bring better access to social and physical infrastructure.

Date of EAC 1 : 28/06/2024

Deliberations of EAC 1:

The project proponent along with the consultant made a presentation of their proposal related to the above-mentioned Common Municipal Solid Waste Management Facility Project (Annexure-30). The project/activity is covered under category 'B' of item 7(i) 'Common Municipal Solid Waste Management Facility (CMSWMP)' of the Schedule to the EIA Notification, 2006 as amended requires appraisal at the State level. However, since the proposed area is located within 5 km of the International Boundary of the Nepal, thus, the proposal is required to be appraised by sectoral EAC at the Central level.

The committee noted that the total plot area is 8,000 sq. m, the sanitary landfill area is 2,260 sq. m and the proposed green belt area is 2,773 sq. m. Further, the project proponent has informed to the committee that the proposed area is a forest land and allotted by the Forest Department Dehradun, Uttarakhand. However, the project proponent has not obtained the stage I Forest Clearance letter from the State Forest Department. Also, the project proponent could not produce any document indicating that that particular land has been handed over to the project proponent for the aforesaid project. In view of this, the committee has decided to defer the proposal for want of Forest clearance from the State Forest Department.

3.1.4. Deliberations by the EAC in current meetings

The EAC during deliberation noted the following:

- i. The project/activity is covered under category 'B' of item 7(i) 'Common Municipal Solid Waste Management Facility (CMSWMP)' of the Schedule to the EIA Notification, 2006 as amended requires appraisal at the State level. However, since the proposed area is located within 5 km of the International Boundary of Nepal, thus, the proposal is required to be appraised by sectoral EAC at the Central level.
- ii. Earlier, this project was considered by the EAC in its 128th meeting held from 26.06.2024 to 28.06.2024. During the meeting, the committee noted that the total plot area is 8,000 sq. m, the sanitary landfill area is 2,260 sq. m and the proposed green belt area is 2,773 sq. m. Further, the project proponent informed the committee that the proposed area is forest land and allotted by the State Forest Department, Dehradun, Uttarakhand. However, the project proponent has not been obtained the Stage-I Forest Clearance letter from the State Forest Department. Also, the project proponent could not produce any document indicating particular land has been handed over to the project proponent for the aforesaid project. In view of this, the committee has deferred the proposal for want of Forest clearance from the State Forest Department.
- iii. In this regard, the Additional Details Sought (ADS) was raised and the PP responded to the ADS stating that Project Proponent has applied for forest clearance vide Proposal No. FP/UK/OTHERS/485753/2024, the outcome of which is still awaited. This proposed project is considered by the EAC.
- iv. It was noted by the committee that the proposed location of the project is very near to a nearby River Sarda (~300 m) and the PP has not explored any alternative site for the project.
- v. It was however informed by the PP that the said location was chosen as they could not find any other site as all other sites were Revenue lands.
- vi. In addition, the committee observed that the consultant has given due consideration to CPCB's guidelines for site selection while choosing the site. As an Army Cantonment is also situated near the proposed site, permission from the Army Cantonment for the setting up of such a CSWMP was required to be obtained as per the EAC.
- vii. The project proponent informed that no other land parcel was in the position of the project proponent for the proposed project. Therefore, the project proponent has not submitted the alternate site study report for the proposed project as per the CPCB guidelines. Further, the proposed land is suitable for the proposed land-filling as per the CPCB guidelines.

132.1.4 The EAC, after deliberation observed that forest clearance vide application number FP/UK/OTHERS/485753/2024 has been submitted by the project proponent, the outcome of which is still awaited. It was opined that PP shall obtain land clearance from the Nagar Palika / Urban Development Department. The distance of river with respect to project, open water channel leading to M/s NHPC project was discussed to assess the likely impact.

Further, it was observed by the EAC that the PP shall provide the letter issued by the District Magistrate confirming the land allotment to the PP for the proposed MSWMP. Besides these, considering the provisions stipulated in the SWM Rules, it was directed that the PP should get the survey of the location done by accredited consultant. Also, considering

the leachate generation for the next 20 years the Storm Water Management Plan was required to be submitted for further decision.

Further, the proposed project is not located in the notified Industrial Area, therefore, the public hearing/consultation is applicable as per the EIA Notification, 2006 as amended.

Based on the above, the committee recommended for grant of Terms of Reference for the Proposed Sanitary Landfill for the Common Municipal Solid Waste Management Facility (CMSWMP) at Chandfarm Road, Chuna Bhatta, P.O. Chandani, Bahasn, District Champawat, Uttarakhand with following specific conditions, General Guidelines in addition to the standard conditions as specified by the Ministry for such projects for preparation of EIA/EMP report with Public Consultation

3.1.5. Recommendation of EAC

Recommended

3.1.6. Details of Terms of Reference

3.1.6.1. Specific

Specific Condition	
1.	The principal land clearance obtained from the Nagar Palika / Urban Development and submit a letter through District Collector/Magistrate/Commissioner stating that there is no alternate site except that of forest land, for this project.
2.	The Project proponent is to submit Forest Clearance for the proposed project during the EC application.
3.	Permission from the Army Cantonment for the setting up of such a 'CSWMP' was required to be obtained
4.	Relevant corrections in the EIA report for this proposed land from Non-Agriculture to Forest land.
5.	Storm water drainage and leachate collection should be as per drainage map of the project area.
6.	Importance and benefits of the project.
7.	A sensitivity analysis of the site shall be carried out as per the MoEF&CC criteria and form part of the EIA report.
8.	The EIA would include a separate chapter on the conformity of the proposals to the Municipal Solid Waste Management Rules, 2016 and the Construction and Demolition Waste Management Rules, 2016 including the siting criteria therein.
9.	Characteristics and source of waste to be handled and methodology for remediating the project site, which is presently being used for open dumping of garbage.
10.	Details of storage and disposal of pre-processing and post-processing rejects/inerts.
11.	List of proposed and receivers for the rejects/inerts should be provided. MoUs to be submitted in this regard.

1	Details of various waste management units with capacities for the proposed project. Details of utilities indicating size and capacity to be provided.
1 3	The EIA would also examine the impacts of the existing landfill site and include a chapter on the closure of the existing site including disposal of accumulated wastes and capping.
1 4	The EIA study should include the impact of the existing land use (dumpsite) in terms of ground water quality and soil profile.
1 5	The project proponents should consult the Municipal solid waste Management manual of the Ministry of Urban Development, Government of India and draw up project plans accordingly.
1 6	Layout maps of proposed solid waste management facilities indicating storage area, plant area, greenbelt area, utilities etc.
1 7	Details of air emission, effluents generation, solid waste generation and their management.
1 8	Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract).
1 9	Process description along with major equipment's and machineries, process flow sheet (quantitative) from waste material to disposal to be provided.
2 0	Hazard identification and details of proposed safety systems.
2 1	Details of Drainage of the project upto 5 km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharges as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided.
2 2	Details of effluent treatment and recycling process.
2 3	Action plan for measures to be taken for excessive leachate generation during monsoon period.
2 4	Detailed Environmental Monitoring Plan.
2 5	Timeline for implementation of the project shall be included in the EIA Report.
2 6	Report on health and hygiene to be maintained by the sanitation workers at the work place.
2 7	A tabular chart with index for point wise compliance of above ToRs.

3.1.6.2. Standard

7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)
Project Details	

1.	Importance and benefits of the project.
2.	The project should be designed based on the population projections as by Master Plan and in conformity to the Municipal Solid Waste Management Rules 2006 as amended from time to time.
3.	Examine and submit details of alternative technologies viz. RDF shall also be evolved.
4.	Examine and submit details of storm water/leachate collection from the composted area including leachate treatment options proposed.
5.	Submit a copy of the layout plan of project site showing solid waste storage, green belt (width & length, 33% of the project area), all roads, prominent wind direction, processing plant & buildings etc. should be provided.
6.	Submit the details of sanitary land fill site, impermeability and whether it would be lined, if so details thereof.
7.	The EIA would include a separate chapter on the conformity of the proposals to the Municipal Solid Waste Management Rules, 2016 and the Construction and Demolition Waste Management Rules, 2016 including the siting criteria therein.
8.	Details of various waste management units with capacities for the proposed project. Details of utilities indicating size and capacity to be provided.
9.	Details of storage and disposal of pre-processing and post-processing rejects/inerts.
10.	List of proposed end receivers for the rejects/inerts should be provided. MoUs to be submitted in this regard.
11.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
12.	NOC from local or nearest airport within 20 km and any flight funnel restrictions.
13.	The project proponents should consult the Municipal solid waste Management manual of the Ministry of Housing and Urban Affairs, Government of India and draw up project plans accordingly.
14.	Details of man-power requirement (regular and contract).
15.	Process description along with major equipment's and machineries, process flow sheet (quantitative) from waste material to disposal to be provided.
Land Environment	
1.	Submit a 10 km. radius map (on survey of India toposheet) showing co-ordinates of project site, national highway, state highway, district road/approach road, river, canal, natural drainage; protected areas, under Wild Life (Protection) Act, archaeological site, natural lake, flood area, human settlements (with population), industries, high tension electric line, prominent wind direction (summer and winter), effluent drain, if any and ponds etc. should be presented and impacts assessed on the same.
2.	Submit a copy of the land use certificate from the competent authority.
3.	Submit a copy of the topography of the area indicating whether the site requires any filling, if so, the details of filling, quantity of fill material required, its source and transportation, etc.
4.	A sensitivity analysis of the site shall be carried out as per the CPCB site selection criteria and form part of the

	FIA report.
5	Post project reclamation management program with financial allocation.
Environmental Monitoring and Management	
1.	Examine and submit details of monitoring of water quality around the landfill site. Water analysis shall also include for nitrate and phosphate.
2.	Examine and submit details of the odour control measures.
3.	Submit a copy of the status of ambient air quality and surface and ground water quality, soil type, cropping pattern, land use pattern, population, socio-economic status, anticipated air and water pollution.
4.	Examine and submit the details of one complete season AAQ data (except monsoon) with the dates of monitoring, impact of the project on the AAQ of the area (including H ₂ S, CH ₄).
5.	Submit Environmental Management Plan and Environmental Monitoring Plan with costs and parameters.
6.	Examine and submit the details of impact on environmental sensitive areas.
7.	A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
8.	Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan.
Water Environment	
1.	Examine and submit details of impact on water bodies/rivers/ ponds and mitigative measures during rainy season.
2.	Examine and submit the details of surface hydrology and water regime and impact on the same.
Water Management	
1.	Requirement of water with source of supply, status of approval, water balance diagram.
2.	Details of effluent treatment and reuse and recycling process.
3.	Action plan for measures to be taken for excessive leachate generation during monsoon period.
4.	Pre-project monitoring of ground water quality is required.
Waste Management	
1.	Submit the criteria for assessing waste generation. Any segregation of hazardous and bio- medical wastes. Submit a copy of detailed plan of waste management.
Drainage	
1.	Details of Drainage of the project upto 5 km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided.

2. Examine and submit the details of impact on the drainage and nearby habitats/settlements (surroundings).

Energy Requirement

1. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.
2. Details of the adequate power back up facility, to meet the energy requirement in case of power failure from the grid.

Disaster Management Plan

1. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
2. Risk and hazard identification and details of proposed mitigation measures.

Socio-Economic Environment

1. Examine and submit the details of rehabilitation/compensation package for the project effected people, if any.
2. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
3. Report on health and hygiene to be maintained for the sanitation workers at the work place.

Court Cases

1. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

12. Agenda Item No 2:

12.1. Details of the proposal

Proposed Group Housing Project "Signature City" at Village Khureri, Bada Gaon, Gwalior, Madhya Pradesh by Fenway Buildtech LLP located at GWALIOR, MADHYA PRADESH

Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/MP/INFRA2/481073/2024	21-420/2024-IA.III	02/08/2024	Building / Construction (8(a))

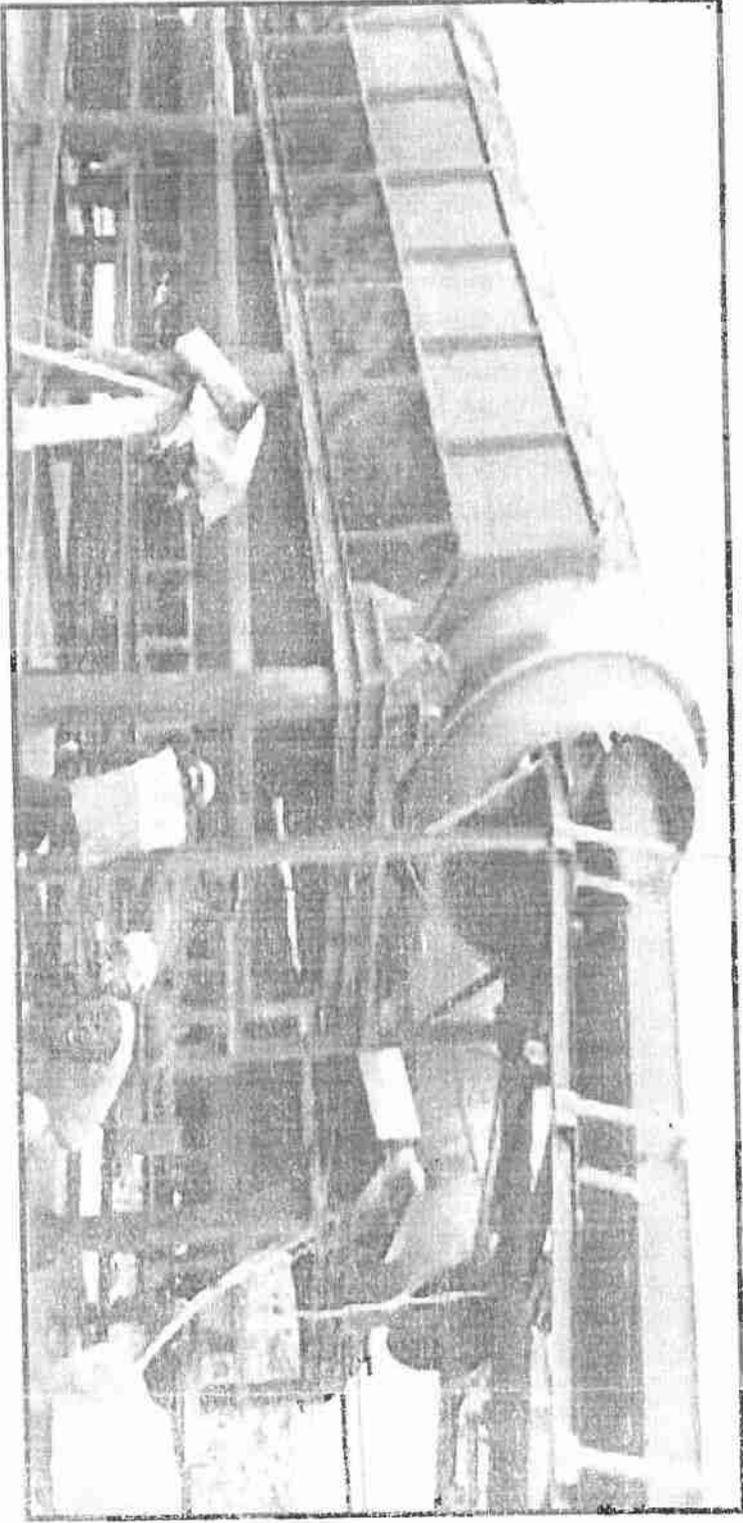
12.2. Project Salient Features

The proposal is for a grant of Environmental Clearance for the Proposed Group Housing Project "Signature City" at Village Khureri, Bada Gaon, Gwalior, Madhya Pradesh.

132.2.2 The project proponent (M/s Fenway Buildtech LLP) along with their accredited consultant (M/s Ind Tech House Consult) presented the project, salient features of which are as follows:

total plot area is 22,546.80 sq. m, the Net Plot area is 21,565.94 sq. m, FAR/FSI area is 51,751.97 sq. m

Proposal for Management of Legacy Waste at Barbasa, Uttarakhand



Submitted by: *[Signature]*
Name: *[Signature]*
Address: *[Signature]*

[Signature]
Date: *[Signature]*

[Signature]
Date: *[Signature]*

[Handwritten mark]

[Handwritten mark]

**Proposal
For
Processing of Legacy Waste
At
Nagar Panchayat Banbasa, Uttrakhand
Through
Bio-Remediation (Bio-Mining Process)
&
Reclamation of dumpsite land**

Ch
Director
1997-2000

[Signature]
1997-2000

[Signature]
1997-2000

49

1.	Population	6023
2.	Floating population	1000
3.	Area of municipal council	88.42 Hect
4.	No of wards	07
5.	No of commercial areas	460
6.	No of residential areas	1150
7.	No of RWAs (Government/Private)	-
8.	No of hotels/ home stays	21
9.	No of hospitals	03
10.	No of schools/ colleges	06
11.	No of government offices	02
12.	No of bins in the city	0 (Bin free city)
13.	No of door-to-door vehicles	02
14.	City area covered by door-to-door vehicles	100%
15.	Quantum of waste collected by door-to-door agency	1.5 Ton
16.	Amount paid to door-to-door agency	8.40 Laes Per month
17.	Amount paid to door-to-door agency - (fixed amount per MT waste collected)	1.86 Laes
18.	No. Of shifts in which waste been collected by D2D agency	02
19.	Waste generation in city	1.5 Ton
20.	Waste generation ward wise	1. 0.15 Ton 2. 0.22 Ton 3. 0.20 Ton 4. 0.23 Ton 5. 0.26 Ton 6. 0.14 Ton 7. 0.30 Ton
21.	User charges collected in last three months	0.85 Lae
22.	No of GVPs in town	-
23.	No of safti units	09

24.	No. of SHGs working with Municipal council in city sanitation	-
25.	Revenue generated from recycling of waste	1.30 Laes per year
26.	Amount paid to SHG INFORMAL WORKERS	-
27.	Status of waste collected by Door to door agency	100%
28.	Amount of waste recycled in last 3 months	0.30 Lac
29.	Status of road sweeping in town	100%
30.	Waste collected in road sweeping	100%
31.	No. of vehicles used for collection and transportation of waste	02
32.	Maintenance charges paid by municipal council in last 12 months	3.30 Laes
33.	Total amount paid by municipal council for city sanitation in last 12 months	145.15 Laes

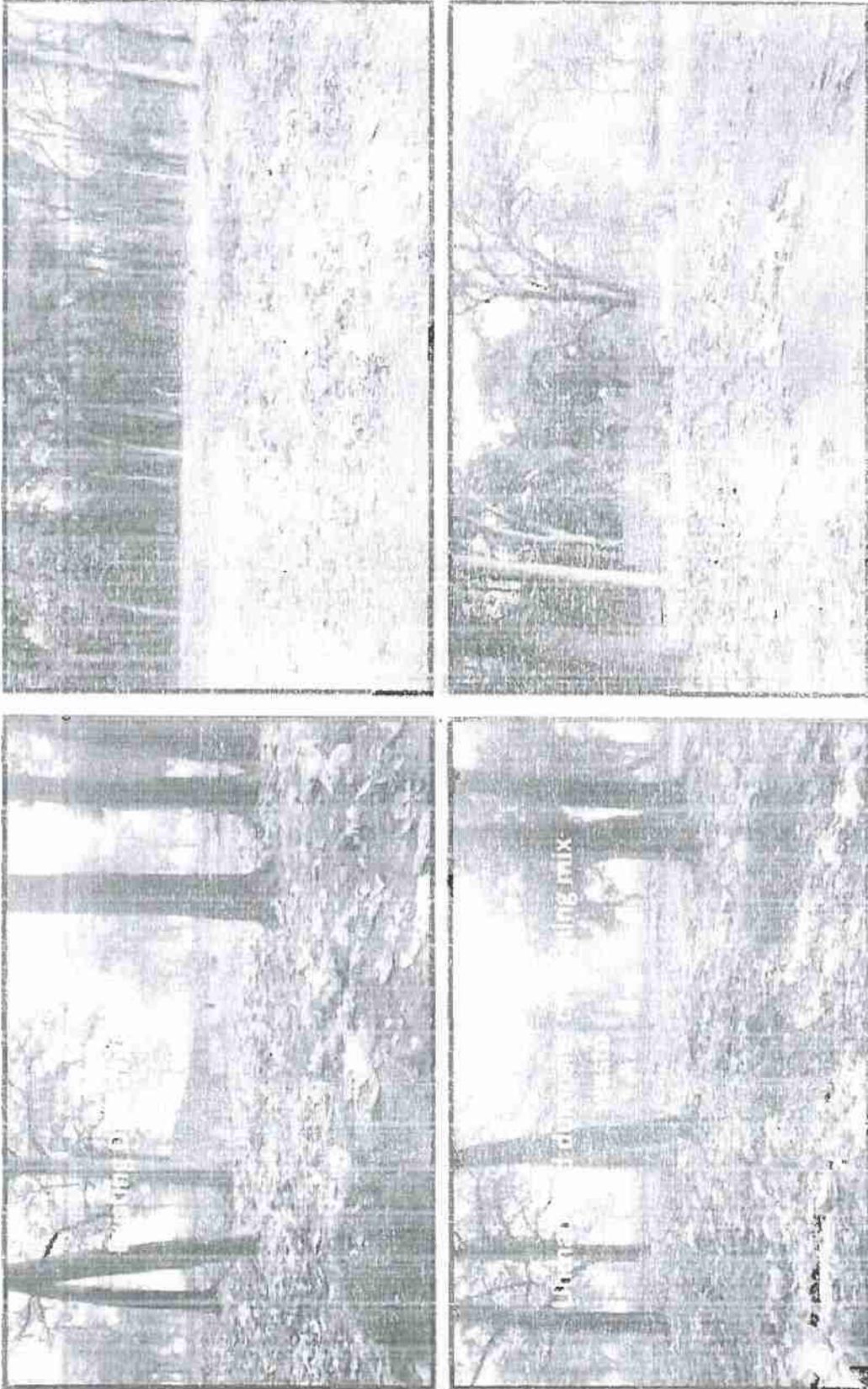
Supervisor

Nagar Panchayat Banbasa



Executive Officer
Nagar Panchayat Banbasa

**Existing Waste Dumpsite opp. Nagar Panchayat office
Banbasa, Uttarakhand "Physical condition of dumpsite"**



45

About Legacy Waste Treatment
&
Compliance criteria

Introduction:

Urban India having about 35% of its population and generates 54.75 million Tonnes of municipal solid waste annually. The most prevalent method of disposal of this waste has been open dumping. The accelerated growth of urban population and increasing economic activities rule out the viability of this method any longer. Swachh Bharat Mission 2014 has introduced several scientific methods in Municipal Solid Waste Management (MSWM). Environmental adjudication has also mandated the scientific remediation of existing dumpsites. In the present that many old dumpsites and landfills in the country pose threat to the public health and environment necessitates action to remediate dumpsites and reclaimed the land being degraded. After decades of use, these open dumps have grown longer and higher, becoming huge point sources of pollution. Waste rotting in these dumps produces leachate, a foul dark liquid concentrate that kills vegetation in its path and irreversibly pollutes groundwater. The Heaps of garbage also produce methane, a greenhouse gas that causes 21 times more global warming than carbon dioxide. It is estimated more than 10000 hectares of valuable urban land is locked in these dumpsites in India.

46

Legacy Waste Treatment Methodology:

The treatment & disposal of Legacy MSW can be done by Bio-remediation and Bio-mining. A total station survey or contour mapping of any landfill/dumping site must be done prior to start of the project. Hence, it is suggested to ensure precursor study with history of the site, compositional analysis of waste. Site environment parameters such as baseline study of heavy metals in surface and subsurface soils and water, rainfall, soil type, surface hydrology, topography, wind direction etc. shall be studied before and after bio-mining. Periodic study should also be carried out after completion of bio mining to check for any adverse effects in the surrounding area.

Bio-remediation & Bio-mining of Old Municipal Dumpsites:

It refers to the excavation of old dumped waste and make windrows of legacy waste thereafter stabilization of the waste through bio-remediation i.e. exposure of all the waste to air along with use of composting bio-cultures, i.e. screening of the stabilized waste to recover all valuable resources (like organic fines, bricks, stones, plastics, metals, clothes, rags etc.) followed by its sustainable management through recycling, co-processing, road making etc.

Provision of Solid Waste Management Rules, 2016;

The Government of India has notified the Solid Waste Management Rules (SWM) 2016 for proper and effective management of municipal solid waste (MSW). Under the SWM Rule, 2016 following provisions have been made to manage old dumps of municipal solid waste Rules 15, duties and responsibilities of urban local authorities to dispose/manage the legacy waste are as under;

- * Investigate and analyze all old dumpsites and existing operational dumpsites for their potential for bio-mining and bioremediation and wherever feasible, take necessary actions to bio-mine or bio remediate the sites.
- * In absence of bio-mining and bioremediation of dumpsites, they shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

* Further provisions under Schedule I (j) are given below;

Schedule I(j) Closer and Rehabilitation of old Solid Waste Dumpsites, which have reached their full capacity or those which will not receive additional waste after setting up new and properly designed landfill should be closed and rehabilitated by examining the following options:

1. Reduction of waste by bio-mining and waste processing followed by placement of residues in new landfill or capping as below
2. Capping with solid waste cover or solid waste cover enhanced with geomembrane to enable collection and flaring/utilization of greenhouse gases.
3. Capping as in (ii) above with additional measures (in alluvial and other coarse-grained soils) such as cut-off walls and extraction wells for pumping and treating ground contaminated water.
4. Any other method suitable for reducing environmental impact to acceptable level.

Need for the project:

Banbasa Nagar Panchayat is currently facing issues with legacy waste management of its existing dumpsite situated at Opp. Nagar Panchayat Office at Banbasa, Uttarakhand. The existing dumpsite is almost 10 years old the issues currently faced with the dumpsite are as under;

1. Space constraints and Land Reclamation
2. Landfill fires due to methane generation from biodegradable substances of disposed waste
3. Untreated leachate
4. Soil, Water, Ground and Air Pollution
5. Public agitation
6. Compliance of NGT orders and Solid Waste Management Rules 2016.

Banbasa Nagar Panchayat had is looking for solutions for legacy waste management from the 10 years old dumpsite and reclaim the land in accordance of Solid Waste Management Rules 2016, through proper planning process, under the followed process entire waste will be excavated and waste stabilization through microbial activity in windrows and its mechanical segregation after proper degradation, entire process shall be carried out as per directions issued by Central Pollution Control Board (CPCB).

Advantages of Bio-mining. This has many benefits, described below,

- Increase available post-closure area for a new scientific landfill or alternate use.
- Achieve near-zero emissions of methane and leachate. Clear the site of old waste at less than one-tenth the cost of conventional capping and totally avoid the high annual costs of landfill management, leachate treatment and gas monitoring.
- Drastically minimize the volume of old waste needing permanent burial and the requirement of scarce land for this.
- Recycle both organics and buried recyclables. Organics become converted to soil enriching bio-earth.
- Achieve all this in 3 year or less, compared to 30-year closure management of old landfills. Site clearance by bio-mining can commence at many points simultaneously if closure is very urgent.
- Avoid the insurance costs and potential liabilities for explosion-prone capped sites.
- Leave no pollution problems or environmental time-bombs for future generations.

Silent features of Bio-Mining are-

- 100% waste recovering and recycling of legacy waste
- Cost effective
- Eco friendly option eligible for Carbon Credits
- Alternate Refused drive fuel
- High Capacity of 150 MT/Shift/day and scalable under hilly conditions.
- Increase available post-closure area for a new scientific landfill or alternate use.
- Achieve near-zero emissions of methane and leachate.
- Clear the site of old waste at less than one-tenth the cost of conventional capping and totally avoid the high annual costs of landfill management, leachate treatment and gas monitoring.
- Drastically minimize the volume of old waste needing permanent burial and the requirement of scarce land for this.
- Recycle both organics and buried recyclables. Organics become converted to soil-enriching bio-earth.
- Achieve all this in one year or less
- Avoid the insurance costs and potential liabilities for explosion-prone capped sites
- Leave no pollution problems or environmental time-bombs for future generations.
- Reclaimed site can be reused.

Environmental Benefits of Bio-Mining

- Reduction in Land fill gas emissions – Contributing to reduction in CO₂ Emissions.
 - Prevent pollution & contamination of surface water courses and groundwater aquifers
 - Elimination of smoke, dust & odor nuisance
 - Eradication of disease causing vermin
 - Eradication of stray animals and birds frequenting unhygienic municipal waste dumps
 - Improving aesthetics in the surroundings
 - Contributing to conversion of free carbon to fixed carbon by application of Bio-compost in the soils
 - Reduction in the water requirement of plantations & crops
 - Controlling soil erosion by application of Bio compost on slopes
 - Increasing forest cover by application of Bio-compost in forest areas
 - Excessive use of Chemical Fertilizers would spoil water, soil and environment.
- Application of Organic fertilizers

Provisions of SWM Rules, 2016:

The Government of India has notified the Solid Waste Management Rules (SWM) Rules, 2016 for proper and effective management of municipal solid waste (MSW). Under the SWM Rules, 2016, following provisions have been made to manage old dumps of MSW.

Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations:

The local authorities and Panchayats shall, - investigate and analyze all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and whosoever feasible, take necessary actions to bio-mine or bio-remediate the sites;

Project Background:

The Nagar Panchayat Banbasa, is a Statutory Body (Local Government) responsible for Municipal Solid Waste (MSW) management in Banbasa town. Nagar Palika administration provides all the basic services to the citizens of Banbasa town such as water supply, **collection and transportation of solid waste**, street sweeping, construction of roads/street, Street light, Drainage cleaning etc. within municipal limits. Existing dumpsite having area of 770sq meter. Existing site has been used as MSW disposal for the dumping of a long period since 2011. The current waste generation is approx. 2.1 MT/Day (current waste generation). Nagar Palika decide to reclaim the dumpsite through Bio-mining of waste dumpsite to produce ZERO emission and ZERO leachate by totally recovering and recycling of all the waste from the dumpsite, through bio-mining process, with the help of mechanical segregation. This is a recent cost effective technology fine-tuned in a hitherto developing country. So the initial investment, time and efforts needed to make this very eco-friendly option eligible for Carbon Credits.

50

PROJECT TITLE

Legacy waste management through Bio remediation of Existing Dumping Site opp Nagar Panchayat office at BANSERI

OBJECTIVES

Processing of Legacy waste as per CPCB, norms
In compliance of Solid Waste Management Rules-2016
To keep town environment clean
Sustainable development through recycling of waste
Re-use of waste dumpsite.

PROJECT PROMOTER

Majra Banthayat Banisera, Uttarakhand

PROJECT LOCATION

Opp Nagar Panchayat office at Bansiara, Uttarakhand

WASTE QUANTITY

4,037.13 MT. (Approx)

TECHNOLOGY USED

Bio remediation (Biological and mechanical process)

PROJECT COMPLETION PERIOD Six Months

PROJECT COST

RS. 37,97,674.75

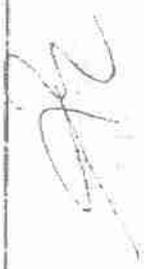
Signature
Date: 10/01/2023
Project No: 3/2023/11

Signature

Signature
Date: 10/01/2023
Project No: 3/2023/11

EXECUTIVE SUMMARY

Project Title	Scientific dumpsite land reclamation through Bio-mining of Legacy Waste
Location of the Project	At-Banbasa, Uttrakhand
Area of Dumpsite	7768 Sq. Meter
Location of Dumpsite	Banbasa, Uttrakhand
Category of Dumpsite	Uncontrolled solid waste disposal site
Accumulated waste quantity	4,037.13 (Mix Waste) assessment of waste by Nagar panchayat data, contour and elevation mapping of dumpsite
Distance of Dumpsites from town	0 KM
Utility at site	Nil
Basic amenities at site	None
Selected technology	Bio-Remediation through Fungi Mining process
Timeline	Timeline for project work, it is for five Months
Capacity	100 MT Per Day/ Based on single shift
Project Cost	Rs. 37,97,674.75


 Project Manager


Project objectives:

In compliance of Hon'ble National Green Tribunal (NGT), and Solid Waste Management Rules 2016, for Urban Local Bodies

- To clear legacy waste from dumpsite.
- To acquire existing dumpsite and develop vertical garden on the same after cleaning the site in accordance of Solid Waste Management Rules-2016.
- Regulated processing and disposal of legacy waste as per Central Pollution Control Board (CPCB) provision with respect to existing process (Biological & Mechanical Process).

Nagar Palika Parishad Banbasa at a glance

1	Area of the City	1.24 Sq. Km
2	Population	7,990 (CUBILL 8200 (Approx. 2019))
3	No. of Ward	6
4	Household	1679
5	Waste Generation	2.1 MT/Day

[Signature]
 Municipal Engineer
 Banbasa

[Signature]
 Municipal Engineer
 Banbasa

[Signature]
 Municipal Engineer
 Banbasa

52

Waste Categories

1.	bio-degradable waste	1.025	43
2.	recyclable waste	0.48	72.5
3.	Construction/ Demolition Waste	0.08	3.6
4.	Drain Silt	0.13	6.3
5.	Street Sweeping	0.14	6.6
6.	Inert	0.25	12
Total waste		2.1 MT/ Day	

(Signature)
Name: _____
Title: _____

(Signature)
Name: _____
Title: _____

(Signature)
Name: _____
Title: _____

Municipal Solid Waste Contain

- 1 Paper
- 2 Glass (and pottery and china)
- 3 Paper and cardboard
- 4 Wood
- 5 Textiles
- 6 Nappies (disposable diapers)
- 7 Rubber and leather
- 8 Plastics
- 9 Metal
- 10 Glass (and pottery and china)
- 11 Other (e.g., ash, dirt, dust, etc., electronic waste)
- 12 Construction/ Demolition waste


 Name: _____
 Title: _____
 Date: _____


 Name: _____
 Title: _____
 Date: _____

53

Waste not to be deal with Municipal Solid Waste

Sr. No.	Category
1	Sludge (waste water, sewage treatment and industrial)
2	Dead Animal
3	Slaughter house waste
4	Bio Medical waste
5	Construction/ Demolition waste
6	Hazardous waste


Municipal Corporation
City Engineer
Municipal Corporation
City Engineer


Municipal Corporation
City Engineer
Municipal Corporation
City Engineer


Municipal Corporation
City Engineer
Municipal Corporation
City Engineer

Current Status of Existing waste dumping site

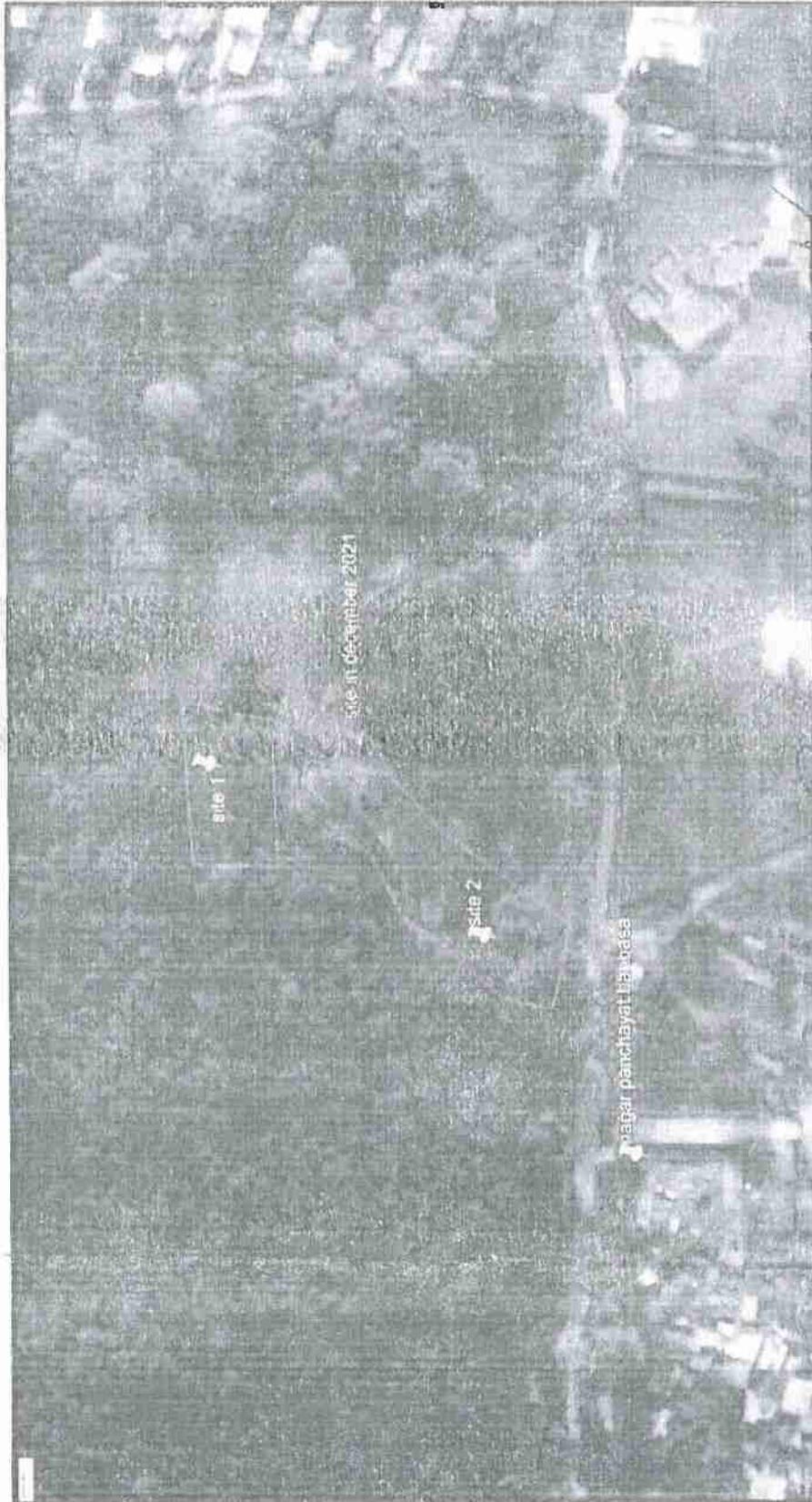
At

Opp. Nagar Panchayat, Banbasa, Utrakhand

54

**GIS Maps, Digital Drawings,
Layout of existing Dumpsite
&
Waste quantity analysis**

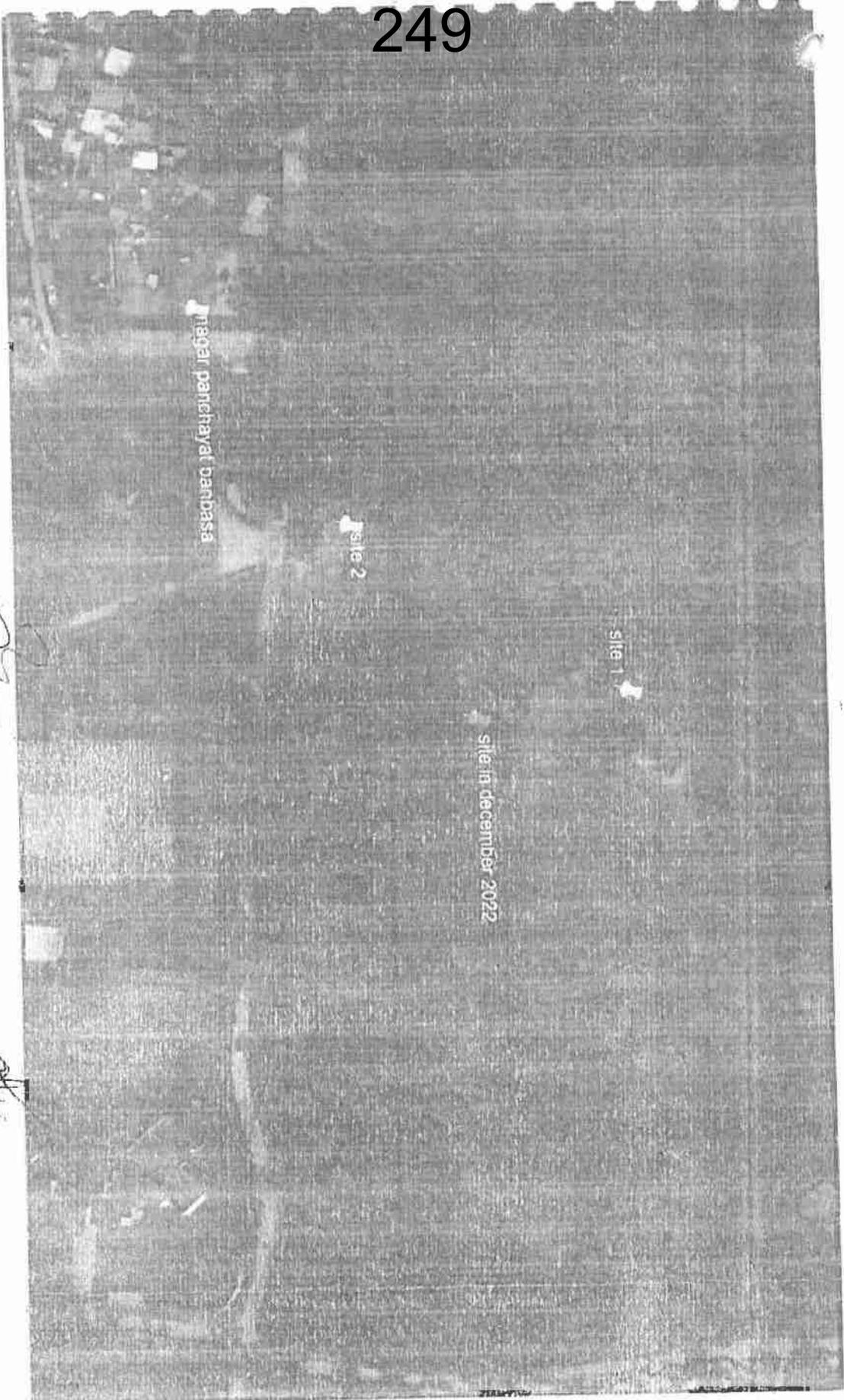
Map of existing Dumpsite at Banbasa, Uttrakhand



at

AKC

15/09/2021



Oh

92

17

55

25.00M.

20.00M.

1.650	1.610	1.780	1.850	1.700	1.720	1.770	1.780	1.710	1.610	1.700	1.610
1.750	1.700	2.050	2.150	2.300	2.350	2.210	2.050	2.300	1.790	2.050	1.790
1.740	2.500	2.210	2.350	2.480	2.500	2.310	2.210	2.480	2.290	2.210	1.780
1.720	2.380	2.310	2.500	2.480	2.350	2.250	2.310	2.480	2.450	2.310	1.770
1.610	2.150	2.750	2.450	2.400	2.300	2.300	2.290	2.320	2.300	2.250	1.810
1.530	2.100	2.100	2.300	2.380	2.150	2.100	2.180	2.400	2.250	2.100	1.650
1.480	1.900	1.900	2.100	2.150	2.130	2.000	2.360	2.150	2.100	1.900	1.580
1.600	1.600	1.850	1.950	2.100	2.100	1.980	2.100	2.110	1.900	1.850	1.690
1.530	1.570	1.700	1.880	1.900	1.850	1.950	1.950	1.900	1.850	1.700	1.570
1.400	1.610	1.440	1.700	1.720	1.780	1.770	1.700	1.700	1.620	1.600	1.620

R.L. OF G.L = 0.500
R.L. OF DUMP SIDE = 2.000
AVG HEIGHT = 1.500M.

QUANTUM OF WASTE = $L \times B \times H \times \text{Density}$
 = $25.00M. \times 20.00M. \times 1.50M. \times .650mt.$
 = **487.50 Mt.**

[Handwritten signature]
 DATE: 01/01/2011
 TIME: 01:00

[Handwritten signature]

[Handwritten signature]
 DATE: 01/01/2011
 TIME: 01:00

58

20.00M.									
101.275	101.310	101.345	101.380	101.415	101.450	101.485	101.520	101.555	101.590
101.11	101.098	101.085	101.072	101.059	101.046	101.033	101.020	101.007	100.994
101.330	101.322	101.314	101.306	101.298	101.290	101.282	101.274	101.266	101.258
101.035	101.130	101.225	101.320	101.415	101.510	101.605	101.700	101.795	101.890
101.120	101.100	101.080	101.060	101.040	101.020	101.000	100.980	100.960	100.940
101.240	101.530	101.820	102.110	102.400	102.690	102.980	103.270	103.560	103.850
101.10	101.035	100.970	100.905	100.840	100.775	100.710	100.645	100.580	100.515
101.530	101.580	101.630	101.680	101.730	101.780	101.830	101.880	101.930	101.980
101.315	101.325	101.335	101.345	101.355	101.365	101.375	101.385	101.395	101.405
101.490	101.470	101.450	101.430	101.410	101.390	101.370	101.350	101.330	101.310
101.325	101.350	101.375	101.400	101.425	101.450	101.475	101.500	101.525	101.550
101.120	101.015	100.910	100.805	100.700	100.595	100.490	100.385	100.280	100.175
101.250	101.290	101.330	101.370	101.410	101.450	101.490	101.530	101.570	101.610
101.125	101.110	101.095	101.080	101.065	101.050	101.035	101.020	101.005	100.990
101.325	101.315	101.305	101.295	101.285	101.275	101.265	101.255	101.245	101.235
101.130	101.110	101.090	101.070	101.050	101.030	101.010	100.990	100.970	100.950
101.250	101.240	101.230	101.220	101.210	101.200	101.190	101.180	101.170	101.160
101.125	101.115	101.105	101.095	101.085	101.075	101.065	101.055	101.045	101.035

50.00M.

QUANTUM OF WASTE = LxBxHxDensity
 = 50.00M. x 17 50M. x 0.22M. x 0.750mt.
 = 144.38 mt.

R.L. OF GL = 101.820
 P.L. OF DUMH SIDE = 102.500
 AVG. HIGHT = 0.220M.

APPROVED: [Signature]

DATE: [Blank]

APPROVED: [Signature]

DATE: [Blank]

101.325	102.950	102.645	102.750	102.750	102.010	102.510	102.750	102.750	102.510	102.510	102.510	102.750	102.750	102.110	102.110	101.450	101.250
101.120	102.750	102.250	102.510	102.510	102.015	102.750	102.510	102.510	102.750	102.510	102.510	102.510	102.510	102.860	102.860	101.510	101.450
102.250	102.510	102.510	102.750	102.750	102.860	102.956	102.750	102.750	102.956	102.750	102.750	102.750	102.750	102.660	102.660	101.750	101.510
101.110	102.750	102.860	102.510	102.510	102.660	102.756	102.510	102.510	102.756	102.510	102.510	102.510	102.510	102.560	102.560	102.110	101.750
101.530	102.510	102.360	102.145	102.145	102.560	102.750	102.145	102.145	102.750	102.145	102.145	102.145	102.145	102.310	102.310	102.145	102.110
101.315	102.145	102.145	101.900	101.900	102.010	102.510	101.900	101.900	102.510	101.900	101.900	101.900	101.900	102.015	102.015	101.900	102.145
101.990	101.900	102.910	102.950	102.950	101.325	102.950	102.950	102.950	102.950	102.950	102.950	102.950	102.950	101.930	101.930	102.950	101.900
101.325	102.950	102.000	102.750	102.750	101.120	102.750	102.750	102.750	102.750	102.750	102.750	102.750	102.750	102.145	102.145	102.145	101.950
101.120	102.750	102.100	102.010	102.010	101.250	102.510	101.510	101.510	102.510	102.510	102.510	102.660	102.660	101.900	101.900	102.135	101.750
101.250	102.510	102.380	102.015	102.015	101.110	102.750	102.750	102.750	102.750	101.110	102.750	102.560	102.560	102.280	102.280	101.300	101.200

R.L. OF G.L = 101.800

R.L. OF DUMP SIDE = 102.300

AVG. HEIGHT = 0.500M.

QUANTUM OF WASTE = Lx8xHxDensity

= 150.00M x 53.00M x 0.50M x 0.750mt.

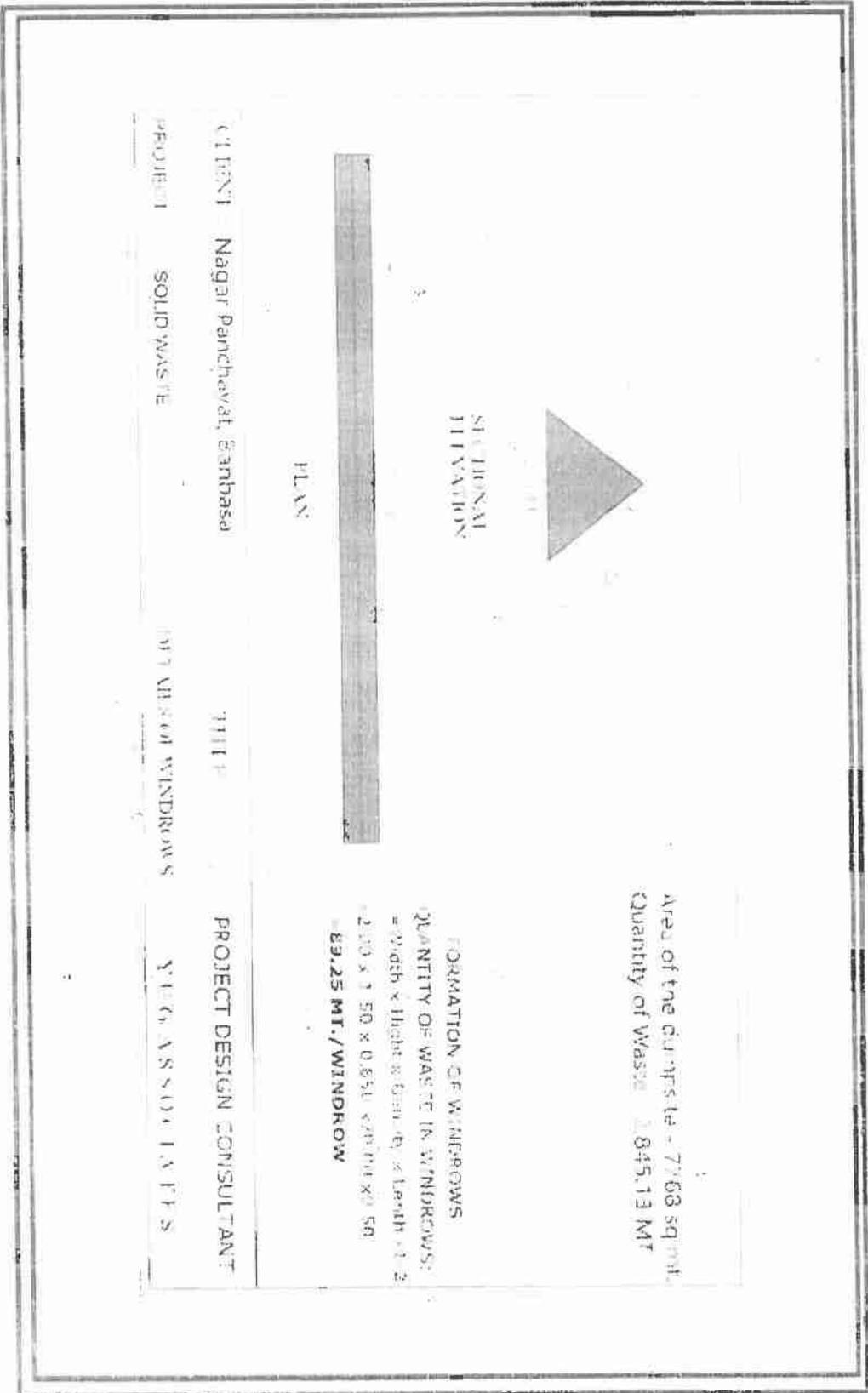
= 2981.25 Mt.

DATE: 10/10/2011
 TIME: 10:30 AM
 BY: [Signature]

[Signature]

DATE: 10/10/2011
 TIME: 10:30 AM
 BY: [Signature]

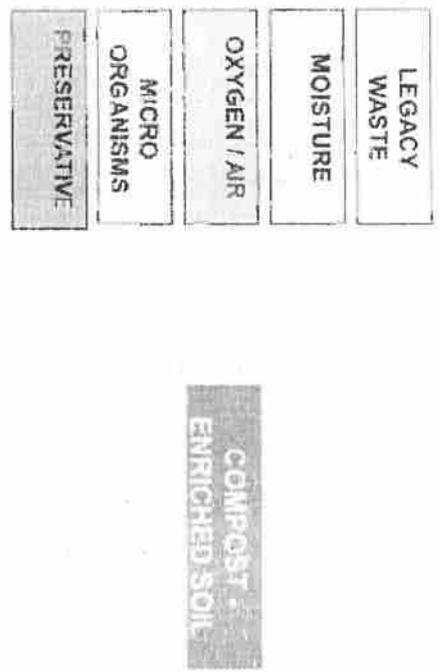
58



About Biological and Mechanical Process

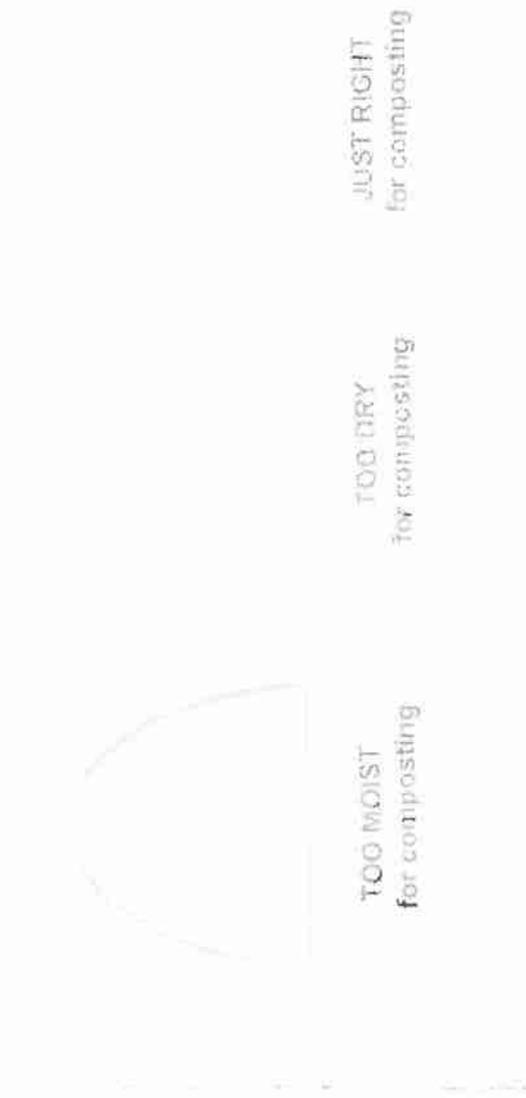
59

Ingredients for Bio Remediation (Bio-Mining Process)

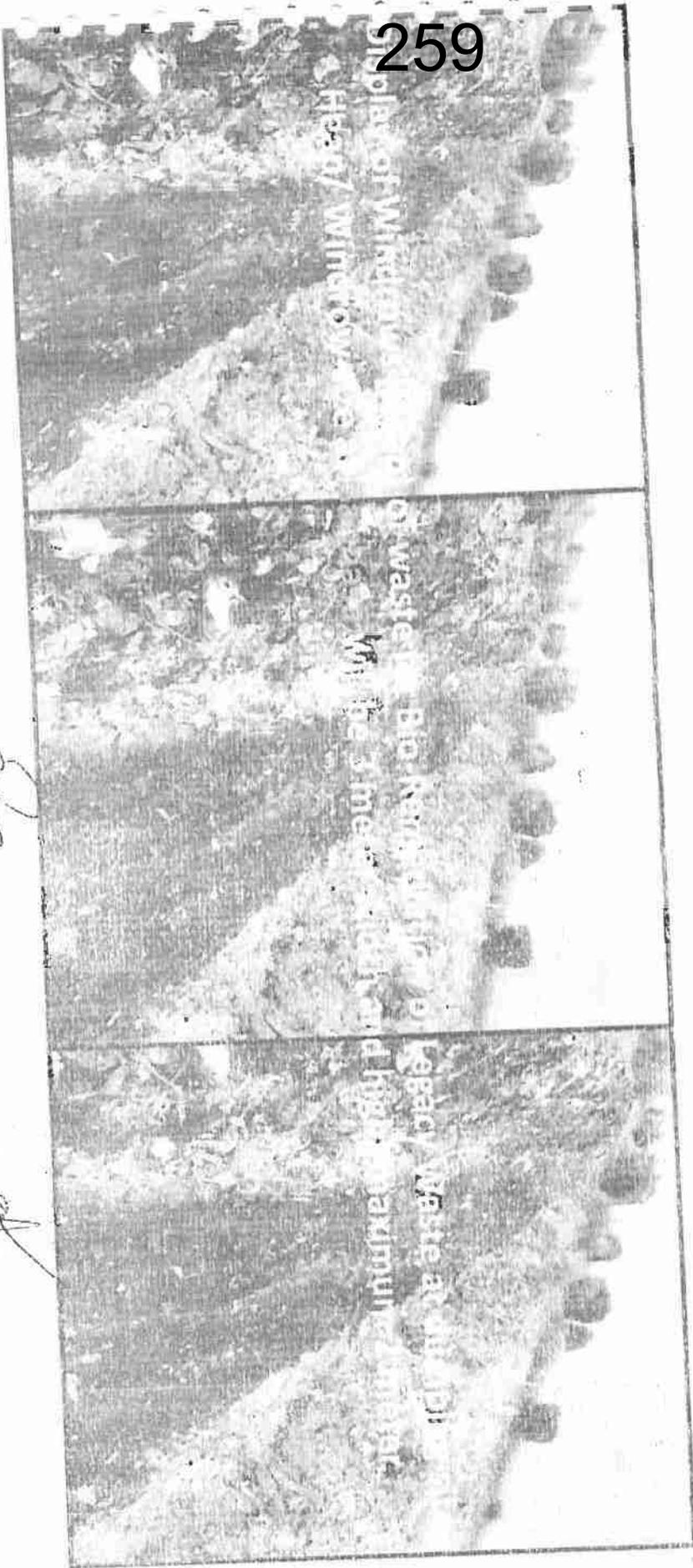


The essential ingredients of a Legacy waste heap for stabilization of waste are organic substances of MSW, micro organisms, moisture, and oxygen with a little soil and preservative.

Display of Appropriate Moisture in Windrows during the Biological Process in processing of Legacy Waste (it is required to maintain 40-50% moisture in the heap during the microbial activity and during mechanical segregation between 25-30%)



Display of Windrows (Heap) formation for Bio-Remediation (Bio-mining process) Size -
mtr. Long and 3 mtr Width 2 mtr. high.



259

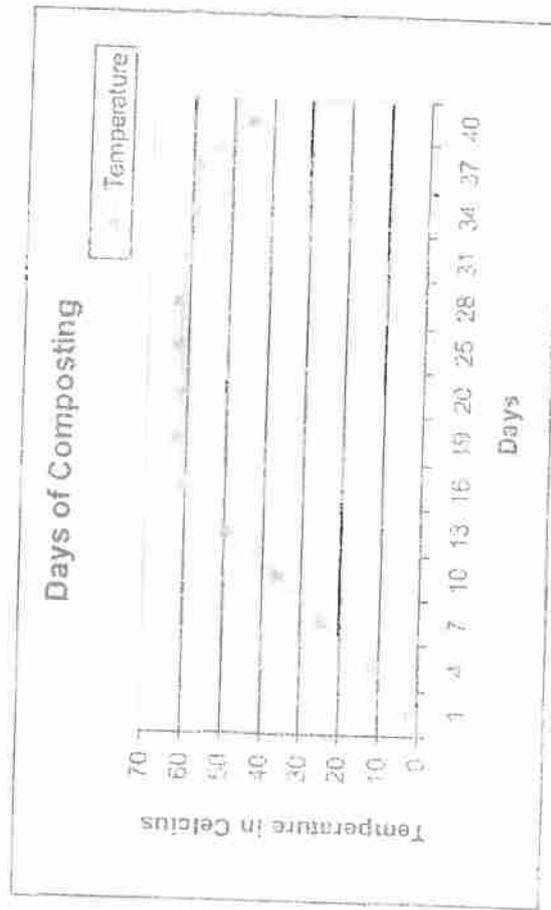
Dr. 1

Dr. 1

Dr. 2

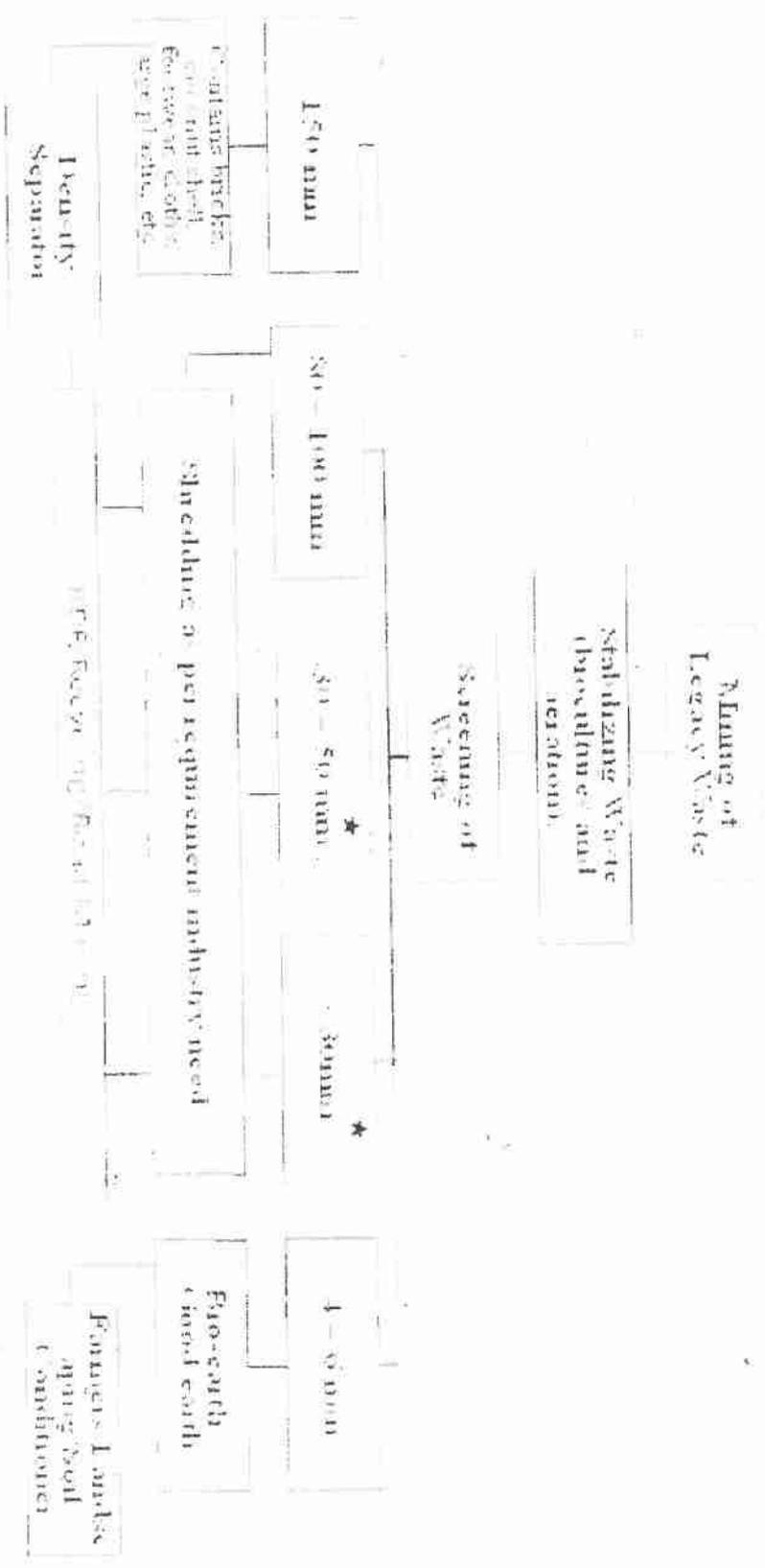
Dr. 3

Display of what is happening inside the Legacy Waste heap during the Biological process



61

Process Flow Chart of Legacy Waste Processing as per CPCB Guideline



[Handwritten signature]
Date: _____
Page: _____

[Handwritten signature]
Date: _____
Page: _____

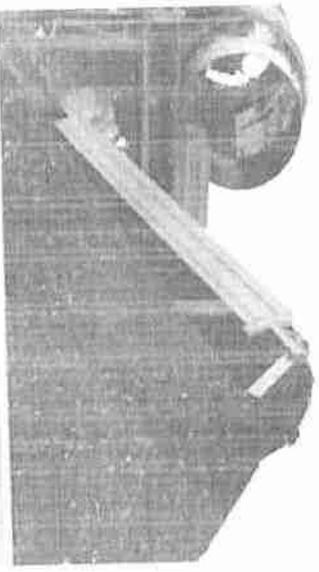
[Handwritten signature]
Date: _____
Page: _____

Display of mechanical process
through three stage trommel

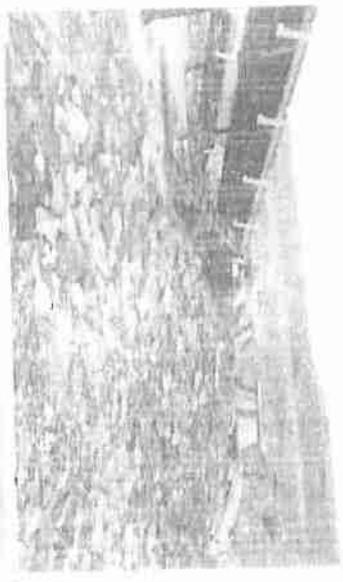
62



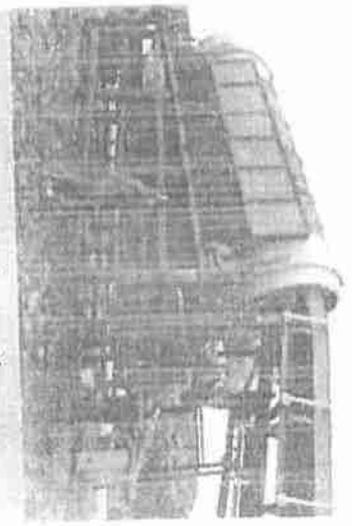
Loading



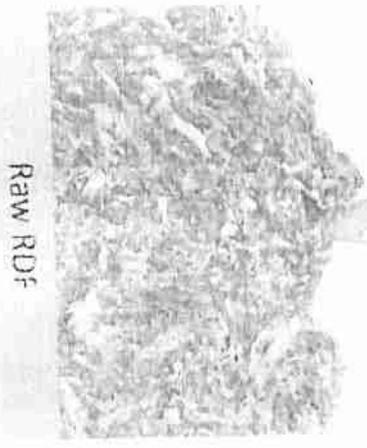
Enriched soil (Compost) Loading



C&D waste



Trommel Operation



Raw RDF

Step-1 Registration and Training of Rag-Pickers

1.	Identification and Registration of Rag-Pickers	By Selected Developer
2.	Training to Rag-Pickers for the work execution	By Project Consultant
3.	Issue work I. Card to Rag Pickers	By Selected Developer
4.	Safety Tools to Rag-Pickers	By Selected Developer
5.	Monitoring and evaluation of work	By Nagar Palika Banbasa/ Project Consultant
6.	Technical assistance during work execution	By Project Consultant

Safety Tools for Rag Pickets in Picking of Waste



Scope of Work

64

Work execution plan and scope of work for Bio-mining (Bio-Remediation) to process legacy waste at Banbasa, Uttrakhand

1.	Project Promoter/contractor	Nagar Palika Parishad Banbasa
2.	Event Partners	M/s Yug Associates, Meerut (Consultant) By- Private Developer (Through two stage Bidding process)
3.	Associates	Rag-Pickers

65

Role of event partners

1.	Consultancy and Technical knowhow	By M/s Yug Associates
2.	Cost of Ingredients, tools for rag-pickers and wages etc.	By Selected Developer
3.	Monitoring during work execution	By Nagar Panchayat Banbasa
4.	Technical Assistance to Rag-Pickers	By M/s Yug Associates
5.	Plant Machinery and Vehicles	By Selected Developer
6.	Processing of Legacy waste	By Selected Developer
7.	Disposal of end products	By Selected Developer
8.	Project completion Period	Six Months (Maximum)
9.	Basic amenities at site like water, electricity	By Nagar Panchayat Banbasa

Ingredients for Bio-Remediation Process

S. No. Ingredients for remediation

1. Bio-Culture 200 Lit (Decomposer)
 2. Preservative 500 Kg.
 3. Safety Tools for Rag-Pickers (10 Set)
 4. Operational Cost including, Electricity, labor etc.
 5. Spraying network to maintain moisture in windrows and control dusting during the mechanical processing
-

Civil and Mechanical Infrastructure for Bio-Mining activities

S. No.	Temporary Civil Infrastructure for the process (By selected developer)
1.	Temporary Site office
2.	Temporary Store, Security room, Power room etc.
3.	Wire fencing of site
4.	Foundation for trommel
5.	Leachate collection and its reuse

S. No.	Mechanical Infrastructure for the process (By selected developer)
1.	Three stage Trommels to process 100 MT waste per day (Single shift), equipped with feeding conveyor and platform
2.	JCB-1 for waste handling
3.	Tractor -2 equipped with front loader
4.	Water spraying network, to control moisture and dusting
5.	Electrical and tools etc.
6.	Tractor trolley -2 for inert disposal
7.	Water tank trolley mounted, Cap.-10 Kl.
8.	Shredder and Baller to process RDF

Technical Specification of Trommel

67

68

AM MAIN

LEGACY WIND SERVICE W.P.F. VI

CONVEYORS

CONVEYORS

Feedlot Conveyor	1 Midway 100	Overseer 100	Overseer 20	Overseer 20	Overseer 2	Overseer 2	Remarks
Feedlot	4 foot 200 TPD in stock south of 400						
From Material	Burgess Island, Texas, West						
Feedlot Conveyor	22 TPD	28 TPD	21 TPD	25 TPD	10 TPD	25 TPD	10 TPD
Type	Flat Bed plate roller with drive conveyor						
Estimated Price	14	12	8	7	8	16	8
Estimated Month	12	1	1	1	4	1	5/02
Old Type	MFR: J. P. McLean from FBI. When closed, operators would run system						
Other Feedlot	At least 200 tons of soil in Rollin + being on conveyor						
Other	Approx 125000 lbs. (MTC 100) 1000 lbs. (MTC 100) 1000 lbs. (MTC 100)						
Old Equipment Acquisition	Series type have dip system for soil in 1000 lbs. (MTC 100)						
Other	In the north end of south sandstone part of a 1000 square ft. area in the 400 ft. area. 1000 lbs. (MTC 100) 1000 lbs. (MTC 100)						
Price	5HP	5HP	5HP	5HP	5HP	5HP	5HP

Handwritten notes and signatures at the top of the page.

Large handwritten signature in the middle of the page.

Handwritten signature at the bottom of the page.

Steps for Bio-mining Process, as per Central Pollution Control Board (CPCB)

Mode of Execution

Bio-mining method is proposed for the effective disposal of dumped legacy waste by the Nagar Palika Parishad Banbasa in comparative of other method of legacy waste disposal due to the physical condition of existing dumpsite. The decision of bioremediation has been taken in compliance of Hon'ble National Green Tribunal (NGT), and Solid Waste Management Rules 2016. The whole process of Bio-mining shall be carried out as per directions of Central Pollution Control Board (CPCB). The bio-mining process involves excavation of waste and formation of windrows for biological treatment of excavated waste. spray of bio-culture to remove odor and degradation of organic substances effective microbes will be used to accelerate the process of degradation under controlled AEROBIC conditions. After proper degradation of organic substances sieving, segregation and bailing of combustible and recyclable material.

We will follow CPCB guideline during the whole process of bio-mining. The Nagar Palika Parishad will invite tender (two stage bidding process) for the operation of bio-mining process from experienced parties to handle/processing and disposal of waste. The process also includes treatment, segregation of products made from plastic, rubber, lather, cloth, glass and metals. The waste will be segregated into various grades. The segregated plastic (RDF) will be bailed and transported to the end user (as recommended by CPCB). Selected developer/contractor will deploy necessary plant and machinery, vehicles and manpower with all necessary safety tools. The description of process in steps will be as under:

**Cost
&
Estimates**

(70)

(A) Cost of Manpower Deployment

<u>Technical and Admin. Staff</u>	
1. Project engineer-	One
2. Supervisors- SOR - PL58 - Rs. 440,64	One
3. Plant operators- SOR- PL43 - Rs. 440,64	One
<u>Unskilled workers</u>	
1. Bag pickers/waste pickers- SOR- PL 15 - Rs. 392,04	Four
2. Labors- SOR- PL 16 - Rs. 415,80	Three
3. Security- DSR - 18 - 0164 - Rs. 647,85	Two
4. Drivers - SOR- PL- 24 -Rs. 440,64	Three
5. Excavators - SOR - PL - 39 - Rs. 392,04	One
Total	7,67,456.00

- CALCULATION ARE MADE AS PER 30 DAYS/MONTH.
- 18 % GST IS ADDED IN THE RATES TAKEN FROM SOR
- 5 % INDEX IS ADDED IN THE DSR RATE.





(B) Cost of Mechanical and Vehicles (Rental cost)

JCB PMC012 -- Rates Rs. 1,330.00	one	3,19,200.00	three months	9,57,600.00
Tractor trolley PMC031 -- Rates -- Rs. 532.00	two	1,27,680.00 Each	two months	5,10,720.00
Tromel, (Three stage) Cap. 150 MT Per Shift with feeding conveyor, all the electrical, necessary tools, water spraying network and technical manpower to operate the plant. (Supply of plant, transportation, installing, foundation cost and dismantling etc.) 25 hp motor	One	455000.00 for complete unit per month	two months	9,10,000.00
Total				23,78,320.00

CALCULATION ARE MADE AS PER 30 DAYS/MONTH.

18 % GST IS ADDED IN THE RATES TAKEN FROM SOR

5 % INDEX IS ADDED IN THE DSR RATE.

(Signature)

(Signature)

(71)

(C) Cost of ingredients and utilities etc.

Bio-culture	Spray of Bio-culture and preservative (one month/ three times)	Per MT of waste Total waste 2,845.13 MT	15.00	42,676.95
Stabilization	Stabilization of waste including removal of large articles, spraying culture etc. before mechanical deployment (one time)	Per MT of waste Total waste 2,845.13 MT	20.00	56,902.60
Fuel	Fuel for JCB – 6 Litres per hr.	8 hours per day for three months	84.17	3,63,614.40
Tractor	Tractor with trolley – 1.5 litres per hr	8 hours per day for two months (2 units)	84.17	1,21,204.80
Power	25 HP X 0.75 Kw X 8 Hrs X 90 days X 5.0 Rs.			67,500.00
Total				6,51,898.75

Tronimel has 25 HP motor – 1HP = 0.75 Kw, Unit cost of 1 unit is Rs. 5.0 (electricity rates in uttrakhand)

Diesel cost as per DSR 2021 ITEM NO – 0125 – Rs. 80.17 – 5 % index – Rs. 84.17

Olina

281

72

End Products & its utilization

S. No.	End Product	End Use
1	Enriched Soil/ Manure	Plantation/Crops
2	Recyclables	Sale to scrape dealer/Recyclers
3	RDF	Sale to cement plant/Power Plant/for road making
4	C&D Waste	Construction
5	Inert	Landfill


Name: _____
Date: _____


Name: _____
Date: _____


Name: _____
Date: _____

Approx. Quantity of recovered material after processing/ Segregation

1.	Enriched Soil/ Manure	MT 30-35% of waste quantity approx.
2.	Recyclables	MT 6-8 % of waste quantity approx.
3.	RDF	MT 10-14% of waste quantity approx.
4.	C&D Waste	MT 3.5% of waste quantity approx.
5.	Inert	MT 10-15 % of waste quantity approx.


 Ministry of Environment, Forest and Climate Change
 Government of India


 Director, Central Pollution Control Board
 Ministry of Environment, Forest and Climate Change
 Government of India


 Director, Central Pollution Control Board
 Ministry of Environment, Forest and Climate Change
 Government of India

73

Comparative of quotations for Ironell

Company Name	Shaghum Enterprise	Priya machines and tools Pvt. Ltd.	Synergy Equipment
Rates per month in Rs.	455000.00	660000.00	665000.00

Comparative of quotations for Project Manager and Project Engineer

Company Name	Zenith jobs consultancy	Kumar And Sons	Anaya Jobs Solution
Rates for Project Engineer per month in Rs.	25,000.00	40,000.00	37,500.00

Comparative of quotations for bio- culture and stabilizers

Company Name	Mapple Industries	Even Chem	Jain chemical suppliers
Rates for bio culture in Rs/MT waste	15.00	27.00	36.00
Rates for stabilizer in Rs/MT waste	20.00	15.00	43.50

[Signature]
Project Engineer

[Signature]

[Signature]
Project Engineer

286

287

Zenith jobs consultancy

8/17 mayur vihar, new delhi

To:

The Executive Officer

Municipal Council, Barbasa

Uttarakhand

Subject :- Manpower supply.

Sir

S. No		Salary per month
1.	Project engineer (mechanical/ environment) minimum 3 year experience	Rs. 25,000.00
2.	Project Manager – Minimum 3 years experience	Rs. 40,000.00

Sudha

Anaya Jobs Solution – Power Job Solution

56 A First Floor, Above Radha Krishna Mandir, Azadpur, Delhi - 110033, Kewal Park Extension

To,

The Executive Officer

Municipal Council, Banbasa

Banbasa, Uttarakhand

Subject :- project manager / engineer

Sir

As per your requirements we are sharing the quotation for project engineer with minimum 3-year work experience for six months project.

1 - Project Engineer - Salary Rs. 37,500.00

2 - Project manager - Salary Rs. 50,000.00

Regards

Tushar Jaiswal

75
289

Kumar And Sons

D 24, Pul Prahalpur, Vishwakarma Colony, Delhi - 110044, Near Vishal Mega Mart
7947295728

To,

The Executive Officer

Municipal Council, Banbasa

Banbasa, Utrakhnad

Subject :-

Sir

1 - Project engg. (Experience -3 years) - Salary Rs. 40,000.00

2 - Project Manager (Experience - 3 years) - Salary Rs. 60,000.00

Regards

Rajeev Kumar

290

Mapple Industries

Abu lane meerut

Ph. 9837409757

To,

The Executive Officer

Municipal Council, Banbasa

Banbasa, Uttarakhand

Subject :- Chemical Cost

Sir

S. No	Item Description	Rate/ value of work
1.	Culture and Maple green effective microbes.	Rs. 15 per MT
	Stabilization - removal of heavy elements	Rs. 20 per MT

Thanking You, and assuring the best of our services at all times.

With regards

Yogesh Sharma

Jain chemical suppliers

11-6 Chandi chowk

New delhi

To,

The Executive Officer

Municipal Council, Barbasa

Uttarakhand

Subject :- quotations

Sir

1. Culture and Maple green effective microbes. -- Rs. 36/ MT Waste
2. Absorbent for stablization of waste -- Rs. 43.50 MT/Waste

Thanking You

Gautamjain

EXEN CHEM

SHYAM PURI, NEW DELHI

To,

The Executive Officer

Municipal Council, Banbasa

Banbasa, Uttarakhand

Subject :- stabilizer and microbes

Sir

S. No	Item Description	Rate/ value of work
1	Bio -Culture	Rs. 27 per MT
2	Waste stabilizer	Rs. 45 per MT

Regards

Mahesh ahuja

293

Shagun Enterprise
Shop No. 13 - Civil Lines Moradabad
sharma.mohit229@gmail.com , 8218380836

To,

The Executive Officer

Municipal Council, Banbasa

Uttarakhand

Subject :- Sending Our Quotation

We (Shagun Enterprise) are sending our rates that is

Description	Rent per month
A- Trommel, (Three stage) feeding conveyor	455000.00 for complete unit

Thanking You

Yours Sincerely

Mohit

PREY & MACHINES & TOOLS PVT. LTD.

PLOT NO. 7-S INDUSTRIAL AREA HAPUR

To,
The Executive Officer
Municipal Council, Banbasa
Banbasa, Utrakhand

Subject :- quotation

Description	Rent per month
A- Trommel, conveyor	550000.00 including all taxes

[Handwritten signature and stamp]

295

Synergy Equipment
3/19 Vasant Vihar, New Delhi
954840530

To,
The Executive Officer
Municipal Council, Barbasa
Barbasa, Uttarakhand

Subject :- Sending Our Quotation

Description	Rent per month
A- Trommel, conveyor	665000.00

Thanking You
Yours Sincerely

Kartik

प्रेषक,

प्रदीप कुमार शुक्ल,
उप सचिव,
उत्तराखण्ड शासन।

सेवा में,

निदेशक,
शहरी विकास निदेशालय,
उत्तराखण्ड, देहरादून।

शहरी विकास अनुभाग-3

देहरादून: दिनांक: 19 फरवरी, 2025।

विषय-नगर पंचायत, बनबसा के लीगेसी वेस्ट निस्तारण हेतु गठित आगणन के संबंध में।
महोदय,

कृपया उपरोक्त विषयक अपर निदेशक, शहरी विकास निदेशालय के पत्र संख्या-5137/743/SBM/SWM/लीगेसी/2019-20 दिनांक 04.03.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा नगर पंचायत, बनबसा के लीगेसी वेस्ट निस्तारण हेतु गठित आगणन कुल धनराशि ₹0.37.98 लाख (₹0 सैंतीस लाख अठ्ठानवे हजार मात्र) को जनपद स्तरीय समिति से टी0ए0सी0 कराते हुये अग्रेत्तर कार्यवाही हेतु शासन को उपलब्ध कराया गया है।

2 - अवगत कराना है कि वित्त विभाग, उत्तराखण्ड शासन के पत्र संख्या-232323/73400 दिनांक 20.08.2024 द्वारा ओ0ए0 संख्या-606/2022 में मा0 राष्ट्रीय अधिकरण द्वारा पारित आदेश दिनांक 11.05.2023 के क्रम में शहरी स्थानीय निकायों में ठोस अपशिष्ट प्रबन्धन के लिए पंचम राज्य वित्त आयोग की संस्तुतियों के अन्तर्गत शहरी विकास निदेशालय के स्तर पर गठित Ring Fenced Account (non lapsable) हेतु वित्तीय वर्ष 2024-25 में ₹0.100/- करोड़ (₹0 एक सौ करोड़ मात्र) की धनराशि निदेशक, शहरी विकास निदेशालय को अवमुक्त की गई है।

3- इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि नगर पंचायत, बनबसा के लीगेसी वेस्ट निस्तारण कार्ययोजना हेतु औचित्यपूर्ण पायी गयी कुल धनराशि 37.98 लाख (₹0 सैंतीस लाख अठ्ठानवे हजार मात्र) की वित्तीय एवं प्रशासनिक स्वीकृति प्रदान करते हुए Ring fenced account में रक्षित धनराशि में से कुल ₹0 22.21 लाख (₹0 बाईस लाख इक्कीस हजार मात्र) की धनराशि व्यय किये जाने की श्री राज्यपाल महोदय निम्न प्रतिबंधों एवं शर्तों के अधीन सहर्ष स्वीकृति प्रदान करते हैं :-

- (1) विषयगत कार्ययोजना के संबंध में State High Powered Committee द्वारा प्रदत्त अनुमोदन के क्रम में कुल संस्तुत लागत ₹0 37.98 लाख के सापेक्ष ₹0 15.77 लाख संबंधित निकाय द्वारा स्वयं के स्ट्रोंतों से वहन की जायेगी एवं अवशेष धनराशि कुल ₹0 22.21 लाख (₹0 बाईस लाख इक्कीस हजार मात्र) की धनराशि Ring fenced account से आहरित कर संबंधित निकाय को अवमुक्त की जायेगी।

- (i) उक्त कार्ययोजना के संबंध में शासन के कार्यालय ज्ञाप दिनांक 22.10.2024 द्वारा Ring fenced account को संभालन हेतु निर्गत एसओओपीओ में उल्लिखित शर्तों का अनुपालन सुनिश्चित किया जाय।
- (ii) उक्त योजना हेतु आवासन और शहरी विकास मंत्रालय, भारत सरकार द्वारा जारी दिशा-निर्देशों एवं मानकों का शर्त प्रतिशत अनुपालन सुनिश्चित कराया जाय।
- (iv) उक्त अपशिष्ट प्रबंधन के सम्बन्ध में NGT एवं अन्य एजेन्सियों द्वारा जारी दिशा-निर्देशों को अक्षरशः अनुपालन सुनिश्चित कराया जाय।
- (v) कार्य प्रारम्भ करने से पूर्व समस्त औपचारिकतायें तकनीकी दृष्टि को मध्यनजर रखते हुए विभाग द्वारा प्रचलित वरों/विशिष्टियों को ध्यान में रखते हुए कार्य को सम्पादित करना सुनिश्चित करें।
- (vi) विस्तृत आगणन में प्राविधानित डिजायन एवं मात्राओं हेतु सम्बन्धित कार्यदायी संस्था पूर्ण रूप से उत्तरदायी होंगे।
- (vii) स्वीकृत विस्तृत आगणन के प्राविधानों एवं तकनीकी स्वीकृति के आगणन के प्राविधानों में परिवर्तन (केवल अपरिहार्य स्थिति की दशा में ही) करने से पूर्व सक्षम अधिकारी की सहमति अनिवार्य रूप से प्राप्त कर ली जाये।
- (viii) मुख्य सचिव, उत्तराखण्ड शासन के शासनादेश संख्या-2047/XIV-219(2006), दिनांक 30.05.2006 द्वारा निर्गत आदेशों का कड़ाई से पालन किया जाएगा।
- (ix) प्रस्तावित कार्यों को उत्तराखण्ड अधिप्राप्ति नियमावली, संशोधित-2017 के प्राविधानों के अन्तर्गत कराया जाय।
- (x) कार्ययोजना पर मदवार उतना ही व्यय किया जाय जितनी मदवार धनराशि स्वीकृति की गयी है। स्वीकृत धनराशि से अधिक व्यय कदापि न किया जाय।
- (xi) अपशिष्ट की प्रोसेसिंग के उपरान्त अवशेष उत्पाद का निस्तारण पर्यावरण संबंधी मानकों के आधार पर सुनिश्चित किया जाय।
- (xii) सम्बन्धित निकाय के अधिशासी अधिकारी द्वारा प्रत्येक माह की 02 तारीख तक उक्त कार्यों की प्रगति विवरण (फोटोग्राफ्स सहित) शासन एवं शहरी विकास निदेशालय को उपलब्ध कराया जायेगा।

भवदीय,

(प्रदीप कुमार शुक्ल)
उप सचिव।

संख्या-276404/IV-3/2025-12 (4 SWM)/2025 तददिनांक :-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1-महालेखाकार (लेखा एवं हकदारी), उत्तराखण्ड, महालेखाकार भवन, कौलागढ़, देहरादून।
- 2-महालेखाकार (आडिट), उत्तराखण्ड, महालेखाकार भवन, कौलागढ़, देहरादून।
- 3-आयुक्त, कुमाऊँ मण्डल, नैनीताल।
- 4-जिलाधिकारी, चम्पावत।
- 5-वित्त अधिकारी, साईबर ट्रेजरी, 23-लक्ष्मी रोड़ डालनमाला, देहरादून।
- 6-वित्त अनुभाग-2/संयुक्त निदेशक, राज्य योजना आयोग, उत्तराखण्ड शासन।
- 7-बजट राजकोषीय नियोजन एवं संसाधन निदेशालय, सचिवालय परिसर देहरादून।
- 8-अधिसासी अधिकारी, नगर पंचायत, बनबसा।
- 9-गार्ड फाइल।

Signed by

Bradeen Kumar Shukla
(प्रदीप कुमार शुकल)
Date: 19-02-2025 18:32:25
उप सचिव।

300

(82)

कापी देना

E-mail/Speed Post/by Hand
शुल्क भुगतना

!!कार्यालय नगर पंचायत बनबसा (चम्पावत)!!

(समस्या ही रोग)

Email- eo.nagarpanchavalbanbasa@gmail.com



पत्रांक- 2068/लीगेसी वेस्ट/2025-28

दिनांक- 17-06-2025

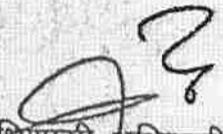
M/s Anyushi Hygiene And Care Pvt.Ltd
C-93 Mahavir Vihar, Sector-1 Dwarka,
New Delhi -110045.

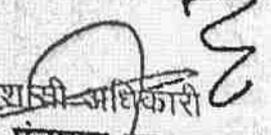
विषय :- निविदा स्वीकृत होने के सम्बन्ध में।

उपर्युक्त विषयक इस कार्यालय द्वारा नगर पंचायत बनबसा, जिला चम्पावत के नियमानुसार लीगेसी वेस्ट निस्तारण हेतु कार्यालय के पत्र संख्या 2033 दिनांक 14.05.2025 द्वारा निविदा आमंत्रित कि गई थी। निविदा कमेटी द्वारा परीक्षणोपरान्त आपकी निविदा स्वीकृत कर ले गई है।

अतः आपको निर्देशित किया जाता है कि आप अतिशीघ्र रु0 100 के स्टाम्प पेपर पर इस कार्यालय के साथ अनुबन्ध कर, कार्य प्रारम्भ करना सुनिश्चित करें।

तिलिपि- मा0 अध्यक्ष महोदय को सादर सूचनार्थ प्रेषित।


अधिसासी अधिकारी
नगर पंचायत बनबसा
चम्पावत।


अधिसासी अधिकारी
नगर पंचायत बनबसा
चम्पावत।



सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

११००

e-Stamp

Certificate No. : IN-DL03400333137174X
 Certificate Issued Date : 18-Jun-2025 01:22 PM
 Account Reference : IMPACC (IV)/ di1048103/ DELHI/ DL-SWD
 Unique Doc. Reference : SUBIN-DL0104810343874794159291X
 Purchased by : NAGAR PANCHAYAT BANBASA
 Description of Document : Article 5 General Agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : NAGAR PANCHAYAT BANBASA
 Second Party : AAYUSHI HYGIENE AND CARE PRIVATE LIMITED
 Stamp Duty Paid By : NAGAR PANCHAYAT BANBASA
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



for Agreement

Please write or type below this line

Legacy was for processing and
in Barbasa.

अधिसारी अधिकारी
नगर पंचायत
बानसा (चम्पावल)

अध्यक्ष

नगर पंचायत बानसा



- Statutory Declaration
1. The genuineness of this Stamp certificate (if/put) be verified at www.dcsstamp.com or using e-Stamp Mobile App of Stock Holder. Any also verify in the details on this Certificate and be available on the website / Mobile App (where it is valid)
 2. The duty of checking the genuineness is on the users of the certificate
 3. In case of any discrepancy please inform the Competent Authority

AGREEMENT

Between
NAGAR PANCHAYAT BANBASA, UTTRAKHAND
 Acting through
 It's authorized Officer (Executive Officer) on this behalf
 And

AAYUSHI HYGIENE AND CARE PVT. LTD (Concessionaire)
 For

LEGACY WASTE PROCESSING, BANBASA, UTTRAKHAND

22ND June, 2025

This Concession Agreement mutually agreed and entered into on this **TWENTY TWO DAY OF JUNE, TWO THOUSAND AND TWENTY FIVE AT BANBASA, UTTRAKHAND**

BETWEEN

Nagar Panchayat BANBASA, UTTRAKHAND an Urban Local Body constituted under the Uttar Pradesh Municipal Corporation Act, 1916 (hereinafter referred to as "MNPP" or "the Concessioning Authority" which expression shall unless excluded by or repugnant to the context, be deemed to include its successors and assigns);

AND

AAYUSHI HYGIENE AND CARE PVT. LTD, a registered firm, having its registered office at C-93 MAHAVIR VIHAR, SECTOR- 1 DWARKA, NEW DELHI, represented through its Director Rajesh Chaubey, hereinafter referred to as "Contractor" which expression shall unless repugnant to the context include its successors and permitted assigns, OF THE OTHER PART.

The NAGAR PANCHAYAT BANBASA, is responsible for implementation of projects identified under Swachh Bharat Mission – Urban, for NAGAR PANCHAYAT BANBASA, including collection, transportation, processing and disposal of Municipal Solid Waste (MSW) generated within its jurisdiction NAGAR PANCHAYAT BANBASA, has decided to invite open competitive bids for processing of legacy waste and day to day generated fresh municipal Waste at existing dumpsite, for processing of municipal waste for a period till legacy waste is disposed in accordance SWM Rules 2016 and CPCB guidelines, and other applicable Rules as amended from time to time for processing of Municipal Waste.

2. Objectives of the Project

The objectives of the proposed project are to:

अधिकारी
 नगर पंचायत
 बनबसा (चिम्पायत)

अध्यक्ष
 नगर पंचायत बनबसा
 चिम्पायत



- Dispose the existing legacy municipal waste from old waste dumpsite through scientific processing. This work will be monitored on the basis of weightment of the raw waste and AEROBIC Bio-composting (windrow process) and material disposal after scientific processing at the site.
- Minimize the nuisance to the community nearby on account of the fugitive emission and spontaneous combustion.
- Reclaim the entire land blocked with the waste dump and handover to Nagar Panchayat.
- Treatment of entire waste with environment friendly solutions and ensuring that the site is free from flies/mosquitos/rodents and bacteria etc.
- Treatment, processing and disposal of day to day generated waste during the contract period in accordance of Solid Waste Management Rules-2016.

3. The Scope of Work :

The scope of work for the Concessionaire will broadly include, but not limited to as described in the following paragraphs.

3.1 The processing facility

The Concessionaire has to process 200 MT/Day (Based on single shift) legacy municipal waste (tentative quantity) from the ULB through scientific processing within 6 (six) months from the Appointed Date (incl. mobilization & construction period) by way of deploying suitable and adequate number of machines, equipment, vehicles, and treatment technology. For continuous and reliable operations of the entire system. The Concessionaire shall carry out at his own cost contour survey and waste composition analysis for effective and efficient planning of operations.

It is the responsibility of the Concessionaire to visit existing municipal waste processing facility and ensure that the entire existing waste processing system is sufficient and in accordance with Guidelines for Disposal of municipal Waste (as per Solid Waste Management Rules-2016) The Concessionaire shall also take all necessary measures to prevent water, air pollution, dust emission and noise emission.

Processing of existing dumped waste will be done grid-wise as per the action plan to be submitted by the Concessionaire and as approved by the Nagar Panchayat Banbasa. This plan will be reviewed periodically and which may be subject to changes according to local circumstances.

a. Weightment System

The Concessionaire shall submit slip of computerized weigh bridge of the disposed materials like manure/fine earth/RDF/ Recyclables and C&D waste on daily basis, after disposal of materials from the site.

b. Responsibility for removal of processed and recovered materials

- i. It is the sole responsibility of the concessionaire to dispose off the products/residues/ rejects as well as the fine material generated or recovered during the process.
- ii. By-products from such processing, viz. recyclables, enriched soil, compost, etc. will be the property of the concessionaire and the Concessionaire shall require to dispose it off from the site as per SWM Rules-2016 and directions issued, by CPCB.
- iii. The concessioner shall handover any domestic hazardous waste, biomedical, C & D waste if found during excavation, sorting / segregation, to Nagar Panchayat Banbasa.

अधिकारी
नगर पंचायत
बनबसा (महाराष्ट्र)

अधिकारी
नगर पंचायत बनबसा
137



necessary arrangements to transport the same to the concerned facility.

4 Removal of plant on completion of works

After completion of the concession period, within 1 month the concessionaire shall completely remove the moveable/immovable assets installed by Concessionaire i.e. plant, machineries and equipment from the site, and handover existing Municipal SWM plant to Nagar Panchayat Banbasa in good and working condition.

4.1 Responsibility to abate odor and fires

It is the sole responsibility of the Concessionaire to abate the odor nuisance and fire hazards on the dump site. The Concessionaire shall use all proven relevant measures such as laying of soil cover on exposed waste and aeration, etc. which will help to abate odor and flies' nuisance. While processing the municipal waste, the Concessionaire may set up a Diffuser with scented water at the Dump Site especially near the residential houses to cover up the offensive odors. Necessary fire extinguishers or fire fighting vehicles shall be arranged to abate fire hazards. However, in case of major fire incidence, Nagar Panchayat Banbasa may assist by providing fire fighting vehicles according to availability at that point of time. In any case necessary safety gears shall be provided to all staff working as per the good industry practice.

5 Special Conditions

5.1 Handover of Sites

- Nagar Panchayat Banbasa shall, within Ten (10) days from the Appointed Date i.e. "Effective Date", hand over to the Concessionaire on as-is-where-is basis, vacant and peaceful physical possession of the Site free from Encumbrance, for the purpose of implementing the Project.
- Upon the Site being handed over, the Concessionaire shall have the right to enter upon, occupy and use the same and to make at its costs, charges and expenses such investigation, development and improvements in the Sites as may be necessary or appropriate to implement the Project and provide the Project Facilities in accordance with the provisions of this Agreement.

6. Water and Electricity

Arrangement of water and electricity required for the project will be the responsibility of the Concessionaire at his own cost. Concessionaire will also ensure power back up for the smooth operation of weighbridge (if required), critical electrical system, security & surveillance system, etc. The installation of water and electricity at site shall be done by Nagar Panchayat Banbasa but recurring cost (including maintenance cost) during the project period shall be responsibility of Concessionaire.

7. Processing System and Project Management

Management of the project and methodology required to be adopted for handling the municipal waste at Nagar Panchayat Banbasa shall include, the following terms:

Terms and Conditions

- The handling and processing capacity of the segregation plant of 200 MT/day.
- The hardware and technology adopted may include, but not limited to:

अभिषेक जी. शर्मा
नगर पंचायत
बनबसा (झुम्भापत्त)

अभिषेक
नगर पंचायत बनबसा
उपभाषक



- a. Processing of municipal waste through AEROBIC composting process (windrow process) for stabilization of waste in windrows, inoculation of bio-culture for faster degradation of organic waste, its turning and watering in stabilization phase of waste.
- b. Effective separation of coarse fraction/ non-biodegradable material like plastics, cloth, etc.
- iii. Deploying of all requisite earth moving machinery and equipment's like JCB, front-end loaders, tippers, dumpers & handling equipment, water tanker, etc. will be Concessionaire's responsibility.
- iv. The plant and machineries necessary for each of the above steps will be part of the operations plan to be submitted to Nagar Panchayat Banbasa for approval.
- v. The waste removed from the dump site is to be safely transferred to the treatment facility erected at the site. The Concessionaire will prepare a layout clearly showing the area required for treatment of the mined waste along with allied activities.
- vi. The Concessionaire will fence this area by erecting 2 m high fencing if required to prevent any unauthorized entry at site. An entry and exit gate will be constructed for a defined entry and exit to the processing area.
- vii. The Concessionaire should ensure regulated and continuous removal of waste from dump site with utmost safety and under standard hygienic conditions as per Solid Waste Management Rules, 2016.
- viii. Authority shall provide water & electric connection to the Contractor and charges shall be paid by the Contractor with respect to the use of water/electricity for the purposes of Waste Processing Project. However, if at any time due to some unavoidable circumstances the release of regular water/electricity is not possible, the Contractor shall be required to make its own arrangement at its own cost;
- ix. Concessioner, will use provided land only for waste processing/ management activities like installation of waste processing equipment's, dumping of processed waste like compost, Refused Derived Fuel (RDF) C&D waste.
- x. Concessioner, is required to dispose off any RDF being produced at the plant. For the same the selected Contractor may form a tie-up with any cement manufacturer/waste to electricity plant on its own. Any revenue generated through sale of RFD shall be with the Contractor. However, selected Contractor has to maintain a record for such sales/proof of disposal should be shared with the authority as part of monthly bill submission.
- xi. The Concessioner, will use the Windrow composting (AEROBIC) or vermin composting for processing of wet waste as suitable in the local conditions for the processing of Bio Degradable Waste.
- xii. The Concessioner will minimize odor generation, prevent off-site migration of gaseous emissions. Ambient air quality at the site and in the vicinity shall be monitored to meet the specified standards as per CPCB / SPCB & CPHEEO rules and regulations.
- xiii. Concessioner will, apply bio-culture, preservative and other necessary ingredients on wet waste during the process to accelerate the process of degradation of waste.
- xiv. Concessioner will deploy sufficient manpower, tools for workers in the activity of segregation and processing of waste from own cost and dispose the end products from own resources and cost. The Concessioner, will borne Operation and Maintenance charges for all the activities including cost of fuel, used electricity, repair maintenance, Manpower expenses & all necessary ingredients like Bio-Culture, preservative etc.
- xv. The concessioner will be responsible for repair and maintenance of plant and machinery.

अधीन
नगर पंचायत
बनबसा (बनबसा)

अधीन
नगर पंचायत
बनबसा



- (provided by Nagar Panchayat) during the whole contract period and handover to Nagar Panchayat in good and working conditions after completion of contract.
- xvi. Safety guidelines to labours should be adopted as per prescribed laws and order in regard to this and there. The employees / workers of the Contractor so appointed by It shall not regard as employees of the Nagar Panchayat, they shall not have any claim at all against the Nagar Panchayat at any stage.
- xvii. The Concessioner, shall comply with all the provisions of the laws regarding deployment of labour under the contract. It shall be the liability and responsibility of the Concessionaire to implement the provisions of Acts; the Contract Labour (Regulation and Abolition) Act, 1970, the Minimum Wages Act, 1948 and the Workmen's Compensation Act, 1923.
- xviii. The Concessioner, shall maintain and submit electric report of the all waste receiving records using software approved by the authority on monthly basis. All records shall be made available to authority in reasonable time
- xix. Concessioner, shall not put up any structure whether permanent or temporary without due approval of the Nagar Panchayat administration on the allotted land for the processing of waste.
- xx. The system proposed should be comprehensive in terms of providing a source to end solution.
- xxi. By-products from such processing like recyclables, RDF, etc. will be the property of the Concessionaire and the Concessionaire shall be required to dispose it off from the site as per Guidelines for Disposal of municipal Waste (Municipal Solid Waste) issued by CPCB and SWMRules 2016.
- xxii. The treatment facility should be provided with necessary infrastructure like security and access control/s, supervisor room, workers and monitoring features, etc. by the Concessionaire.
- xv. Concessionaire may plan work in more than one shift.
- xvi. The Concessionaire shall ensure that the plant is not shut down for a continuous period of longer than 3 days.
- xvii. The segregated material shall be disposed off from the site within 5 days of its processing.
- xviii. Nagar Panchayat will pay Rs. 839.00 (Rs Eight hundred thirty Nine only) Per MT on processing of legacy waste, same rates will be applied on processing of day to generated waste.

8. Work completion Period

The Concession hereby granted is for the period commencing from the Appointed Date and ending on the Expiry ("the Concession Period i.e. period of 6 months") for processing of legacy waste processing of day to day generated waste dumped at the legacy waste site till the legacy waste is disposed, during which the Concessionaire is authorized to design, finance, construct, operate and maintain the Project Facilities in accordance with the provisions hereof.

Provided that in the event of Termination, the Concession Period shall mean and be limited to the period commencing from the Appointed Date and ending with the Termination Date.

9. Payment:

The work of bioremediation will be done in phase wise, the payment schedule will be as under:

S. No.	Work Description	Mode of Payment
1.	Removal of large articles from the surface of waste	40% of contract value

अधिका
नगर
बनवरा

नगर पंचायत
बनवरा



	dumpsite, formation of windrows and spray bio culture for waste stabilization	
2.	Mechanical Screening through two stage trommel & disposal of segregated waste like enriched soil/ RDF and C&D Waste, on the basis of disposed quantity of material, as per norms disposed by the concessioner	40% against the processed and disposed quantity
3	After processing of entire waste and hand over the dumpsite, reclaimed land should be in workable conditions as directed by the Nagar Panchayat administration	20% of contract value
4.	Payment against treatment and disposal of Day to Day generated fresh waste	On monthly basis

10. Schedule 2: Waste Non-Mining Penalty

Penalties for non-performance will be applicable as listed and defined below. The powers to relax/condone the penalties fully or partially shall vest with the. EO, Nagar Panchayat Banbasa, who will decide each case on merit.

PENALTIES ON ACCOUNT OF DELAYS IN EXECUTION, VIOLATIONS, TEMPERING, MALFUNCTION AND OTHERS

S. No.	Particulars	Penalty
1	Delay in commencement of the project after completion of mobilization & construction period	Rs. 2,000/- per day
2	Violation of SWM Rules, 2016 or other applicable environmental norms notified by competent authorities	Rs. 5,000/- per incident
3	Tampering of records at weighbridge or submission of manipulated records or any malpractice (i.e. Such as disposal of unprocessed municipal Waste or fines) which will affect quantity & quality of work done.	100 % of the value of monthly Tipping Fee certified for three preceding months from the month of incidence noticed + Loss incurred to EO, Nagar Panchayat Banbasa, who will decide each case on merit, due to such event.
5	Plant closure longer than a continuous period of 3 days	Rs. 2,000 for every day of plant closure.
6	Operation of the plant less than 26 day in a month	Rs. 2,000 for every day less than 26 days in a month.
7	Processing less quantity of waste than designed for a particular stage - to be calculated on quarterly basis.	5% of the quoted tipping fee per tonne multiplied by quarterly shortfall in MT
8	If fire at site is not stopped within 24 hrs.	Rs. 5,000 per hr. after 24 hrs.

अधिका...
...
...

अधिका...
...
...



<p>9 Safety measures/Safe disposal not taken as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time</p>	<p>Rs. 5,000 per fault per Incident</p>
--	---

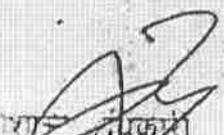
Dispute Settlement

- a) Any Dispute between the Parties as to matter arising pursuant to this Agreement, which cannot be settled amicably within 30 days after receipt by one Party of the other Party's request for such amicable settlement, may be submitted by the either Party for settlement.
- b) All matters relating to and arising out of this agreement shall be subject to the jurisdiction of Civil Courts of original jurisdiction of BANBASA, under High Court of judicature of Nainital. The Party can approach court only after final arbitration award has been passed.

Time of the Essence

The time shall be essence as regards the performance by the Contractor of its obligation under this contract.

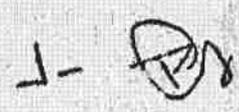
IN WITNESS WHEREOF, the parties here to have caused this Agreement to be signed in their respective names as of the day and year first above written.

3. 
 For: NAINITAL PANCHAYAT BANBASA
 नमो नगरपालिका बन्बसा
 नमो नगरपालिका बन्बसा


 For: AAYUSHI HYGIENE AND CARE PVT. LTD

Signature and Seal Name

Signature and Seal Name

Witness: 1- 

2- 
V.C. Thamp



GSTIN : 05AACCV5355N1ZY

CIN No.:U21098UR2007PLC032416

VISHWANATH PAPER & BOARDS (P) LTD.

(A Himalaya Group of Company)

Formerly Known as Vishwanath Paper & Boards Ltd.

Works Village - Haldua Shahu, P.O. - Shivrajpur Patti, Teh.-Jaspur, Distt.- Udham Singh Nagar (Uttarakhand)
 Mob: 83994 00067, 83994 00068, E-mail : vishwanathpaper@yahoo.com, Web : www.vishwanathpaper.com

Ref.

Date ~~09~~ 12-2025.....

Receipt & Processing / Utilization Certificate

This is certify that we have received the 271.780 MT RDF (Refused derived fuel) in the month of NOVEMBER-2025, supplied from Aayushi Hyglene and Care Pvt Ltd RZ-C-93, Ground KH No.76/12, Mahavir Vihar, Sector-1, Palam, South West Delhi-110045, Despatch from : C/o Nagar Panchayat Banbasa, Utrakhand Pin Code- 262310 Riddhi Siddhi Contractor and Supplier Gulshan Vihar, Jansath Road, State bank of india Almaspur, Muzaffarnagar Uttar Pradesh-251001.

This material has been co-processed / stored in our waste to energy plant Vishwanath Papers Pvt Ltd situated at Village Haluda Shahu, P.o. Shivrajpur Patti, Tehsil Jaspur Udham Singh Nagar, Kashipur Utrakhand - 244712

Month	Type of Waste	Qty. Received (in Kg)
NOVEMBER-2025	Non- Recyclable Solid Waste material RDF	271.780 MT

For Vishwanath Papers Pvt Ltd
 Vishwanath Paper And Boards (P) LTD


 Authorized Sign. Authorized Signator.

310

92



GSTIN : 05AACCV5355N1ZY

CIN No. : U21098UR2007PLC032416

VISHWANATH PAPER & BOARDS (P) LTD.

(A Himalaya Group of Company)

Formerly Known as Vishwanath Paper & Boards Ltd.

Works : Village - Haldua Shahu, P.O. - Shivrajpur Patti, Teh. Jaspur, Dist. - Udham Singh Nagar (Uttarakhand)

Mob. 83994 00087, 83994 00089, E-mail vishwanathpaper@yahoo.com, Web : www.vishwanathpaper.com



Ref

S NO.	DATE	CHALLAN NO	VECH NO.	WEIGHT
1	20-11-2025	2	HR58E-0949	31410
2	20-11-2025	1	PB13AR-7415	39440
3	22-11-2025	3	HR58E-0949	36340
4	22-11-2025	4	PB13AR-7415	35550
5	23-11-2025	5	PB13AR-7415	33140
6	24-11-2025	6	UP52F7085	35380
7	24-11-2025	7	PB13AR-7415	31860
8	28-11-2025	9	PB13AR-7415	28660

271780

Date :

For Vishwanath Papers Pvt Ltd.
Vishwanath Paper And Boards (P) LTD

[Signature]
Authorized Sign. Authorized Signatory

311

(99)



AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
 Mob. : 7982602342 E-mail : aayushihygienecare2017@gmail.com
 MSME No. DL10D0009047, ISO No. 9001:2015

Ref. No. **AHY/255/25-26**

Date **27-12-2025**

To,
 The Executive Officer
 Nagar Parishad, Banbasa
 Banbasa, Uttarakhand

Subject: Submission of details of legacy waste processing at Banbasa site

Sir,
 This is to respectfully submit the details of the legacy waste processing carried out at the Banbasa site under the jurisdiction of Nagar Parishad, Banbasa. As per records, the BOQ quantity was 4037 metric tons, while the actual quantity processed at the site is 4518 metric tons. The material-wise details of the processed quantity are given below:

नगर पंचायत बनबसा चम्पावत (उत्तराखंड)		
BOQ QTY-4037 Mt , Processing at site Qty -4518 Mt		
Material	Processing Qty.	Percentage %
RDF	271.08	6
Soil	2936.7	65
Inert	632.52	14
C&D	542.16	12
Other	135.54	3
Total	4518.00	100.00

Total processed quantity: 4518.00 metric tons (100%)

The above processing has been carried out as per the approved methodology and guidelines.

For
 Aayushi Hygiene and Care Pvt. Ltd.

Authorized Signatory




भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 861]

नई दिल्ली, शुक्रवार, अप्रैल 8, 2016/चैत्र 19, 1938

No. 861]

NEW DELHI, FRIDAY, APRIL 8, 2016/CHAITRA 19, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय**अधिसूचना**

नई दिल्ली, 8 अप्रैल, 2016

का.आ. 1357(अ).—ठोस अपशिष्ट प्रबंधन नियम, 2015 का प्ररूप भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. सा.का.नि.451 (अ) तारीख 3 जून, 2015 को भारत के राजपत्र भाग II, खंड-3, उप खंड (i) में उसी तारीख को प्रकाशित किए गए थे, जिसमें उनसे प्रभावित होने वाले संभावित व्यक्तियों से नगरीय ठोस अपशिष्ट (प्रबंधन और हथालन) नियम 2000 को अधिकांत करते हुए उक्त अधिसूचना के द्वारा ठोस अपशिष्ट प्रबंधन नियम, 2015 के प्रकाशन की तारीख से साठ दिनों की अवधि की समाप्ति से पूर्व आक्षेप और सुझाव आमंत्रित किए थे।

उक्त राजपत्र की प्रतियां जनता को तारीख 3 जून, 2015 को उपलब्ध कराई गई थीं;

निर्धारित अवधि के भीतर उक्त प्रारूप नियमों पर प्राप्त आपत्तियों तथा टिप्पणियों पर केन्द्र सरकार द्वारा सम्यक रूप से विचार किया गया था;

पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, 6 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और नगरीय ठोस अपशिष्ट (प्रबंधन और हथालन) नियम, 2000, उन बातों के सिवाय अधिकांत करते हुए जिन्हें ऐसे अधिक्रमणों से पहले किया गया है या किए जाने का लोप किया गया है, केन्द्रीय सरकार ठोस अपशिष्टों का प्रबंधन करने के लिए निम्नलिखित नियम बनाती है अर्थात् :

1. संक्षिप्त नाम और प्रारंभ.—

- (1) इन नियमों का संक्षिप्त नाम ठोस अपशिष्ट प्रबंधन नियम, 2016 है।
- (2) ये राजपत्र में इनके प्रकाशन की तारीख से प्रवृत्त होंगे।

- (i) establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres;
- (j) ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;
- (k) direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
- (l) provide training on solid waste management to waste-pickers and waste collectors;
- (m) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
- (n) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- (o) set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;
- (p) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;
- (q) transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste;
- (r) transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;
- (s) transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;
- (t) involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility;
- (u) phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.
- (v) facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-
- a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;
 - b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;
- (w) undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;
- (x) make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;
- (y) make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;
- (z) submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;